# CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

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## Central A dministrative Tribunal Lucknow Bench

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Dy.Registrar

5.

S.L.P.

Supervising Officer

Dealing Clerk

Note: If any original document is on record-Details.

Nil

Dealing Clerk

RN)

CAT- 82
CENTRAL ADMINISTRATIVE TRIB INAL; ALLAHABAD
CIRCUIT DENCH, LUCKNOW

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Name of the Parties Vishambles Prasad Saxena.

Vorsus

Union of Indiadors

Part A, B and C

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Chapter XLI, Rules 2, 9 and 15

W.P. 508683

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Date of institution

Date of decision

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tecord and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general in iex, that they bear Court Fee Stamps of the aggregate value of Rs.—, that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date.

Munsarim Clerk

Case was fined for 24.4.09 for ary-- cements on behalf of applicant with the obser--vation that no fearther adjocurment will be grouted. 24.4.85 Selmitted for hearing. How ble D. S. Mishes, AM Ase the D.K. Aparevalo JM Heard the learned counsel Fledgement Reserves Judgement Macejvard a helle of G.O. Agenus P. 3) Depone By Cos office / Americas

Mseappen 53/B/1/00 T. A. 625/87

## Registration No.625 of 1987

W.P. No. 5086 of 1983

Gishambhar Prasad Saxena others.

....Opposite Parties. Union of Indha & another.....

Application for amendment of the Writ Petition.

The Petitioners most humbly beg to state as under

1. That the above noted Writ Pwtition was filed for a Writ of mandamus, commanding the opposite parties to declare the result of all the candidates from Serial No. 53 of Annexure No. 2 of the Writ Petition, who appeared in the Written Test and interview for promotion from Class IV Staff to Class III staff, held in the year 1977.

- 2. That according to the allegations of the Writ Petition, the opposite parties arbitrarily and illegally only declared the result upto Serial No.53 of the hist of successful candidates and subsequently by illegall enlarging the panel . • again promoted these candidates who were declared unsuccessful while declaring the result upto serial No. 53.
- 3. That according to the Writ Petition allegation has been illegally enlarged



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH ALLAMABAD.

REG. NO. 625 of 1987

Vishambhar Prasad Saxena and 15 others - Petitioners

Union of India and others ---- Respondents.

The humble application on behalf of 1. Mahesh Frasad Saxena 2. Chandra Prakash, 3. Jeevan Maæurya, T.No.242, 4. Babulal Yadav, T.No.840, 5. Devi Prasad Yadav T.No.715, 6. Gyan Chand T.No.128 and N.K.Gupta T.No.493 for impleadment as petitioners in the above noted case is as under:-

- 1- That the above Writ petition has been filed by
  Sri Vishambhar Saxena and 15 others in the Hon'ble
  High Court, Lucknow Bench on the basis of selection
  for promotion to class IV to class III and restraining
  the # respondents to hold fresh selection and to publish
  the resulte
- 2- That the said Writ petition has been registered and admitted as No. 5086 of 1983.
- 3- That there are many persons including the applicants who were similarly situated and equally interested along with the petitioners in the relief claimed and prayed for in the petition.
- 4- That the matters of the above noted case and that of the present applicants are the same, and the question involved is the same and the interest of the applicants are the same as prayed for by the petitioners Vishambhar Prasad Saxena and others.

Saxena and others.

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TA-625/07

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दिनीक 9-5-88

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

Nishambhar Ponsad 215 others
Applicant(s)

Versus

Under John 2 others Respondent (s)

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Lusteen & Way Sir a. R. Keserwani

Counsel for applicant regarding

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TAMO. 625/07(7)

Vishamber Prasad Saxera

Union of India Lothers.

#### आबेश पत्रक ORDER SHEET

निर्देश आवेदन रजिस्टर में सं०

Reference Application Appeal Register

अपील अनिकरण Appellate Tribunal

अपीलार्थी माबेदक

Appellant Applicant

अंपीलार्थी

आर्विटक

बनाम

प्रत्यर्थी

Appellant Applicant

Respondent

प्रत्यर्थी द्वारा Respondent

भादेश की कम संख्या <u>ओ</u>र तारीख number of

संक्षिप्त आदेश, निर्देश देते हुए, यदि आवश्यक हो Brief order, mentioning reference, if necessary

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Stay is pending.

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Submitted for orders.

Kenias Jain

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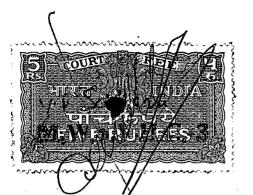
ORDER SHEET

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## IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,

LUCKNOW BENCH, LUCKNOW.

K/M



In re:
W.P. No.5086 of 1983

1 e 1 Bo)-

Vishambhar Prasad Saxena and others

--- Petitioners

Versus

Union of India and another

Opp-Parties.

#### SYTAY APPLICATION

In the above noted writ petition the petitioner respectfully showeth as under:

- 1. That the petitioners are IVth class employees
  working under opp-parties at different places
  and according to rules they were fully qualified and
  eligible to appear at the test for promotion to the
  post of clerical grade
- 2. That the petitioners were accordingly allowed to appear at the written test and they were declared successful vide order dated 22-6-77 embodied as annexure no.2.
- That the annexure no.2 contains the list of candidates who were declared successful in written test and their names were given according to seniority.
- 4. That there existed 28 vacancies which were to be filled in from amongst the candidates who were declared successful and accordingly they became





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## ORDER SHEET

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### IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH , LUCKNOW.

WRIT PETITION NO.

OF 1983

P100/

- . 1. Vishambar Prasad Saxena aged about 50 years son of Bhairon Prasad Ticket No. 855.
  - 2. Ram Kishan aded about 44 years son of Kanhai Ticket No. 929.
  - 3. Hans Ram aged about 37 years s/o Sarju Prasad Pandey Ticket No. 207.
  - 4. Shiv Dutt aged about 45 years son of Sohanlal Ticket No. 206
  - 5. Mahabir Prasad aged about 38 years son of Bhagwan Das Ticket No. 123.
  - 6. Mohd. Yamin aged about 45 years son of Mohammad Ticket No. 898.
  - 7. Raj Narain aged about 43 years son of Bajrang Bali Ticket No. 940.
  - 8. Virendra Bahadur Saxena aged about 43 years son of Ragge Lal Ticket No. 598.
  - 9. Lakh Raj Singh aged about 44 years son of Vichura Singh ticket No. 838.
- 10. Durga Prasad aged about 52 years son of Sadal Ticket No. 954.
  - 11. Ram Sardar aged about 43 years son of Maheshwar Ticket no. 947.

3/9/9/

when od Sayena. In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench , Lucknow.



C.M. An. No. 6000000 of 8

W.P. No. 600 83

Visham bhar Prasad Saxena & ors. --- Petitioners

Versus

Union of India and others Opp-Parties.

### STAY APPLICATION

In the above noted writ petition the petitioners respectfully sheweth as under :-

- That the petitioners are IVth class employees and according to rules they were fully qualified and eligible to appear at the test for promotion to the post of clerical grave.
- That the petitioners were accordingly allowed to 2. appear at the written test and they were declared successful vide order dated 22.6.1977 embodied as annexure nol 2.
- That annexure no. 2 contains the list of candidates 3. who were declared successful in written test and their names were given according to seniority.
- That the candidates mentioned in Annexures 4, 5 and 7 were not declared passed in viva voce but they have been appointed as clerks but the opp-party no. 2 has not so far declared the result of viva voce

### IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

#### LUCKNOW BENCH, LUCKNOW.

Vishambhar Prasad Saxena and others

--- Petitioners

Versus

Union of India and others

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5.	•	No. 3	(Photostate copy of order dt. 4.11.1977)	13-13
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12. Stay application

13. Vakalatnama.

Lucknow,dated;

19. 9. 63

(S.K. Misra)

Advocate Counsel for the Petitioners

## IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD. LUCKNOW BENCH., LUCKNOW.

WRIT PETITION NO.

OF 1983

- 1. Viehambar Prasad Saxena aged about 50 years son of Bhairon Prasad Ticket No. 855.
- A
- 2. Ram Kishan aged about 44 years son of Kanhai Ticket No. 929.
- 3. Hans Ram aged about 37 years s/o Sarju Prasad Pandey Ticket No. 207.
- 4. Shiv Dutt aged about 45 years son of Schanlal Ticket No. 206
- 5. Mahabir Prasad aged about 38 years son of Bhagwan Das Tioket No. 123.
- 6. Mohd. Yemin aged about 45 years son of Mohammad Ticket No. 898.
- 7. Raj Narain aged about 43 years eon of Bajrang Bali Ticket No. 940.
- 8. Virendra Bahadur Saxena aged about 43 years son of Ragge Lal Ticket No. 598.
- 9. Lakh Raj Singh aged about 44 years son of Viohura Singh ticket No. 838.
- 10. Durga Prasad aged about 52 years sou of Sadal Ticket No. 954.
- 11. Ram Sardar aged about 45 years son of Maheshwar Ticket no. 947.

Saxena,

- 12. Dal Chand aged about 33 years son of Kallii Ticket No.
- 13. Gaya Prasad Awasthi aged about 37 years son of Baboo Lal Ticket No. 666.
- 14. Raj Kumar aged about 45 years son of Sri Pooran Chand Ticket No. 593.
- 15. Jagdish Narain Tewari aged about 45 years con of
  Sri Ram Govind Tewari Ticket No. 844.
  16- Ram Sager yadar aged abod 44 years Sic Lab Mahalen Frasad.
  Tickel No. 912
  All Working under Deputy Controller of Stores
  Northern Kailway, Alambagh Incknow.

#### --- Petitioners

A 31

#### Versus

- 1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
- 2. Deputy Controller of Stores, Northern Railway Alambagh Lucknow.

4---Opposite-Parties

# WRIT PETITION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA.

The above-named petitioners respectfully state as under :-

1. That the petitioners were appointed as Khalasi on 20.2.1958, 2.7.1963, 4.1.1973, 21.2.1958, 6.8.1973, 14.6.1958, 18.9.1963, 5.6.1960, 10.3.1958, 21.1.1954, 21.11.1952, 23.8.1972, July 1973, 5.6.1960 respectively and been working permanently since then under the opp-party no. 2 without any complaint from any one and no adverse entry was ever communicated against one of them.

Boshambbar Pd.

- 2. That the petitioners have ever sincere, honest and hard working which were realised and appreciated by all the officers under whom they worked.
- 3. That according to rule given in para 169 of Chapter I and Section B of Sub-Section I of Indian Railway
  Establishment Manual 33.3 of the vacancies to the eategory of clerks in pay scale of Rs. 260-Rs. 400/
  2re filled by promoting suitable candidates of class
  IV staff.
- 4. That according to rules given in para 109 and 110 of sub Section IV of Section B of Indian Railway Establishment Manual aforesaid percentage of vacancies be filled by promotion from amongst class IV Railway servants who have put in 5 years service and all promotions be made on the basis of selection.
- 5. That according to the aforesaid rules the selection be made on the basis of written test followed by interviews where considered necessary.
- held for the promotion from amongst class IV railway servants to the aforesaid grade of clerk in the office of the opp-party no. 2 and as such the opp-party reserved 50% of vacancies for class III employees and he vide his order dated 28, 2.77 directed that the written test for selection to the post of clerk grade R. 260-400 against the vacancies reserved for class IV and class III lower grade would be held and consequently the written test was held on

Bestambler Pd.

ANNEXURE I

27.3.1977 and 26.4.77. The photostat copy of the aforesaid order is marked as an Annexure 1 to this writ petition.

- 7. That the petitioners were found eligible along with other 208 persons for eitting at the aforesaid written test.
- 8. That the petitioners vide the order dated 22.6.77

  were declared eucoeseful in the written test the

  ANNEXURE 2 photostat copy of which is marked as Annexure No. 2

  to this writ petition.
  - 9. That the petitioners accordingly appeared in the interview but the opp-party no. 2 has not so far declared the result of the petitioners and also of the candidates after the serial number 52 of Annexure 2.
  - 10. That the opp-party no. 2 vide his order dated 4.11.1977 framed a panel of 31 candidates from General quota and eix from Schedule caste quota, the photostat copy of which is marked as an Annexure 3 to this writ petition. The petitioners herewith submit that the opp-party no. 2 framed a panel from amongst the candidates stood from serial no. 1 to serial no. 52 of Annexure 2. He did not declare the results of candidates from serial no. 53 onwards in which the petitioners ease.
  - 11. That the opp-party no. 2 committed illegality in framing the panel without declaring the results of all the candidates including the petitioners.

ANNEXURE 3

Bylandhoold Saxona. 12. That all the persons mentioned in Annexure 3 (letter dated 4.11.77) were immediately absorbed in the month of November 1977 and as such the opp-party no. 2 committed an illegality in not framing the panel for all the vacancies including anticipated ones. The petitioners herewith submit that the panel is formed for existing and anticipated vacancies as well.

13. That the opp-party no. 2 vide his office order No. E/102 dated 4.4.1978 added three names more i.e. SarvaSri Bhailal, Ram Nath and Parshu Ram in aforesaid panel which exhausted in November 1977 ignoring the fact that they were neither the members of Schedule Tribes nor they were included amongst the announced names mentioned in letter dated 4.11.1977 (annexure 3). The true copy of the aforesaid order is marked as an Annexure 4 to this writ petition.

14. That the opp-party no.1 vide his office order No.

145-E/G/33543/I-Stores/SSB(M) dated 27.10.1978
brought four names more i.e. SarvaSri Pankaj Kumar
Pandey, T.N. Tewari, Sankata Prasad and Mohanlal
Singh at the bottom of the panel announced vide
letter dated 4.11.1977 (annexure 3) ignoring the
fact that they were not amongst the announced
persons. The true copy of the aforesaid order is
marked as annexure No.5 to this writ petition.

ANNEXURE 5

15. That the opp-party no. 1 vide his office letter No. 522-E/369/42/Eiid dated 28. 1. 1980 directed the opp-party no. 2 not to increase the panel. The true

Bohambhar Pal Saxara ANNEXURE 6

oopy of the aforesaid order is marked as Annexure Mo.6 to this writ petition.

16. That in constravention of his own order (Annexure 6) the opp-party no. 1 again placed nine persons more in the aforesaid panel formed wide order embodied as annexure no. 5. The true copy of the aforesaid order is marked as Annexure No. 7 to this writ patition.

ANNEXURE 7

- 17. That the opp-parties have been increasing the names from amongst the candidates tested from serial no. 01 to serial no. 52 without declaring the results of the petitioners including other candidates from serial no. 53 onwards.
- 18. That the petitioners made representations personally and through the recognised Unione. True copy of one of the representations made through Union is marked as Annexure no. 8 to this writ petition.

ANNEXURE 8

ANNEXURE 9

- 19. That there are more than 28 vacancies at precent which may be filled by the candidates of IVth class but the opp-party no. 2 has neither declared the result nor has empanelled the petitioners. The true copy of office order no. 20/E dated 21.11.1981 issued by the opp-party no. 2 is marked as Annexure no. 9 to this writ petition.
- 20. That annexure no. 2 contains the list of candidates who were declared successful in written test and their names have been given according to seniority.

shamblered sivera.

- 21. That the candidates mentioned in annexures 4 and 5 and 7 were not even declared passed in viva voce test but they have been appointed and the petitioners' case was not even considered.
- 22. That there being no other alternate remedy left the petitioners prefer this writ petition on the following amongst other grounds.

#### GROUNDS:

- A 50
- A) Because the opp-parties committed an illegality in forming the panel without announcing the results of all the candidates including that of the petitioners.
- B) Because the opp-parties committed an illegality in not graming the panel for all the vacancies including of the anticipated ones.
- c) Because the opp-parties committed an illegality in not filling all the vacancies existing when the opp-party no. 1 increased nine names more in the panel and extended its life.
- D) Because the opp-parties committed an illegality in not filling 28 vacancies from amongst the successful candidates including of the petitioners

WHEREFORE the petitioners pray for the following reliefs :-

(1) that a writ, order, direction or command in the nature of mandamus be issued

Buhamblen Pd.

directing the opp-parties to produce the record in original and to declare the result of all the candidates from serial no.53 of annexure 2 and to fill in all the existing 28 vacancies from the candidates tested from serial no.53 of annexure no.2. prior to holding of any test.

- ii) Any other order which the Hon'ble Court deems

  it just and proper in the circumstances be also
  passed.
- iii) Entire cost of the petition be awarded to the petitioners.

Lucknow,dated; September 19, 1983.

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(S.K. Misra)
Advocate
1 for the Petitioners.

In the Hon'ble High Court of Judicature at Allahabad, Lucknowsench , Lucknow.

W. P. No.

183

Vishambhar Prasad Saxena and ors

-- Petitioners

Versus

Union of India and others

Opp-Parties.

A 28

#### AFFIDAVIT

I. Vishambhar Prasad Saxena aged about 50 years son of Bhairon Prasad, Ticket No. 855, working as an employee under Deputy Controller of Stores, Northern Railway, Alambagh Lucknow, do hereby solemnly affirm and state as under:-

- 1. That the deponent is petitioner no. 1 and as Pairokar of petitioners nos. 2 to 15, is fully conversant with the facts of the case.
- 2. That the contents of this the writ petition paragraphs 1 to 10, 13, 14, 15, 16, 17, 18, 19, 20 and 21 are true to my knowledge.

Lucknow,dated; September 19, 1983. Behowler pel Sorena Deponent.

I, the abovenamed deponent do

hereby verify that the contents of this affidavit paragraphs 1 and 2 are

showbordd Saxena. true to my own knowledge. No part of it is false and nothing material has been concealed; so help me God.

Bishambher Pol Saxera Deponent.

I identify the deponent who has signed before me.

Advocate.

Solemnly affirmed before me on at a.m./p.m. by the deponent who is identified by Shri Clerk to Shri Advocate, High Court, Allahabad.

I have satisfied myself by examining the the deponent that he understands the contents of this affidavit which has been read out, and explained by me.

Annexuro No. 1

Bishombla Pd Soxena

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16." Galshan Lelis. G.M. 625/km.
16." R.N. Melylya, Clerk/hM.
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7. " Taj haladur Sind, 50N, 50N, 7VN.
9. " Fanna Lal S.N. 60N/MV.
9. " Fanna Elal S.N. 40N/MV.
10. " Hama Elal S.N. 40N/MV.
                                                    54." Falle Ram Yadav, Peon 56." Raja Ram, off g. Clerk/VYR.
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Northern Rullway.

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The written test for selection to the post of Clerk Grade is 250-400 against the vacancies reserved for Class IV and Class IT lower grades will be held in this office on 27.3.77 at 10.00 hrs. You are required to appear in the said test with your pen or penor. The answer books will however be supplied by the Office. Failure to appear in the written test without sufficient cause will result in loss of chance. In case you are not willing to appear you show submit your refusal to Estt. Section by 20.3.77. The syllabus of written test is given below. Only those who qualify in the written test will be required to appear in the interview.

#### SYLLAPUS.

#### (A) WORKING KNOWLEDGE OF ENGLISH.

(1) Essay of 200 words (2) Fill in the Blanks. (3) Translatic from Hindi to English (4) Unseen passage.

(B) GENERAL KNOWLEDGE & ARITHMETIC.

(1) Question on Arithmetic. (2) General Knowledge.

You ard required to acknowledge receipt of this notice on the awazzek subjoined form.

Note: Such of the staff whose names have not been included in the list but who have now completed 3 years service and are willing to appear in the written test in 27.3.77 may submit their application to Estt. Section by 15.3.77

Dy. Controller of Stores,

Copy to the following for information and necessary action is

1. The Director General, R.D.S.O./Lucknow. I They will please limited and cost of the staff to report this office for the written test on 27:33 and issue passes will necessary.

\*1. 1.8. donl. Ho will please make seating arrangements and arrange

W. Natou Boart.

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OFFICE OF THE DV.CONTROLLER OF STORES, N. PLY, LUCKNOW.

DEFICE CROSE NO.8321

Dateds 4th Novr. 177

As a result of selection (written test and wive-voce test) held on 27.3.77, 23.4.77, 6.7.77, 7.7.77 & 9.9.77, the following employeds are placed on the panel of clerks grade M. (X:0-400. The panel is provisional.

General quoto 3.5bri Rum Chonder Srivastava, R/Supplier, AMV 5.8bri Racheha Lal, Daftry, TTD/CNB. 3.5bri Ram Chulam Yadav, Offg. Typist, TTD/CNB. 4.5bri Tel Pahadur Singh, S/Mazdoor, VYN. \*\*Shri Radhey Shyam, T.No. 500, AMV.

\*\*A. Shri Radhey Shyam, T.No. 500, AMV.

\*\*A. Shri Panna Lai, T.No. 497, AMV.

\*\*T. Shri Bal Kishore, T.No. 570, AMV.

\*\*Shri C.K. Pandey, T.No. 5784, CB.

\*\*B. Shri B.D. Misra, T.No. 525, Amv. 730.Sh. K.N.Malviya, Offg.Clerk, AMV. .47.Sh. Gulshan Jal, T. No. 79, AMV. 22.Sh. Puttu Jal Yaday, Offg. Glerk/CB-.43.Sh. Rem Shanker Srivestava, Offg. Clerk/TPP 24.Sh. R.D.Saxena, Offg.Clerk/CB. is .Sh. L.N. Sharma, Offg. Clerk, CB. 3.5h. Rama Shanker, Cffg.Clerk, ETD/CNB.

18.5h. Radhey Lal Yadav, T.No.49, AMV.

19.5h. J.B. Shukla, T.No.193, AMV.

10.5h. C.N. Tripathi, T.No.114, Charbagh.

11.5h. Tej Narain Shukla, Offg. Clerk/CB.

22.5h. Ram Siromani Pandey, Offg. Clerk, TPP/Amv.

13.5h. Mohd. Yamin, Offg. Clerk/CB.

24.Sh. Nand Pal Singh, Offg. Clerk/CB.
25.Sh. V.N. Asthana, Offg. Clerk/AMV.
27.Sh. Paresu Ram Singh, Offg. Clerk/CB.
27.Sh. L.S. Pandey, T. No. 407, Amv.
38.Sh. Sohan Lal. T. No. 5/4, ANV.
Chandra Pal Simph Offg. Clerk/CB.

. 39.8h. Chandra Pal Singh, Offg. Clerk/CB4

30.Sh. Mannu Ram, T. No. 19/VYN. El-Sh. Kailash Pander, Ofig. Clerk, STD/CNB.

### Schewled Caste Ouotu

VE.Shri Tulsi Reng T. No. 390, AM7. Cohirl Arnener that mee Willerk. 13.Spri Kentu Id. T. H. 15. / Amys. 4.1 .ri Suren Surier, T. No. 5 10/68. Finish Jephon n lel, offe Chare/Nove MARS: The staff are wayned that's

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	writ Patition No of 1903
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	Versus-
	union of India and others app. Parlies.
A	Annexuro No 3
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Bishenbler Pd Saxona,

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In the Hon'ble High Court of Judicature at Allahabad,

( Lucknow Bench ) Lucknow.

Writ Petition No.

of 1983.

133

V. P. Saxena and others --

Petitioners.

Versus

Union of India and anothers

Opp- Parties.

#### Annexure no. 4.

Northern Railegy. Office Order No. E/ 102.

Dated 4.4.1978.

53

In continuation of Office order no. / 321 dated 4.11.77. the following persons are placed on the panel of clerk grade R. 260- 400 against the vacancies reserved for s/ Tribes candidates.

The panal is provisional.

1. Shri Bhailal T. No.

2. Shri Ram Nath T. No. 696

3. Sri Parshu Ram T. No. 106

3

Sd. For Dy Controller of Stores
Alambagh, Lucknow.

Copy to the following for information and necessary action.

1. Dy. CWO (W) Alambagh, Lucknow.

2. Parties Concerned.

Sd. M.M. Bhalla for Dy Controller of Stores, Alambagh, Lucknow.

True Copy.

Lamber Pd. Sayena. In the hon ble high Court of Judicature at Allahabad,

( Lucknow Bench), Lucknow.

34

Writ Petition No.

of 1983.

V. P. Saxena and others-

Petitioners.

Versus

Union of India and others

Opp- Parties.

Annexure No. 5.

Northern Railway.

No. 145- E/ G 33543 / I- Stores / SSB (M)

Head quarters Office Baroda House, New Delhi.

Dated 27. 10. 78.

Northern Railway Head Quarters Office, Baroda House, New Delhi.

Sub; Representation from Class IV stall of Amv Stores/ LKO for promotion as clerks.

Ref :- Your office letter No. S- 381/9 Amv/dated \$30-5-1976.

It has been decided by C.P.O. and C.O.S that the name of the following four persons may be brought at the bottom on the penal of clerks gradels, 260-400 (RS) against class IV quota declared vido Notice no. S- 321 dated 4.11.77

They may be promoted against existing vacancies of clerks

But ombten Pd

Saxena, utilised on account of promotion of these four persons may

be counted against the future vacancies against class rain din esta i propinsi pa nagretorii pe peranat no idaurpyon

- 1. Shri Pankaj Kumar Pandey
- M. "Di " page greg Shri T. N. o Towari portornog conta An antro
  - Shri Sankata Prasad
- Shri Mohan Lal Singh Burgaraga and Armerica, and a transfer on the contraction of the property of the contraction of the contract

graph the Sd. Dev Rajen Service of the service of For General Manager.

> Copy to S. P. O (HQ) Northern Railway Hd Qrs office Baroda House New Delhi for Information.

#### TRUE COPY

In the Hon'ble High Court of Judicature at Allahabad.

(Lucknow Bench), Lucknow.

30

Writ Petition No. of 1983.

V. F. Sexena and others

-- Petitioners

Versus

Union of India and others

Opp-Parties.

## Annexure No.6

Northern Railway Head Quarters Office Baroda House, New Delhi.

No. 522-E/369/42/E11d)

Dated 28.1.80

The Dy C. O. S/Alembagh
Incknow.

Sub: Increase of Panel of Clerks from 40 to 50.

Ref: Your letter No. 20-E dated 20.3.1978.

Your request for increasing panel from 40 to 50 can not be acceeded to. You may make adhoc promotion from class IV. if required, but according to seniority.

Sd.

For G.M. (P)

Behandha Pel Saxona In the Hon'ble High Court of Judicature at Allahaban, Incknow Bench, Incknow.

Writ Petition No. of 1983

V.P. Saxena and others

--- Petitioners

Versus

Union of India and enother --- Opp. Parties.

# ANNEXURE NO. 7

Northern Railway Head Quarters Office. Barode House, New Delhi.

No. 145-E/C/33545-L-Stores/SSB/W dated 15.3.1980.

The Dy Controller of Stores Northern Railway Alambagh Incknow.

Sub: Promotion of class IV staff to class III Ministerial post of clarks in scale R. 260-400 who have already qualified in the written test but could not quality in viva-voice test.

Ref: Your Office confidential letters no. Conf/GenI/2 dated 23.5.79 and no. E-Misc/Amy dated 10.3.80

In continuation of this office letter of even no. dated 27.10.1978 G.M. has approved the proposal

...2

of the Controller of Stores, to include thennames of the following 9 persons in panel of clerks grade St. 260-400 (RSO declared vide notice no.-21 dated 4.11.1977 in the strict order of seniority. They may be promoted against existing vacancies of clerks utilised on account of promotion of the following persons and be counted against the existing/future vacancies against class IV quota.

1.	Shri	Uma Shanker	T. No.	754
2.	ñ	Ram Milan		232
3.		Sheo Balak	**	689
4.		Jegdish Prased.	M	556
5.	•	Ramxadha Babu Singh	•	97
6.	****	Ram Adhar	*	791
7.	* 8	idh Nath Trivedi		140
8.	* Z	ishori lal	**	796
9.	" P	uran Machi.		3

Sđ.

(Miss. A. Bakshi)

For General Manager (P).

TRUE COPY

Sarcia

In The Hon'ble High Court of Judicature at Allahabad.

Lucknow Bench Lucknow.

A-27

Writ Petition No .

of 1983

V. P. Saxena and others.

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... Petitioner

Versus

Union of India and another.

Opp-Partics.

### ANNEXURE No. 8

Reg: Promotion of Class IV staff to Class III

Ministerial posts of alark Gr. R. 260-400(RS)
in DY COS's office, Alambagh, Incknow.

Initially the above issue was represented by the Divisional Secretary/U.R.M.U under his letter No.UMMU/Stores/AMV/80 deted 14.7.1980 in which it was pointed out that since 16 employees of the panel of Cl IV staff formed in 1977, have been promoted as Clerk and placed on the panel. The cases of other employees, who are senior to those may also be considered to meet the end of justice.

The above issue was also represented by Genl. Seey/
MRMU on 27. % 1980 and commonts were furnished by DYC. 0. S.
Alambagh vide his letter no. 20 -E Dated 23. % 1980 as
desired by G.M(P) New Delhi under his sommunication
No. 522-B/360/43 (Eiid) dated 27. 1. 1981.

General Secy U.R.MU requested you under his latter No.URMU-WJD-813 deted 2.4.81 to examine the case sympathetically and since both the union are agreable to consider the case of promotion of the remaining staff of the panel to the extent of vamancies available in

But a pd

Dy. C. O. S. 's office, Alambagh as these employees have already qualified in the suitability test and their cases should be considered and relaxed standard as done in the cases of other 16 employees who have been promoted and placed on the panel of clerk Grade R260-400 (RS) as per orders issued by you. Some time back in July Sa the S. P. O (W)/had called for the detailed information from DY C. O. S/AWV and the some has been furnished to Hd. Grs. effice, but no decision in the above respect has been communicationed so far.

I, would therefore bequest you to please take up the issue for discussion in the informal meeting with both the Unions early as the issue is very vital and resentment amongst the staff is increasing, due to disparity and injustice done with these employees.

TRUE COPY

Bestembler Pd Sakera

In the Hon ble High Court of Judicature at Allahabad Incknow Bench, Incknow.

Writ Petition No.

of 1983.

V. P. Saxena and others

Petitioner

Versus

Union of India and enother.

Opp-Parties.

# ANNEXURE No. 9

Dy. Controller of Stores' office Alembagh/Lucknow.

T. N. Puri

DY. COS. #Amy/Iko.

D. O. No. 20/B

Dated : 21-11-1921

Shri R.D.Malhotra

N. Rly. B. House

New Delhi.

Dear Shri Malhotra.

Sub: Provision of R.S.C. selected clerks Grade

Ref: Addl. GOS/NDLS letter no. 92-8/1/AMV/Pt. V (Loose)81 Dated 15. 10. 81.

My predecessor, Shri S.C. Goel had requested for provision of 14 R.S.C selected clerks for filling up the vacancies of this depots vide his D.O. letter of even number dated 21.9.61 to Shri H.C. Jagarwal and

the transfer of the

Bedantha Pd Sayaran since then two vacancies have further occurred due to retirement of staff from 1.10.81. Moreover two posts temporary work charged have also been eanctioned for ETD/CNB. Thus 18 RSC selected candidates are urgently required in this office and therefore, I request you kindly be arrange for providing 18 clerks very early because due to shortage of such a huge number of clerks, very badly effects on the work in these deposts.

Kindly look into this personally so that a panel of 18 clerks is sent to this office early.
with kind regards.

Yours sincerely.

Sd. T. N. Puri

Copy to:

Shri Naubat Lal. Addl. COS(I)/N. Rly. Baroda House. New Delhi. for information and necessary action.

Sã.

Dy Centroller of Stores.
N. Rly, Alambagh, Lucknow.

Bisharbha Pd

In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench , Lucknow.

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C.M. An. No.\_\_/60

Q6 of 83 W. P. No.

Vishambhar Prasad Saxena & ors. Versus

Union of India and others Opp-Parties.

#### STAY APPLICATION

In the above noted writ petition the petitioners respectfully sheweth as under :-

- That the petitioners are IVth class employees and according to rules they were fully qualified and eligible to appear at the test for promotion to the post of clerical grade.
- That the petitioners were accordingly allowed to 2. appear at the written test and they were declared successful vide order dated 22.6.1977 embodied as annexure nol 2.
- That annexure no. 2 contains the list of candidates who were declared successful in written test and their names were given according to seniority.
- That the candidates mentioned in Annexures 4. 5 and 7 were not declared passed in viva voce but they have been appointed as clerks but the opp-party no. 2 has not so far declared the result of viva voce

CO in

of the petitioners and also of the candidates after serial no.52 of annexure no.2.

- filled in from amongst the candidates who were declared successful in written test (Annexure 2) but the opp-party no. 2 illegally did not empanel the petitioners and other candidates so the petitioners filed the above noted writ petition with a prayer that an order, direction or command in the nature of mandamus be issued directing the opp-parties to empanel the petitioners in the then 28 existing vacancies to be filled in from amongst the candidates mentioned after serial no. 52 of annexure no. 2.
- Union of India and was admitted on 17.3.82 and on 13.7.82 Hon'ble Mr. Justice U.C. Srivastava passed an order that the opp-parties may hold the test, but all posts shall be k left vacant for the presents present.
- 7. That the opp-party no. 2 vide his office letter no.

  20 E dated 30. 7. 63 has decided to forms panel of clerks from amongst the class III employees holding a test and has invited the applications. The test will be held only 25.3568. The photostat copy of the path order is filed with the netition.
- 6. That the petitioners will suffer an irreparable loss if the then existing vacancies of 28 are filled by holding enother test.

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9. That the balance of convenience lies in staying the holding of test again.

It is therefore prayed that the opp-parties be directed not to hold the test again on the basis of the order dated 29.5.82 and 30.7.83 issued by opp-party no.2 for filling up vacancies reserved for class IV employees till the pendency of the noted writ petition in this Hon'ble Court.

Lucknow,dated; September .1983.

2. 艾克·西西西南南 (1986年1月17日) 18. 海南 (1987年1月17日) 18. 海南 (1987年1月17日) 18. 海南 (1987年1月17日)

Skmis Dy

(S.K. Miera)

Advesote.

Counsel for the Petitioners.

Before the Central Administrative Tribunal at

KNO

Registrance No.625 of 1987

In

Writ Petition No. 5086 of 1983

Vishambhar Prasad Saxena and others ... Petitioners.

Versus

Union of India and others

· · · Opp.Parties.

Rejoinder Affidavit on behalf of the netitioners
to the Counter Affidavit filed on behalf of the

opposite parties

I, Vishambhar Prasad Sexena, aged about 54 years, son of Late Bhairon Prasad, Ticket No.855, Khalasi, Stores Depot, Alambagh, Lukknow, the deponent, do hereby solemnly affirm and state on oath as under:-

Bishaulher Pol Engena

1. That the deponent is the petitioner No.1 in Writ Petition No. 5086 of 1983, the record of

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Administrative Tribunal at Allahabad and which has now been registered as Claim No. 625 of 1987. The deponent has been explained the contents of the counter affidavit filed on behalf of the opposite parties, which he has fully understood. As such he is in a position to submit the following parawise reply to the said counter affidavit. The deponent is filing this rejoinder affidavit on behalf of the other petitioners also.

2. That the contents of paras 1, 2 and 3 of the counter affidavit need no reply from the patitioners.

counter affidavit are not disputed. However, it is further stated that in the year 1970 a test for promotion from Class IV and lower Class III to Class III was conducted by the Divisional Superintendent, now designated as Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow after taking into account the vacancies of all the offices of Division, Workshops, and Stores etc. to fill up the vacancies. It is further stated that at the time of the said test held in the year 1970 the promotion quota of Class IV employees to Class III was 25 per cent which has been raised to 282 23 1/3 per cent with effect from 1.10.1975.

Bishambher Pd. Sidena.

4. That the contents of para 5 of the counter affidavit need no reply as it admits the contents of para 4 of the petition.

That the contents of para 6 of the counter affidavit as written are denied. to this para, it is stated that in the year 1971 and 1972 the District Controller of Spres, now designated as Deputy Controller of Stores, Northern Railway, Alambagh, Lucknow invited applications from Class IV staff having qualification of High School and 3 years service in Class IV cadre, for promotion to Class III oadre on ad hoc basis in his Unit only. The Class IV employees working in Alembagh, Charbagh, Vyas Nagar and Diesel Depot Mugal Sarai and Electric Traction Depot Kanpur, and who possessed the requisite qualifications of High School and 3 years service in Class IV cadre, had applied against the said notice for promotion from Class IV to Class III gra-de R. 110-180 (authorised scale) on ad hoc basis. This process continued upto 1975, and when the petitioners' chance came for promotion from Class IV to Class III, the said irregular practice was discontinued. However, in the meantime on receipt of the order from the competent authority, the Deputy Controller of Stores, Northern Railway, Alambagh, Lucknow invited applications from Class IV and

Boshambher Pd. Sayera. retirement Class III for promotion to Class III

for holding the departmental selection for the

promotion to Class III against 33 1/3 per cent quota.

The said notice did not indicate the number of

vacancies of Class III to be filled in from

Class IV and lower Class III. It also did not

indicate the exact number of vacancies of the

promotion quota of 33 1/3 per cent. In reply

to this para, it is further stated that no

academic qualifications are prescribed for promotion

from Class IV to Class III as per recommendations

of Class IV Staff Promotion Committee. The procedure

for promotion from Class IV to Class III is laid

m lage 118 under heading promotion to higher grades in clan IV and clans II

down in para 110/of the Indian Reilway Establishment m In the relevant provisions of this Manual also, no academic qualifications for promotion of Class IV employees to Class III has been laid down-Thus, the procedure adopted by the Deputy Controller of Stores, Northern Railway, Alambagh, Lucknow was irregular and was wrongly adopted merely with a view to give benefit to some persons of Class IV staff. The said notices inviting applications for promotion some Class IV staff to Class III also did not indicate the actual number of existing and anticipated vacancies. These notices 976-77 were issued during the year 1975-76 and The written test was conducted on 27.3.77 and entary test was conducted on 26.4.77. The Class IV and lower Class III staff who appeared and qualified in the written test, was called for

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interview vide letter dated 22.6.77, a copy of which has already been annexed as Annexure No.2 to the petition. The interview was held on 6.7.77, 7.7.77 and supplementary interview was also held on 9.9.77. In reply to this para, it is further stated that the Class IV and lower Class III staff who were declared successful in between 51. No. 1 to 52 and the scheduled caste employees whose names appeared at Sl. No. 65, 69 and 72 of the Annexure No.2 to the writ petition, were brought on the provisional panel published by the opposite party No. 2 vide Office order No. E/321 dated 4.11.77. a copy of which has been annaxed as Annexure No.3 to the petition. The names of Sri Belju, Ram Weth and Parasu Ram appearing at Sl. No. 73, 84 and 85 of Annexura No.2 of the petition were included in the said provisional panel, vide Office order No. E/102 dated 4.4.78, a copy of which has already been annexed as Annexure No.4 to the These names were included in exchange petition. of the vacancies from scheduled tribe to This procedure again was also scheduled caste. illegal, inasmuch as such exchange of vacancies a is only admissible in the IIIrd Recruitment year. M. Green. In reply, it is further stated that the

names of persons appearing at Sl. No. 11, 30, 32 quelified and 42 of the list of selected candidates in the written lest, a copy of which is contained as Annexure No. 2 to the petition, were also included

Bytambhapd Sagaa in the panel published vide letter No. 145-RE/C-33543/L-Stores/S.S.B. (W) dated 27.10.78, a copy of which has already been annexed as Annexure No.5 to the petition. In reply to this para, it is further stated that the panel published by the opposite party No.2 vide office order No. E/321 dated 4.11.77 was further increased by adding the names of 9 more candidates of Annexure No.2 to the petition and who were placed at \$1.No.4, 10, 20, 22, 24, 26, 27, 39 and 41 vide letter No. 115-E/C-33543/L-Stores/S.S.B. (W) dated 15.3.80, a true copy of the said office order has already been annexed as Annexure No.7 to the petition.

- counter affidavit are admitted to the extent that the petitioners were found eligible alongwith other candidates and accordingly they were called to appear in the written test for promotion from Class IV to Class III.
- of the counter affidavit, it is stated that the petitioners were qualified in the written test as well as in the viva voce test also. In reply to this para, it is further stated that on the basis of the written test alone the petitioners were eligible for promotion to Class III as Clerk Grade Rs. 110-180 (authorised scale)/

Bestonbler Pd Segena.

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established by the fact that the enlargement of the panel from time to time up to S1. No.52 clearly indicated that only a written test was taken into account to bring them on the panel except S1. No. 44-46 and 49 as they were transferred to Deputy Printing Press, Northern Railway, Alambagh, Lucknow before inclusion of the names of 9 persons vide Annexure No. 7 to the petition.

That the contents of para 9 of the counter affidavit are denied and in reply to the same, the contents of paras 8 and 9 of the petition are reasserted to be correct. to this para, it is made clear that the entire result was not declared as the names of Class IV employees appearing in between Sl. No. 1 to 52 except scheduled caste candidates of the Annexure No. 2 were placed on the panel to the extent of vacancies available upto 4.11.77. In reply to this para, it is denied that the names of candidates appearing after S1. No.52 of the Annexure No. 2 of the petition were not selected. The correct fact is that the result of the petitioners beyond Sl. No. 52 of Annexure No. 2 was not declared.

9r That the contents of para 10 of the counter affidavit are denied and in reply to the same, the contents of para 10 of the petition

Borhenbhor Pd Soyera. are reasserted to be correct. In reply to this para, it is further stated that the existing and anticipated vacancies were not worked out at the time of the formation of the original penel. This is established by the fact that in the notice inviting applications for premotion, the total number of vacancies were not indicated. Thus, it is stated that kirks without ascertaining the actual position of the existing and anticipated vacancies, the formation of the original penel as alleged by the opposite party No.2 is totally arbitrary and unacceptable.

of the counter affidavit are denied and in reply to the same, the contents of paras 11 and 12 of the petition are reasserted to be correct. In reply to these paras, it is again stated that the panel was not correctly formed to the extent of the vacancies existing and anticipated including the vacancies of the promotion quota to the extent of 33 1/3 per cent. In reply to these paras, it is also stated that in regard to the candidates selected and appointed against the direct quota of 66 2/3 per cent, no specific approval of the Railway Board was obtained.

11. That the contents of para 13 of the counter affidavit are denied and in reply to the same, the contents of para 13 of the petition

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para, it is further stated that the exchange of is vacancy/admissible in the IIIrd Recruitment order only as provided under the Northern Railway Printed 61. No. 5003.

counter affidevit as written are denied and in reply to the same, the contents of para 14 of the petition are reasserted to be correct. In reply to this para, it is further stated that the names of S/Sri Pankaj Kumar Pandey, T.N. Tewari, Sankata Prasad and Johan Lal were illegally included in the panel in the month of October 1978 as they were not found suitable in the viva voce test. In reply to this para, it is further stated that the seniority is not the only criteria for promotion of Class IV staff to Class III. These promotions are made on the basic of selection by means of written and viva voce test.

in reply to
That/the contents of para 15 of the
counter affidavit, it is stated that though the
General Manager (P) rejected the request for
increasing the panel from 40 to 50, but the
names of only 37 persons were published vide
Annexure No.3 to the petition. The direction
of the General Manager contained in his letter

Byhenbher Pd.



petition has also been flouted by the opposite party No.2 when the panol was enlarged from time to time.

of the counter affidavit, it is stated that the function of Selection Board to form a panel, to increase it or to amend it cannot be guided by the request of a Union. A Union has no power to interfere in the proceedings of selection. Thus, in reply to this para, it is clear that the opposite party No.2 was influenced by some Union officials and consequently included the names of certain candidates in the panel published on 4.11.77. If the request of one Union was accepted, then the request of other Union should also have been accepted.

counter affidavit as written are denied and in reply to the same, the contents of para 17 of the petition are reasserted to be correct.

In reply to this para, it is further stated that even the principle of seniority has not been correctly followed as the names of several other senior persons have been ignored. In reply to this para, it is further stated that Sri Parasu Rem who is placed at \$1.No.85 of Annexure No.2

Brhombler Pd Sagana.

to the petition has been considered for promotion, while the persons senior to him appearing at \$1. No. 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 66, 68, 70, 71, 74, 75, 76, 77, 78, 79, 80, 81,82, 83 of Annexure No.2 of the petition have not been considered for inclusion in the panel of Clerk Grade III published vide Office Order No.E/321 dated 4.11.77. In reply to this para, it is further stated that though there were 18 vacancies in existence in the Stores Depot Alambagh and its associated allociated Depots and thus, there was extreme contingency for enlargement of panel, but even then it was not considered to increase the panel.

That the contents of para 18 of the 16. counter affidavit are denied and in reply to the same, the contents of para 18 of the petition are reasserted to be correct. In reply to this para, it is further stated that in terms of para 217 of the Indian Railway Establishment Manual, the panel issued vide office order No. E-321 dated 4.11.77 expired on 9.11.77 and a fresh selection should have been sponsored immediately, but the opposite party No.2 illegally waited till the inclusion of names of 16 persons and thus deliberately the process for selection for promotion from Class IV to Class III had not been in raply to this para, it is further stated that by this inaction the opposite party No.2



which a large number of other employees who have completed 3 years of service in Class IV and become entitled for promotion to Class III to the disadvantage of the petitioners even though they did not appear in the earlier selection held for promotion to Class III. This injustice done to the petitioners can only be compensated by increasing the penal to the extent of vacancies aveilable. It may be stated that presently the vacancies have been continued by making ad hoc promotions. Thus, the ad hoc promotees who have been promoted to Class III are liable to be reverted and in their place the petitioners who are senior persons deserve to be promoted.

of the counter affide-vit, it is stated that on inclusion of the names of 16 persons in the parel. Sri Babu Lal applied to increase the parel vide stead application dated 4.4.80, but in-spite of taking any action on the same, the opposite party No.2 issued a notice to conduct the selection for promotion of class IV employees to Class III without declaring the entire result of general candidates beyond Si. No. 52 of Annaxure No.2 of the patition. Thus, Sri Chandan Lal was compelled to file writ patition No. 69 of 1982 in the High Court in which the High Court granted.

Bosharbber Pd Songerer. a stay order restraining the opposite party No.2 from holding any fresh selection till the entire result of the earlier selection was not declared.

18. That the contents of para 20 of the counter affidavit as written are denied and in reply to the same, the contents of para 23 of the petition are reassarted to be correct. In reply to this pare, it is further stated: that the panel issued vide office orde-r No. R/321 dated 4.11.77 and was increased from time to time to cover the vacancies upto 31.12.80. It is a matter of step-motherly treatment with the petitioners as they were not considered for promotion to Class III on availability of vacancies during the years 1981 and 1982 and the process for a fresh selection was started even without declaring the entire result of the earlier selection. In reply to this para, it is further stated that a notice No. 20-E dated 25.9.82 was issued after a lapse of 2 years from the date of the enlargement of the panel. clearly indicated that the opposite party No.2 in an arbitrary and pervence manner desired to give undue benefit to the junior most Clase IV employees, inasmuch as a large number of other candidates who in the meantime completed 3 years of service also became eligible for promotion to Class III to the disadvantage of the petitioner. In reply to this para, it is not disputed that the

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candidates in pamel vide Annexures No. 15x6, 7 are senior to the petitioners, but their names were not prought on the provisional parel issued vide office order No. B/321 dated 4.11.77. It is the samitted case of the opposite parties in pera 12 of the counter affidavit that the names of all the successful candidates were brought on the parel vide Annexure No.3 to the patition. Thus, from the contents of para 12 of the patition, it appears that the candidates shown in para 14 of the counter affidavit were not qualified in the viva voce test but still their names have been brought in the panel and the result of the candidates beyond Sl. No. 52 of Annexure No.2 and who qualified in written as well as viva voce test, has not been declared and/have not been considered for being brought on the panel taxks published vide Office order No. E/321 dated 4.11.77.

counter affidavit as written are denied and in reply to the same, the contents of para 21 of the petition are reasserted to be correct. In reply to this para, it is further stated that the inclusion of the candidates mentioned in Annexures No. 4, 5 and 7 in the panel published vide office order No. E/321 dated 4.11.77 clearly indicate that there was no necessity to hold the viva voce test as the entire panel was formed on the basis of written

Behalter Pd Serkera.

test elone. In reply to this para, it is further stated that the petitioners are entitled to be empanelled for promotion to Class III prior to the candidates declared unsuitable in vivo voce test earlier, and some of whom have subsequently been emparelled. In reply to this para, the deporent is advised to state that it is not meessary to imple ad those persons who have been empanelled vide Annexures No. 4, 5 and 7 to the writ petition. In the original writ petition, the petitioners have not made any pra-yer for quashing the names of such xuen persons who have been empanelled by means of Annexures No. 4, 5 and 7 to the petition, but on the other hand the only prayer is that the opposite party No.2 should be directed to declare the results of all the candidates beyond Sl. No. 53 of Annexure No.2 and to fill in all the existing 28 vacancies from the candidates whose names are placed beyond S1. No.53 of Annexure No.2 before holding any other test. Thus, the contention of the opposite parties that the wait petition is not maintainable due to non-joinder of mecessary parties, is misconceived on facts and law both.

of the counter affidavit, the deponent is advised to state that all the grounds taken in para 22 of the petition are legal and borns out from the entire facts and circumstances of the case and the petition preferred by the petitioners deserves to be allowed with costs.

Deponent

Dated:Lucknow:

## **Verification**

verify that the contents of paras | 515,17

and of laragraph 10 of this rejoinder efficient are true to my own knowledge, while the contents of pares 16, 19 and 20

of this

rejoinder affidavit are based on legal advice and information and are believed by me to be true.

Signed and verified by me on this the 14th day, of September, 1987 at Allaha-bad.

Beharbhy Pd Sarkera

Deponent

Debd:Lucknow: September (4,1987.

> TRUE COPY ATTESTED

शारदा प्रसाद केसखानी

एडवं किट्

२४, सम्मेलन मार्ग, इलाहाबाद

8/2

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD

\*\*\*

# INDEX

IN

REGISTRATION NO. 625 of 1987

IN

WRIT PETITION NO. 5086 of 1983

Vishambhar Prasad Segona and others

\_ \_ - Petitioners

Versus

Union of India and others --- Respendents

The applicants most humbly begs to file these documents which are very much material for the purposes of adjudication of the case.

81.no.	Annexure	Particulars of the decuments	Pages
1.	A-10	Office Order No. E/11 dated	
•	.,	14.1.1985 for promoting 23	
		persons on ed-hoc basis from	
		class IV to Class III.	24
2.	A-11	Office Order No. E/24 dated	
		25.1.1985 for prometing seven	
		persons from Class IV to Class	25
		III on adhec basis.	

A-19 Serial No. 387 Circular No. 10. 831E/63/2-III (Eiv) dated 14.11.1958 Procedure for filling up Selection Posts non-gazetted 50 -52 Si. no. 2615 Cir. No.831-E/ A-20 63/2/VIII (Eiv) dated 30.7.1974 Procedure for filling up selection posts nan-gazetted S1. No. 6864 D.O. No. 831E/63/ 12. A-21 2/XI (Eiv) dated 13.12.77 Hardship to non-gazetted staff due to delay in relieving on 55-57 promotion. \$1.6105 Cir. No.831/E/63/2-X 13. A-22 (Eiv) dated 27.3.1974 Precedure for promotion to Selection posts centinuance of unselected persons against selection posts. S1. ne. 6494 Circular No.831-E/ A-23 63/2-X (EIV) dt. 19.3.76 Record notes? the meeting of the

Deputy Minister for Railways

A-24

15.

5.1. No. 5003-Circular No. 831-E/

46-VI (Eiv) dated 30.5.70 fer

Reservation of S.C. and S.T.

61-67

	45 Am. 140	no mere non one electron	A TS
16.	A-25	S1. No. 5153 Cir. 831-E/63/2-	•
r . <u>G</u> .	***	IX(EIV) dated 12.12.1970	
# •		for Premotion to Selection posts	64-68
į			
17.	A-26	51.No. 5279 Cir. No. 831/E/63/2-	•
		IX(EIV) dt. 29.3.1971 - Precedure	<b>b</b> .
* ** * ·	Market Street	for filling up selection posts	69
		non gazetted.	
18.	A-27	S1. No. 5740 Cir. No. 831-E/321-	111/
		EIV, dt. 27.9.1972 - Advance	
e En fa		correction slip No. 78 regarding	70-
		procedure fer filling up selection	an On
		posts from amongst illegible sta	P.F.
		144E C4- N- 031-E/63/2	
29.	A, <b>-2</b> 8	Sl. No. 4445 Cir. No. 831-E/63/2	** .
•		VIII (Eiv) dt. 9.10.1968 +	
	Sa	Representations against selection	ns 72
		non-gazetted	
20.	A-2	29 Sl. no. 4729 Circular No. 831-E/	unitaria. Webilinia
,		63/2-VIII (Eiv) deted 5.9.1969	73
; ,÷	4 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Procedure for filling up select	ion
•	•	posts non gazetted.	
21.	A.	30 Sl.no. 4998 Cir. No. 831-E/63/2	
, F		-VIII (Eiv) dt. 8.5.1970	75
	•	m For Cilling up salact	. ien

( SHARDA PRASAD KESHARWANI )
COUNSEL FOR THE PETITIOHERS.

CANDS

ga.Costroller of Stores. words. Lambagh Lucknow. Office Order no. E/11

All and a land

Dated 14.1.85.

The following Class IV employees of these Depots are appointed to office as Clark on pay hs. 200/- P.M. in grade Rs. 260-400 (RS) with immediate effect purely as a temporary and adhoc stop gap arrangement pending selection. This will confirm on them no claim for such promotion in future or continuous as such. The staff are kinds to be revented it say time without notices

- Stri Gauge presed RS/Nett/Alembagh, is temporally posted งสาใสด้าย gulliteixe แต่ ปลมเงารูป เมลูกเกี่ยน , no เรื่องในลุก
- Srl 8.5.Ball, Tamo. 500/AMV is posted at DSL/Clarbagh agoinst an chisting, vacaus/
- Sri Ansul Rahman, Duftary TTD/CnB is posted at TTD/ChB Lagainet an emisting vacancy on pay Rs. 272/-P.M.
- Sri Parmesianir Dayal, T.no. 576/AMV is posted at Charbagh Dapop against existing vacancy.
- Sri A.P. Madev. T. 10. 804/UB is posted at Charbagh Depot 5 against an oxisting vacancy.
- Sri kemapati Singh, T.Ro. 17 MGS Depot is posted at MGS Depot agranst an existing vacancy.
- Sri Jhagroo kam T. no. 18/VYn is posted at MGS Depot vice 7。 Smi Saligaam, -
- Sri Shiv Charan Ram Tomo. 30/VYo is posted at Vyashagar Depot vice Sri haja Ham.
- 9. Simi lakim Singh, T.no. 34/VYn is posted in T.P. Press, Alambagh against an existing vacancy.
- 10. S/Sri Salikkam and Raja Ra, already officiating as Clerk on adbor words arrangement are posted at Alambagh Depot in GD Section. against existing variations
- 11. Sri Madan Kumer Lel, Duft by, Alambagh is posted in Rh Sec. Alambagh-against an existing Vanchag.
  - 12. Sri Daduan Singh Toho. 541/Alambagh is posted in XXXXXXX. ARS/Alembagh against an existing vacancy.
  - 13. Sri Chabi math Singh , Two. 198/Alambagh is posted in DST Depot, Clarbagh vice Sri R.D. Saxena, posted as SDC.
  - 14. Sri Raj Bhadur Singh, Tomo. 209 /AMV is posted " 1 vice Sri kajesh Pathada.

Annevure (25)

Office of the Dy.Controller of Stores, A. Rly, Alambagh, Lucknow.

office order No. E/24

Dated: - 25.1.85.

In continuation of this office order No. E/LL dt. 14.1.35, the following class IV employees are appointed to officiate as Temporary clerk on Pay Pc 160/- P.M. in Scale R 260-400(78) with immediate effect numely as a temporary, adhoc and stop gap arrangement, pending selection and posted in the Section/Vard noted against each. This promotion will not confir on them any claim for such promotion in future or continuance as such. They are liable to be reverted at any time without obtice.

1. Sri K.K. Shukla, T.No. 79/Alambagh is posted in J&K Ward/AMV vice Sri V.K. Misra promoted as DSK-III/Adhoc.

- 2. Sri M.P. Saxena, T.No. 337 is nosted in Ward 'A' Alambagh vice Sai Baboo Khan renorted sick.
- 3. Smi R.K. Awashhy, M.No. 611/AMV, Sri Raj Narain Mewari, T.No. 36/AMV and Sri Budhu Lal (Pr.No. 143/SC)/AMV are posted in RR Section/AMV. Sri Raj Narain Mewari may confinue in Mime office to clear arrears. Corpus
- 4- Srl Phool Chand, T.No. 5/CB is posted in Diesel/Charbagh.
- 5. S-i Munni Lal, T.No. 981/CB is posted in Estt.Alambagh
  D not temporarily.
- N.B: \_ The above posting orders be implemented immediately and the employees be shared and directed to report to the place of their posting atonce. No request for change of posting will be considered and the date of joining be intimated to Estt.Sec/AMV by Section Incharges.

Sila Rous !

For Dy.Confroller of Stores, Alambagh, Lucknow.

Cony forwarded to the following for information:

1- S.A.O(W)/AMV & Charbagh.

- 2 DCOS/CB, ACOS/DSL, ASPS/TPP/AMV, ACOS/ETD/CNB, ACOS/VYN & MGS.
- 3 ACOS/Depot, ACOS/IC & ACOS/Insp.
- 4. DSK/AMV, DSK/J&K, DSK 'A' Ward, O.S/RD, OS/Es 44.
- 5- HC/Bills/Pass & Leave/AMV & Charbagh Depot.
- 6- Parties concerned. They should report to their place of posting immediately and intimate their date of joining to Estt. Soction through their section incharges.

TRUE COPY ATTESTED

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२५, सम्भेजन मार्ग, ५लाहाअन्द

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Announa A/2

To,

The General Manager, Headquarters Office, Baroda House, New Delhi.

Sir.

(Through- Proper Channel)

Regit Protest against adhog promotion/arrangements.

Vith due respect and humble submission we the following represents against adhoc promotions from Class IV to class III vide 0/o No.B/11 dated 14.1.85 and submit few lines for your perusal and needful orders pleases-

- 1. That we the applicants-appointed as Khallasi under the Control of District Controller of stores now Dy. Controller of Stores, Northern Railway, Alambagh Lucknow during the year 1957 and thereafter and have nompleted more than 15 years of service as Khallasi.
- 2. That the class IV and lower class III employees are entitled for promotion in class III posts viz. Clark, Ticket Collectors, Trains Clarks and Commercial Clarks etc. to the extent of 33<sup>1</sup>/<sub>3</sub>% of the vacancies and a panel for such promotion may be formed for one year's requirements.
- 3. That prior to 1972 the Selection for promotion from class IV and class III, conducted by the Divisional Supdt. now Divisional Railway Manager, Hazaratganj, Lucknow taking into account the vacancies of all the offices of Division, Workshop and stores etc. to fill up the vacancies from class IV to class III.
- 4. That in the year 1972, the District Controller of Stores now Dy. Controller of stores Northern Railway,

Alambagh, Lucknow invited applications from Class IV
Staff having qualification as High School for promotion
on adhoc basis from Class IV to Class III in his unit only.
5. That the Class IV Staff having High School wuslifications
applied against the said notice for promotion from Class IV to
Class III and subsequently promoted on adhoc basis as
Class III and subsequently promoted on adhoc basis as
Class IV. Staff having High School qualification was not in
order in terms of Railway Boards letter no.E (M G)162-CPP/9
of 6.8.59.

6. That in the year 1976 it was decided to hold a selection for promotion from Class IV and lower Class III to Class III and a notice was issued to invite applications from Class IV. end Lower Class III Staff Willing in stores Depot. Alambagh, Charbagh, Vyas Nagar, Moghal Sarai and Electric Traction Depot Kanpur and the staff of Class IV. Working in RDSO.

7. That the written test for promotion from Class IV and III conducted in 1977 and those who qualified in the written test were called to appear in viva voce test on 6.7.77 and 7.7.77 vide notice no. 20-E dated 12.6.77. The spplementary viva voce test was conducted on 9.9.77.

8. That efter conducting the vivapoce test on 6.7.77, 7.7.77 and 9.9.77 the names of Class IV and Lower class III employees found successful were placed on the panel of clark grade Rs.260-400 (Rs.) Vide office No.E/321 dated 4.11.77.

9. The panel that in terms of para 217 (a) the panel declared vide office order no. 15/321 depoi 4.11.77 exhausted on

9.11.77 as all the employees of Class IV and lower Class III whose names were placed on the punch were promoted as Clark w.e.f. 9.11.77 vide D/o No.E/ a\_ted. -11-77.

...2/-

(28)

account of promotion of these four persons may be counted against the future vacancies against Class IV quota.

- 1. Shri Papkaj Kumar Panday.
- 2. Shrt T.W. Towart,
- 5. Shri Sankatha Francis.
- 4. Shrt Mohan Lal Singh

No) That the stutter action was taken against the Class IV employees appearing at Ser. Nos. 4.10,20,22,24,26,27 39. 41 in the list of employees declared qualified in the written test circulated vide notite no.20-9 dated 22.6.77' calling them for viva voce test, do not appear inthe Select list circulated vide office order no.0/321 dated 4.11.77. After a lapse of more than 2 years the General Manager 'P', Head quarters Office, Baroda House, New Delhi intimated vide letter No.145-B/C/33543-L-Stores SB/W dt. 15.3.80 to include the names of the following 9 persons in the punel of clerks grade Rs. 260-400 (Rs) declared vide notice No.8/321 duted 4.11.77 in the Strict order of seniority. They may be promoted against excluting vecencies of Clerke utilized on account of promotions of the following persons and be counted egainst the existing future vacancies against Class IV quota:-

1.	Uma	Shanker	J.	No.	754
7 77.	india and a sectional			٠.	

2. Ram Milan No. 232

3. Sheo Balak. No. 689

4. Jagdish Pd. 556

5. Daboo Singh No. 97

. 6. Rem Adhar No. 791

7. Sich Nath Trivedi No. 140

O, Kideri Led No.796

9. Puran Mast No. 3

12. That the applicants have gone through all the cases and have come to the conclusion that further result will be declared and they will be promoted as "lerk grade No. 1260-400 (Ns) against the future vacancies to be filled from class IV quota.

in 1977 and the names of the Class Iv employees those who were qualified in the written test were included upto 1980 in the panel published vide notice office order no.D/321 dated 4.11.77 on the base of Sankrity of candidate declared successful in the written but and called for viva Exvoco test vide notice no.21-E dated 6.6.77.

14. That some class IV amployees declared successful in written test conducted in 1977 for the post of Clerk grade Rs.260-400 (%) have been transferred to Ticket Printing Press. Northern Railway, Alambagh, Lucknow and all have been promoted as Highly skilled grade I in Sale Rs.330-560 but the fate of the applicants are still in derk as they are working as Khallasi grade Rs.196-232 (%).

15. That the General Manager (P), Baroda House, New Delhi had issued directives for promotion as Clerk on adhoc basis vide letter no.522-5/369/42 (B ii d) dated 28.1.80 that request for increasing the panel from 40 to 50 can not be acceeded to. You may make adhoc promotion from Class IV, if required, but according to seniority. Inspite of this the names of 9 persos were included as per directives of knafest CM (P) New Delhi afterwards.

made promitions on adhoc basis from Class IV to Class III without adoption has seniority position as the Senior Most applicants qualified in the written test conducted in 1977 have been deprived off to get an approximately its promotion

A N



from the date the financial year is taken into account from the lat April to 31st March of each year.

11. That in terms of para 217 (a) of I.B.H.M. a fresh selection should have been done in terms of N.R.P.S. No.4736 on the expiry of the panel but inspite of this future vacancie were taken into account and the names were included in the Fanel issued vide office/order no.E/321 dated 4.11.77. from time to time. Instances are given herewith as understand to time. Instances are given herewith as understand the Dy. Controller of stores, Northern Railway, Alambagh- Lucknow issued an office order no.B/102 dated 4.4.78 plucing the following Class IV employees on the punch of clerk grade Re.260-400 against the vacancies

- i) Sri Bhai Lal T.N. 33
- 11) Sri Ram Nath T.No.696
- iii) Sri Parshu Ram T.No. 106
- (b) S/Sri Fankaj Kumar, T.N. Tewari, Sankath Pd. and ... a Lal Singh whose names appear at Ser. No.11, 30, 32 and 42 respectively in the list of ... Loyees declare... unlifted in written but circulated vide no.20-E dated 22.6.77 calling them for who voce tent. The names of those class IV em, loyees do not appear in the selection list issued by the "y. Controller of Stores Lacknow. After a lapse of about a year the cemeral Managor, "Lead quarter office, Baroda Mouce, it is bellift had issued directives vide his letter no.145-E/C-33543/1-stores/SEB (M) dated 27.10.78 as under:-
- "It has been devided by CPO and COS that the names of the following four persons may be brought at the bittom on the panel of Clerks grade Rs. 260-400 (Rs.) against class IV quote declared vide notice no. B/3", dated 4.11.77. They may have it was it equinat existing vacancies of clarks utilized on

from Class IV to Class III.

17. That neither the selection for promotion from Class IV to Class III have been conducted after 1977 nor the result has been declared for promotion to Class III to fill up the future vacancies of 1981-82-83-64-85-86 for promotion from Class IV quota.

43

18. That the adhoc promotions made by Dy. Centroller of Stord Northern Railway, "Immbegh Lacknew vide office order No. 2/11 dated 14.1.85 should have not been continued more than 5 months without CFO's Specific sanction required to be taken in terms of Railway Board's letter no. B9NGO1-72-PM I/227 of 51.10.72. Northern Railway P.S. No. 5775 and 6322 but should not be retained more than 6 months in terms of Mr. R.B.'s No.B (NG) 1-69 PM I/200 of 4-11-70 (N.R.P.S. No. 5153) until h unless they qualified in the written test. The adapt promotees must be from within the list of men in order of Seniority but it has not been observed.

19. That we the representists are the Senior most qualified employees but we have neither been consider for premotion on adhoc basis nor regular basis.

20. That we were in opinion that our receit will be declared against the vectored reserved for promotion from Class IV to Class III as being done in the cases of candidates whose results were declared vide office/order no.b/102 dated 4.4.73 GM (P)/New Delhi No.-B/C-33543/1- Stores/So B (M) dt.27.10.73 and 145-E/C/53543-L- Stores/SSN/W dated 15.5.80 to ubsorb them against the vacancies reserved for prematical from Class IV to Class III to be counted against the future vacacies.

2. P.51 (1)

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२४, हम्मेलन मार्ग, इलाहाबाद

एडवाकेट

Class IV to class III to be counted egainst the future most nultimod on ecount of our promotion from detangory untitating out destage notioners que tot beingthe and adhoc-promotions, the result may kindly be early according to the rules laid down for selection applicants request your honour to decide the matter in view of the facts, state above we the

1981-62,68, 64,69 and 86. vocancies to be filled from Class IV quota durin & the year

.aolur edt tunlage edinue d audt orom Sutuation on the continue of the fourthmost no. 5/11 dated 14.1.85 and therest ter may kindly be Ine office promotions made with orrios order

no pood april Nork rand poutons will decide the

trone early as per extent bules, to accord the nature

·nox Burning Lon.

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Yours cuthantly.

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will toucht abornd . VI. H. H. H. avrose to relieved thought . s. 1. The Socretary Establishment Rallway Board, Rallway,

-: barrionce to all concurred:

1. C.M./Weed quarter Office Baroda House, New Delhi.

(34)

MINION POSTS AND TELEGRAPHS DEPARTMENT

Name-star BONG ENDARE

LUCKNOW

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COS DI COS DIVINO DE CANALLO SISS

TRUE COPY ATTESTED

MGIPAh.—159 P. & T./76—18-5-76—4,00,000 Bks. MGIPAh.—628 P. & T./76—11-11-76—2,00,00,000.

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२५, सम्मेलन मार्ग, इलाहाबाद

America (

FFICE.

Dy CONTROLL R OF STORE'S OFFICE, A IA MBAGH LUCKNOW.

T.N. Puri. Dy. CCS/AM/LKO.

D.O.No. 20/E Dated 21 - 11 -81.

Shri R.D Malbotra, Addl.C.D.O., N.Rly. B.House, New Delhi.

Dear Shri Malhotra,

Sub:- Provision of R.S.C. Selected Clerks Grade Rs. 260-400 (RS).

Ref: Addl.COS/NDIS letter No. 92-S/I/AMV/Pt.V (Loose)SI dated 15.10.81.

My predicessor, Sh i S.C.Goel had requested for provision of 14 R.S.C. selected Clerks for filling up the vacancies of this capots vide kits his D.O. letter of even number dated 21.9.81 to Shri R.C. Jagarwal and since then vacancies have further acquired due to retirement of staff from 1.10.81. Moreover two posts temperory work charged have also been sanctioned for EID/CNB. Thus 18 RSC selected candidates are preently required in this Office and therefore

also been sanctioned for EID/CNB. Thus 18 RSC selected candidates are urgently required in this Office and therefore I request you kindly to arrange for providing 18 Clerks very early because due to shortage of such a lugh number of Clerks, very badly effects on the work in these depots.

Kindly look into this personally so that a panel of 18 Clerks is sent to this Office early.

With kind regards,

Yours Sincerely,

(T.N. Pari )

Copy to:-

Shri Maubat Lal, Addl. COS(I)/N.Rly. Paroda House New Delhi for information and necessary action .

Dy.Controller of Stores H.Rly. Lambagh Lucknow.

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50

#### CHAPER OF INDIAN RAILWAY ESTABLISHMENT MANUAL

Promotion to higher grades in Class IV and Class III posts.

### 110 - PROMOTION TO HIGHER GRADES IN CLASS III:



- (a) Railway servants in class IV categories for whom no regular avenue of promotion exists 25% of the vacancies in the lowest grade of Commercial clerks, Ticket col. lectors, Trains Clerks, #@Number Takers, Time Keepers, Fuel Checkers, Office Clerks, Accounts Clerks, Typists and Stores Clerks etc. should be earmarked for promotion subject to the following conditions:-
- (i) All promotions should be made the on basis of selection. There should be written tests to assess the educational attainments of candidates followed by interviews where considered necessary. Class III categories referred to above should be suitable linked with specified categories in the lower grades on broad affinity of work to form groups for promotion but it should be ensured that the prospects are made regularly equal in the different groups. The test should be corelated to the standards of proficiency that can reasonably be expected from railway servants who are generally non-matriculates. The aim of the examiners should be to assess the general suitability of the class IV railway servants offering themselves for promotion to class III posts from the point of view of their knowledge of English and their general standard of intelligence.
  - (1) Written test should consist of one paper of \$\frac{1}{4}\$ 3 hours duration divided into two parts-Part'\$\frac{1}{4}\$; to test the working knowledge of the railway servant of the English language and part 'B' his general standard of intelligence and proficiency through questions in Arithmetic, General Knowledge mainly pertaining to Railway matters and matters immediately pertaining to the work he has

27 6

been acquainted with during his Railway Service. In drawing up the questions it must be ensured that they are not set as such a standard as to make it impracticable for a class IV railway servant of average intellegence and normal standards of efficiency to qualify in the test.

- (2) Oral test should adjudge other factors of suitability if so considered necessary by the General Manager.
- (3) Selections may not be restricted to four times the number of vacancies but kept open to all eligible candidates who would like to be considered for such selection.
- (4) All those who qualify in written and oral test, the qualifying percentage of marks being prescribed by the General Manager, should be arranged in the order of their seniority for promotion against the yearly vacancies available for them in class III categories.
- (ii) Class IV railway servants to be eligible for promotion to class III posts should have put in a minimum 5 years of continuous service. This does not apply to Scheduled Caste and Scheduled Tribes candidates.
- (iii) (a) The standard of training imparted to the class IV rail-way servants selected for class III posts should be the same as for direct recruits for the same class III categories and in the case of failures in the first attempt such employees may be given a second chance to qualify.
  - (b) Class IV railway servants to be promoted as typists should have a minimum speed of 40 words per Minutein typewriting as for direct recruits.
  - (c) Class IV railway servants when promoted to class III

    posts in the Accounts Deptt. shall go through the

    same training and test and shall be subject to the same

(38)

canditions of service as are in force for the new recruits. During the pariod of their training they would have normally drown on promotion to class III.

All allowances like Dearness, Compensatory and House rent Allowances will be allowed to them at the scales applicable, had the stipend been treated as pay.

210. DECLARATION OF SELECTION POSTS:— A list of "Sedection and "Non-selection" posts is contained in Appendix 6. In the case of running staff, running allowance as represented by 50 per cent of the basic pay in the pre-authorised scales of pay and 40 per cent cent in respect of authorised scales of pay shall be added to the pay scale for the purpose of classifying posts as selection posts. Any deviation from the above list will need the prior approval of the Railway Board.

#### 211. PROMOTION:-

- (a) A railway servant may be promoted to fall any post, whether a sedection post or a non selection post, only if he is considered fit to perform the duties attached to the post. The General Manager or the Head of a Department or Divisional Superintendent, may prescribe the passing of specified departmental or other tests as condition precedent to a Railway servant being considered fit to hold specified posts; such rules should be published for the information of the staff concerned.
  - (b)Unless specifically provided otherwise, promotion shall be made without any regard for communal or racial consideration.
- (c) For the purpose of promotion to the post of clerk grade

  I in the Accounts Department, the seniormost eccurrence
  Appendix 2 qualified person available on the date of
  occurrence of a vacancy, should be promoted to that vacancy. Persons officiating as clerks grade I should not be
  reverted merely to give place to senior persons passing
  the Appendix 2 examination subsequently, but if any junior
  man has to revert in the normal course, he cannot have a

prior claim over his senior for subsequent promotion by virtue of his having officiated as clerk grade I earlier than his senior. For the purpose of making a permanent appointment, the claims of all the qualified persons, whether they are already officiating in the grade in which confirmation is to be made or are filling a post in a lower grade, should be considered. A senior person qualifying afterwards will naturally be eligible only for a permanent vacancy occurring after the date on which he/she qualifies and becomes eligible that may still be available for him/her. The confirmation of the staff should be ordered regularly, at least once a year, which is the normal interval between two Appendix 2 examinations and before the results of every succeeding Appendix 2examinations are published. In other words, if junior persons, who had qualified in an earlier examination, have given satisfaction as officiating clarks grade I over a reasonable period, their confirmation should be ordered against permanent vacancies of clezks grade I which may arise before the results of the next Appendix 2

#### 212. Non-selection Posts:-

examination are announced.

- Non-selection posts will be filled by promotion of the seniormost suitable railway servant, suitability, whether of an individual or a group of railway servants, being determined by the authority competent to fill the posts on the basis of the record of service and/or departmental tests, if necessary. A sendor employee may be passed over only if he/she has been declared unfit for holding the post in question. A declaration of unfitness should ordinarily have been made sometime previous to the time when the promotion of the Railway servant is being considered.
- (b) When, in filling a non-selection post, a senior railway

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servant is passed ower, the authority making the promotion shall record briefly the reason for such supersession.

- (c) In respect of non-selection posts, filled from fifferent categories of staff, the following principles should be followed:-
  - (i) The number of eligible candidates to be considered at a suitability test should be twice the number of vacancies.
  - (ii) No hard and fast limits need be prescribed as to the number of candidates to be admitted from each eligible category. In cases where posts are to be filled on a quota basis it should be ensured that each category is adequately represented within the overall number of candidates called up. The employees passing the suitability test should only be placed on the panel. Employees not qualifying in the test should not be taken merely to make up quota fixed.

# 216. PROCEDURE TO BE ADOPTED BY SELECTION BOARD:

- (a) When a selection post is to be filled, the authority empowered to constitute a selection board shall direct to the board to assemble and make recommedations. It shall also nominate the officer who shall act as the chairman of the board.
- (b) Before the board assembles to make the selection, the papers connected with the proposed selection, the names of the candidates to be considered, the confidential reports, if any, on such candidates and other relevant data concerning them shall be circulated for the information of the members of the board, as also the qualifications prescribed for the particular post under consideration.
- (c) The selection board will examine the service record and confidential reports (if kept) of the staff eligible.
- (d)Eligible staff upto four times the number of existing and

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anticipated vacancies plus 25% thereof for unforeseen vacancies will be called for written and/or viva voce test. (Anticipated vacancies connote only those which are likely to arise due to normal wastage during the currency of the panel). If this number can be obtained in the grade immediately lower, there would be no need to go the the grades furth-佛書 er lower down. If the requisite number of staff on this basis is not available in the grade next to the grade for which the selection is being held, the Administration could go to lower grade next to-the grade for-which-the in order to make up four times the number required to be called up for selection but in no case can the eligibility be extended to staff in grades lower than the third. Persons employed against fortuitous short-term or stop-gap promotions to the eligible grades made otherwise than in accordance with the regular approved method of promotion will not be eligible for consideration. It is desirable to hold written tests as part of a selection in respect of all initial selection grade posts in the different channels of promotion but in every case a viva voce test shall be held. If a written test is proposed to be held, advance intimation shall be given to all eligible candidates.

(e) Selection should be made primarily on the basis of overall merit, but for the guidance of selection boards the factions to be taken into account and their relative weight are laid down below:-

		Maximum marks.	Qualifying marks.
(i)	Professional ability	50	30
(ii)	Personality, address, lea-		
4"	dership and academic/techn:	ical 25	COMP COMP
	qualification		
(iii)	Record of Service	25	cipis shui

Note:- (i) The item'Record of service' should also take into consideration'Seniority\* of the employees but no

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separate allotment of marks need be made on this account.

- (2) Candidates must obtain a minimum of 30 marks in professional ability and 60% marks on the aggregate to:

  for being placed on the panel.
- (f) The importance of an adequate standard of professional ability and capacity to do the job must be kept in mind and a candidate who does not secure 60% marks in professional ability shall not be placed on the panel even if on the total marks secured he qualifies for a place. Good work and a sense of public duty among the conscientious staff should be recognised by awarding more marks both for record of service and for professional ability.
- of promotion, for which candidates are called from deduction described the normal channel of different categories, the selection test is an open competitive test. The number of candidates to be called for written and/or viva voce tests will ordinarily be limited to the senior eligible staff to the extent of four times the number to be placed on the panel. the number to be called from each category being regulated by a quota to be prescribed by the railway.
- (h) The names of selected candidates should be arranged in order of seniority but those securing a total of more than 75% marks will be classed as "outstanding" and will be placed at the top of the list, in the order of their seniority.
- (i) The list will be put up to the competent authority for approval. Where the competent authority does not accept the recommendations of a selection board, the case would be referred to the General Manag r, who may constitute a fresh selection board at a higher level, or issue such

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order-s as he considers appropriate.



(j) After the competent authority has accepted the recommendations of the selection board, the names of the candidates selected will be notified to the candidates.

#### 217. CURRENCY OF PANELS :-

- (a) Panels drawn by a Sedection Board and approved by the competent authority shall be current for two years from the date of approval by the competent authority or till these are exhausted whichever is earlier.
- (b) An employee who once officiates against a non-fortuitous vacancy in his turn on the panel shall not be required to appear again for fresh selection.
- (c) In case an employee lower in the panel has officiated whereas one higher in the panel has not officiated for reasons beyond the latter's control, the latter employee will not be required to appear for fresh selection.

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CHAPTER VII OF BROCHURE ON RESERVATION FOR SCHEDULED
CASTES AND SCHEDULED TRIBES IN RAILWAY SERVICES.

# Carry Forward, De-Reservation and Exchangeof Vacancies

1. CARRY FORWARD: If sufficient number of candidates of the communities for whom the reservation is made are not available for appointment/promotion, the vacancies remaining unfilled, shall be treated as unreserved after following the prescribed procedure of de-reservation as given in para 8 and carried forward to three subsequent recruitment/selection years.

(Letter Nos.(i)E55CMl/3 dated 5th October 1955; (ii) E(SCT)58CMl/61 dated 23rd March 1959 (3 years of C.F.); (iii) E(SCT)63 CMl5/16 dated 8th January 1964 (2 years of C.B.); (iv) E(SCT)70CMl5/10 dated 20th April 1970 (3 years of C.F.).

2. On the Railways the financial year would be treated as a recruitment/selection year.

(Letter No.E(SCT)63CM15/16 dated 6th October 1964)

3. The year(s) in which recruitment/selection does not take place is not to be taken into account for the purpose of calculating 3 years limit of carried forward. The year in which there is only one vacancy is also not to be taken into account.

(Letter Nos.(i)E(SCT)63CM15/16 dated 6th October 1964 and (ii)E(SCT)74CM15/1625 dated 20th August 1974)

4. If a vacancy occurs against a reserved point of the Roster and if that vacancy happens to be the single vacancy, in(that)year; it shall not be treated as Reserved' in that (first) year but shall be carried forward to the next year. In the next year the first vacancy, even if it happens to



be a single vacancy at that time shall be treated as a reserved vacancy and shall be filled as such.

(Letter No.74E(SCT)15/20 dated 9th July 1975)

5. In any recruitment/Selection year the number of normal reserved vacancies and the carried forward reserved vacancies together shall not exceed 45 per cent of the total number of vacancies; if there be only two vacancies one of them may be treated as unreserved vacancy, if there by four vacancies one vacancy each may be treated as reserved for Scheduled Castes and Scheduled Tribes. If there is only one vacancy in a year, if shall not be treated as a reserved vacancy.

(Letter  $N_0$ .E(SCT)63CM15/16 dated 6th October 1964) (Fages 6 and 24 of D.P.O.'s Brochure 3rd Edition as also Board's letter  $N_0$ . E(SCT)71CM15/35 dated 10th December 1971). Note:- Letter dated 10th December 1971 permits 50 per cent of the vacancies being reserved and filled by Scheduled Castes/Scheduled Tribes.

- 6. The carried forward vacancies should be utilized first.

  (Letter No.E55CMl/3 dated 5th October 1955)
- 7. The surplus above 45 per cent shall be carried forward to the subsequent years of recruitment/promotion subject to the condition that the carried forward vacancies have not become time barred due to their becoming more than 3 years old.

(Letter Nos.(i)E(SCT)63CM15/16 dated 6th October 1964 and (ii) E(SCT)70CM15/10 dated 20th April 1970)

8. In the case of promotion by selection to Class II and lowest rung of Class I there will be no carry forward.

(Letter No.E(SCT)73CM15/13 dated 17th August 1974)

9. <u>DE-RESERVATION</u>: No reserved vacancy can be filled by a person belonging to 'Others' before it he de-reserved. Procedure for de-reservation is given in Appendix V.

Excepting in the case of technical and operation categories,



the power to de-reserve a reserved vacancy in all the initial and intermediate recruitment grades as also in promotion grades rests will with the Railway Board.

(Letter No.E(NG)57CM1/25 dated 20th August 1957)

So far as Technical and Operating categories are concerned such vacancies can be temporarily de-reserved by the General Manager but a report has to be made to the Board in quarterly statements.

(Letter Nos.(i)E(SCT)62CM15/12 dated 18 September 1962 and (ii)E(SCT)63CM15/6 dated 2nd July 1963)

In the case of Workshop categories the vacancies can be temporarily de-reserved by the Head of the Workshop concerned. But a report in that case too is required to be sent to the Board through General Manager.

No post in Class II or Class I (lowest rung) is to be dereserved and filled by a general candidate before specific approval of the Railway Board has been obtained. The Railway etc. have to come up to the Railway Board for de-reservation of any reserved vacancy/Vacancies who in tunn will approach the Department of Personnel who are the final authorities in the matter.

(Letter No.75E(SCT)15/19 dated 5th June 1975)

10. EXCHANGE OF RESERVED VACANCIES-Class III and IV.— While vacancies reserved for Scheduled Castes and Scheduled Tribes may continue to be treated as reserved for the respective community only, Scheduled Tribe Candidates may also be considered for appointment against a vacancy reserved for scheduled Caste candidates when such a vacancy could not be filled by a scheduled Caste candidate even in the third year to which the vacancy is carried forward. While advertising or notifying a vacancy which has been carried forward to third year, it should be made clear in the advertisement/requisition/notice in the case of promotion that while the vacancy is reserved for Scheduled Castes, Scheduled Tribe candidates would also be eligible for consideration in the event



of non-availability of suitable Scheduled Caste candidates. This arrangement will likewise apply also in the case of vacancies reserved for Scheduled Tribes. Accordingly in the third year of carry forward, candidates both from Scheduled Castes and Scheduled Tribes will be considered against reserved vacancies for either community.

(Letter No.E(SCT)70CM15/10 dated 20th April 1970)

11. In the case of promotion by selection to Class II and lowest rung of Class I, the exchange will be in the first year itself as this case there is on carry forward.

(Letter No.E(SCT)73CM15/13 dated 17th August 1974)

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Serial No.3111.--Circular No.831-E/63/2-VII(Eiv), dated 4-9-1965 Sub :-- Procedure for filling up selection posts Non-gazetted. A copy of Rly. Board's letter, No.E(NG)62PMI/91, dated 9-8-1965

is forwarded for information and guidance.

The Rly. Board's letter dated: 10-7-1964 referred to therein was circulatefi vide this office letter of even number Dated: 30.30-7-6 (Serial N<sub>2</sub>.2615).

Copy of letter No.E(NG)62(PMI/91, dated 9-8-1965 from the Asstt: Secretary Railway Board to the General Managers All Indian Railways, and others.

Sub :-- As above.

Reference Board's letter of even number dated:12-7-1964 on the above subject. The Board have had references from some of the railway Administrations for clarification of various points and position with regard to each of these points is as under :--

(a) Anticipated vacancies should include not only those vacancies which arise due to normal wastage but also those -vacancies which are anticipated for new constructions of posts likely to be created for maintainance of additional assets during the currency of the panel.

There is no objection to include vacancies which are likely to arise for new constructions or maintenance of additional assets as anticipated vacancies.

(b) What are the circumstances under which an employee may be treated not to have officiated for reasons beyond his control.

An employee should be deemed not to have offciated for reasons beyond his control on account of his sickness or any other reaso for which he can not be relieved by the Administration for promotion.



the panel is to be formed for one of two vacancies.

In such cases, the Railways can have at least one person on the panel more than the number of vacancies if the vacancies (existing or anticipated are less than four.

- (d) (1) Whether a junior employee is also entitled to protection if he has officiated against a vacancie caused by the senior not in a position to get promotion due to reasons beyond his control.
  - (ii) Whether the junior employee is entitled to protection, if the senior has not officiated for reasons of his own.

If a junior person has officiated against a non-fortutous vacancy, he is also entitled to protection, in case he happens to be the next rightful junior and hot otherwise even though the senior to him in the panel, but not officiating, also gets protection. On the other hand, if the senior person has not officiated for reason of his own, this implies that he has refused promotion. In such a case, the next junior person is the rightful person to be promoted and here is ho waestion of treating him as junior.

(This disposes of central Railway letter NoMPB/ST/S. 171/SB. dated 26.9.1964, Northern Railway, Dy.C.P.O.s/D.O. No.831-E/63/2-VII(Eiv), dated 21-9-1964 and Western Railways letter No.E1025/26 Vol.II, dated 23-9-1964).

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# OHAPTER OF PERSONNEL BRANCH CIRCULARS

Serial No. 387- Circual No. 831E/63/2-III(Eiv), dated4-11-1958 Sub:- Procedure for filling up Selection Posts-Non-Gazetted.

A copy of Railway Board's letter No.E(NG)57PMI-24, dated 8.10.1958 is forwarded for information and guidance.

- Necessary amendments to the subsidiary rules circulated under this office letter  $N_0$ . 831-E/63/2-III(Eiv), dated 22.7.1958, will also be issued.
- 3. These orders will take effect from the date of of Board's letter viz. 8.10.1958.

Copy of Railway Board's letter No.E(NG)57PMI-24, dated 8.10.1958, addressed to the General Managers all Indian Railways.

Sub:- Procedure for filling up Selection Posts-non-Gazetted.

The existing rules governing the procedure for filling non-gazetted selection posts are contained in Appendix II-A of the Indian Railway Establishment Code, Volume I, as modified by Railway Board's letter No. E48RCI/18/3, dated 21.11.1953 and as supplemented by their further letters Nos. E53PMI/10/3, dated 18.3.1954. 20.5.1954, 31.7.1954 and 27.9.1954. This came up for consideration by the Railway Corruption Enquiry Committee, the Estimates Committee and the Standing Committee of the Deputy General Managers (P) and after ascertaining the views of the National Federation of the Indian Railwaymen in the matter, it has been decided that the procedure to be followed in future should be as follows. ## To the extent this differs from the earlier procedure, that procedure stands modified.

# 1. CONSTITUTION OF SELECTION BOARDS.

For selection posts on Rs. 300-400 and above, the Selection Board will consist of officers of Junior Administrative rank. For all other selection pasts, the Selection Board will

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In either case the selection Board may include a Personnel Officer in the next lower rank who shall, nevertheless, be an equal member of the Board. The presence of a Personnel Officer on a Selection Board, is very desirable but not compulsory.

### 2. FUNCTION OF SELECTION BOARDS.

The Selection board will examine the service record and confidential reports(if kept) of the staff eligible. Ordinarily only men in grades two grades below the grade for which the selection is held will be eligible for consideration But fortuitous short term of stop gap promotions to the eligible grades made otherwise than in accordance with the regular approved method of promotion will not be eligible.

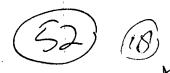
Vacancies will be called for written and /or viva voce test. If this number can be obtained in the grade immediately lower, there would be no need to go to the grades further lower down. It is desirable to hold written tests as part of a Selection in respect of all initial selection grade posts in the defferent channels of promotion, but in every case a viva voce test shall be held. Selection should be made primarily on the basis of overall merit, but for the guidance of Selection Boards the factors to be taken in to account and their relative weight are laid down below:-

Maximum Marks 100

- (a) Record of service ... 20
- (b) Seniority ... 30
- (c) Professional ability and capacity to
  do the particular job.

  30 To be suitable a person
  a person must secure 18
  marks under this head
- (d) Personality, address and leadership .... 20
- 2. The importance of an adequate standard of professional

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ability and capacity to do the job must be kept in mind/ and a candidate who is below the desirable minimum standard in this respect may not be placed on the panel even if on the total marks secured he qualifies for a place. Also good work and a sense of public duty among the conscientious staff should be recognized by awarding more marks both for record of service and for professional ability.

- 3. For general posts i.e. those outside the normal channel of promotion, for which candidates are called from different categories, the selection test is an open competitive test. The number of candidates to be called for written and/or viva voce tests will ordinarily be limited to the senior eligible staff to the extent of four times the number to be placed on the panel, the number to be called from each category being regulated by a quota to be prescribed by the Railway.
- 4. The names of the selected candidates should be arranged in order of seniority but those securing a total of more than 75% marks will be classed as outstanding and will be placed at the top of the list in the order of their seniority.
- 5. The list will be put up to the competent authority for approval. Where the competent authority does not accept the recommendations of a Selection Board, the case should be referred to the General Manager who may constitute a fresh Selection Board at a higher level, or issue such other orders as he considers appropriate.

# CURRENCY OF PANELS

- All panels drown by Selection Boards and approved by the competent authority shall be current until exhausted. Care, should however, be taken to restrict the number of names to be placed on a panel so that a fresh Selection Board may be convened at intervals of about a year.
- 7. Please acknowledge receipt. TRUE COPY

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Sub: - Procedure for filling up selection posts Non-gazetted.

A copy of Railway Board's letter No.E(NG)62PMI/91,dated 10.7.1964 is forwarded for information and necessary action accordingly. Railway Board's letter dated 30.11.1962 referred to therein was reproduced in this office letter No.831E/63/2-VI(EIV),dated 22.12.1962.(S.No.1897).

Copy of Rly.Board's letter No.E(NG)62PMI/91, dated 10.7.1964 from Asstt, Director, Establishment of to the General Managers. all Indian Railways C.L.W., D.L.W. and L.C.F. and others.

Sub:- Procedure for filling up selection posts Non-gazetted.

Reference Board's letter of even number dated 30.11.1962 on the above subject. In supersession of the orders issued on the subject, the Board have now prescrided the following procedure in respect of Non gazetted Selection posts:-

- (i) The number of persons to be placed on a panel should be equal to the existing and anticipated vacancies plus 25% thereof for unforeseen vacancies. Anticipated vacancies cannot only those which are likely to arise due to normal wastage during the currency of the panel.
- (ii) The currency of the panel for non-gazetted selection posts should be two years from the date of approval of the same by the competent authority or till exhausted, whichever is earlier.
- (iii) Panels already declared and current on the date of issue of this letter should be continued up to a total period of 2 years from the date of their formation or till exhausted, whichever is earlier.

- (iv) An employee who once officiates against a nonfortuitous vacancy in his turn on the panel shall not be required to appear again for fresh selection.
- (v) In case an employee lower in the panel has officiated whereas one higher in the panel has not officited for reasons beyond the letter's control, the wester employee will not be required to appear for ATTESTED fresh sclection.

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D.O. No.831E/63/2/XI (Eiv).

Dated 13.12.77

Sub: Hardship to non-gazetted staff due to delay in relieving on promotion.

A copy of D.O. letter No. E(NG)1-77 dated 10th October, 1977 from the Addl. Member Staff to General Manager is sent herewith for your guidance and necessary action. Railway Board's letters dated 11.6.55 and 23.2.74 referred to therein were circulated under this office letters No. 831E/63/2/Eiv) dated 19/20.10.55 and 831E/63/2-x (Eiv) dated 27.3.74 (S.No.6105) respectively.

Instructions have been issued from time to time emphasising that the local arrangements against selection and non-selection posts should not be allowed to continue for long periods. A limit of three months has been stipalated.

If the instructions for formation of panel for promotion to selection posts which have been issued from time to time are carried out strictly. There whould not be many occasions for making local arrangements. Which give cause for complaints both to the staff and the Unions. I would, therefore, like you to take immediate steps to finalise the selections where-ever it has not been possible to hold them so far on account of one reason or the other and where local arrangements are still continuing.

A copy of Board's letter dated 10.9.74 referred to in para 3 of AMS's D.O.letter referred to above was circulated under this office letter No. 807E/516(CIC) dated 1.11.1974 according to which review was conducted in respect of cases as occurred during 1974-75, where transfers on promotion were not carried out for three months. It is again stressed that were transfers on promotion are not carried out for 3 months, the authority next higher to that which issued the transfer orders should carry out a review. It may please be ensured that such reviews are made without fail and seniors are not put to a dis-advantage vis-a-vis their juniors on account of delay in effecting

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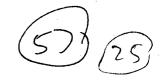
transfers or promotion.

All cases of local adhoc arrangements which are likely to continue beyond three moths must be reviewed by the Divisional Superintendent (HODs in the case of HQ-Cont-rolled posts) Personally and if any adhoc officiating arrangements in higher grade are continued for more than six months, the matter must be referred to HQ. and will be put up to G.M.

Copy of Railway Board's D.O.letter No. E(NG)I-77 PMI/117 dated 10th.October, 1977.

Complaints are being received that junior staff are frequently allowed to officiate in higher grade posts for long periods, ignorable claims of seniors. Both the Federations have raised this issue at the PNM Meetings at the Board level, pointing out that this is happening in the case of both selection posts as well as non-selection posts. It was also pointed out that in several instances where promotion of a number of staff is ordered the senire senior men in the list are not relieved and sent for taking over the higher grade posts, resulting in unittended benefits to the juniors.

- 2. A number of instructions have already been issued from the Board on this subject. Board's letter No. E55/PMI/19/3 dated ll.6.55 provided that local arrangements should in no circumstances extend for periods exceeding 3 months without the GM's specific sanction and the officer concerned should personally ensure that such arrangements are not continued longer. In Board's letter No. E(NG)173PMI-222 and dated 23.2.74, the following gudelines were prescribed.
- (i) Normally adhoc promotions should not be made in vacancies which are expected to last over three months. In any case, such arrangements should not be allowed to last over six month except in exceptional circumstances, like where a panel cannot be formed because of stay orders from the courts, etc.
- (ii) The senior-most person available in the seniority unit should normally be promoted in the adhoc arrangements unless the authority ordering the promotion, considers him unsuitable exceptions may be made in cases where change of station is



involved and shortterm promotion involving transfer is not desirable.

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3. As for cases where promotion orders are issued but staff are not released, Board's letter No.E(NG)I-73/PMI/130 dated 10.9.74 provided that where transfers on promotion are not carried out for 3 months, the authority next higher to that which issued the transfer orders should carry out a review.

Kindly ensure that such reviews are made without fail and seniors are not put to a disadvantage vis-a-vis their juniors on account of delay in effecting the transfer on promotion.

While you may issue such instructions as are deemed necessary to ensure compliance of the above instructions, I would suggest that if such adhoc-officiating arrangements in higher grades are continued for more than 6 months, all such cases should be reviewed by the D.S. personally on the Divisions and by HODs as far as Headquarters posts are concerned.

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Serial No. 6105.- Circular No. 831-E/63/2-X (EIV), Dated 27.3.74

Sub: - Procedure for promotion to selection posts-Continuance of unselected persons against selection posts.

A Copy of Railway Board's letter No. E(NG)I-73 PMI/222 dated 23.2.1974 is forwarded for information and guidance. The Board's letter No.E-55/PMI/19/3, dated 11.6.1955 was circulated vide this office letter No. 831-E/63/2(EIV), Dated 19/20.10.55.

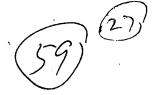
Strict compliance of the orders may please be ensured. Copy of Railway Board's letter  $N_0$ . E(NG)I-73PM1/222, dated 23.2.74.

Sub: - As above.

It has been represented to the Board that local arrangement are being allowed to continue against selection posts for considerably long periods resulting ultimately in hardship to some employees and embarrassment to the Administration if ultimately others get selected, in terms of the instructions contained in Board's letter No. E55/PMI/19/3/dated ll.6.55, local arrangement should in no circumstances extend for period exceeding three months without the General Manager's specific sanction and the officer concerned should personally ensure that such arrangements are not continued longer. The Board desire that suitable measures should be taken to ensure strict implementation of these orders.

- 2. The Board desire that the following guidelines should be followed in regulating the adhoc promotions against selection posts:-
  - (i) Normally adhoc promotions should not be made in vacancies which are expected to last over three months.

. . . . 2 . . .



In any case, such arrange-ments should not be allowed to last over six months except in exceptional circumstances, like where a panel cannot be formed because of stay orders from the courts ect.

(ii) The seniormost person available in the seniority unit should normally be promoted in the adhoc arrangements unless the authority ordering the promotion considers him unsuitable, exceptions may be made in cases where change of station is involved and short term promotions involving transfer is not desirable.

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शारदा हसाद कैसरवाली

एडवःकेट

२४, सम्मेलन मार्ग, इलाहाबाद

Serial No. 6494.- Circular No.831-E/63/2-X (EIV), dt.19.3.1976.

Sub: Record Note of the meeting of the Deputy Minister for Railways and the Railway Board with the Headquarters of the Personnel Department of the Railway Administrations held in New Delhi on 27.11.75.

A copy of an extract from the Record Note circulated vide Board's letter No. 75-E(SCT)15/48, dated 9.12.75 as received vide their office letter No. E(NG) I-75PMI/264, dated 25th Jan,1976 is reproduced below:-

"2.2 Panels should be formed for selection posts in time to avoid adhoc promotions. Care should be taken to see while forming panels that employees who have been working in the posts on adhoc basis quite satisfactorily are not declared declared unsuitable in the interview. In particular any employee reaching the field of consideration should be saved from harassment."

In this connection, the General Manager has observed as under :-

"Long term adhoc arrangements should be made strictly according to seniority and suitability to avoid embarrasment."

Please ensure strict compliance of this decision particularly in respect of Scheduled Caste/Scheduled Tribes candidates.

शारदा प्रसाद केंसरवाली

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२४, सम्मेलन मार्ग, इलाहाबाद

Serial No.5003.--Circular No.831-E/46-VI(Eiv) dated: 30.5.70.

Sub .-- Reservation for Scheduled Castes and Scheduled Tribes-Revision of Percentages and period of carrying forward of such reservations Utilisation of vacancies reserved for Scheduled Castes in favour of Scheduled Tribes and vice versa

A copy of Railway Board's letter No.E(SCT) 70 CMI5/10, dated 20.4.70 is forwarded for information and guidance. The Board's letters referred to there in were circulated as under :--

#### Railway Board's Letter No.& date

This office letter No. & date.

- 1. E-47CM1/49/3, dated 23-12-50
- 2. E(SCT)62CM19/2, dated 2-8-62
- 3. E(SCT)63CM15/16, dated 6-10-64
- 4. E(SCT)68CM15/10, dated:27-8-68
- 831-E/46(EIIA), dated, 25-1-51
- 831-E/46-IV(Eiv), dated 13-9-62(S.No.1735)
- 831-E/46-III-A(Eiv)dated31.164 (SNO.2727)
- 831-E/46-VI (Eiv )dtd.7-9-68 (S.NO.4431).

Copy of Rly. Bd's letter No.E(SCT)70CM15/10, dtd. 20-4-1970. Sub. -- As above.

The policy of the Government of India in regard to reservation for scheduled Castes and Scheduled Tribes in posts and services under the Government of India was laid down in the Ministry of Home Affairs Resolution No.42/21/49/NGS dated 13-9-1950 circulated with Railway Board's le-ter No. % 2121 47CMI/49/3, dated 23-12-1950. The question of revising the percentages of reservation for Scheduled Caste and Scheduled Tribes in posts and services under the Government of India in the light of the population of these communities as shown in the 1961 Census has been under consideration of the Government for some time. It has now been decided in modification of the decisions contained in paras 2 and 4 (I)of the Ministry of Home Affairs Resolution of 13th September, 1950 that the following reservations will hereafter be made for Scheduled Caste and Scheduled Tribes in posts and services which are filled by direct recruitment;

**-** 2 **-**

- A. Recruitment on All India Basis :\_\_
  - (i) Scheduled Castes, -- Instead of the existing reservation of vation of 12.1/2% there will be reservation of 15% of the vacancies in favour of Scheduled Cates.



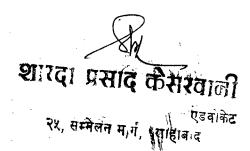
- (11) Scheduled Tribes. The reservation for Scheduled Tribes will be 7.1/2% as against the existing Reservation of 5%.
- B. Recruitment of local/Regional basis—In Posts and services recruitment in which is made on a local or regional basis i.e., the posts the scales of which do not go beyond Rs.375/- per month, the percentage of reservation for Scheduled Castes and Scheduled Tribes whall be revised wherever necessary after taking into account the percentage of population of Scheduled Castes and Scheduled Tribes in the various States and Union Territories according to 1961 Census. Till then the existing percentages, prescribed for different Railways in this regard, may continue to be applied for Scheduled Castes and Scheduled Tribes.
- 2. It has also been decided that in vacancies in posts filled by promotion in which reservations have been provided vide Railway Board's letter No.E(SCT)68CM15/10, dated 27-8-1968, the percentages of reservation for Scheduled Castes and Scheduled Tribes in such posts shall also be raised from 12.1/2% to 15% in favour of Scheduled Castes and from 5% to 72% in favour of Scheduled Tribes.
- 3. In terms of the instructions contained in this office letter No.E(SCT)63CM15/16, dated 6-10-64, vacancies reserved for Scheduled Castes and Scheduled Tribes which are not filled by candidates of the appropriate communities due to non-availability of candidates of these communities are required to be carried forward to subsequent two recruitment years. It has now been decided that the period for carrying forward of the reserved vacancies should be increased from two to three subsequent recruitment years. The year in which no recruitment

takes place is not to be taken into account for the purpose of calculating three year's limit of carry forward, Reserved vacancies which had arisen prior to the date of issue of this letter and which have already been carried forward for one year will now be carried forward to two more recruitment years and similarly reserved vacancies which have been carried forward for two years will be carried forward to the third recruitment year as well.

- The question of utilisation of vacancies reserved for Scheduled Castes by appointing Scheduled Tribes and vice-versa has also been considered and it has been decided, in modification of the orders contained in Board's letter No.E (SCT)62CM19/2, dated 2-8-1962 that while vacancies reserved for Scheduled Castes and scheduled Tribes may continue to ve treated as reserved for the respective community only. Scheduled Tribes candidates may also be considered for appointment against a vacancy reserved for Scheduled Caste candidates where such a vacancy could not be filled by a Scheduled Caste candidate even in the third year to which the vacancy is carried forward. While advertising or notifying a vacancy which has been carried forward to the third year, it should therefore be made clear in the advertisement/requisition that while the vacancy is reserveed for Scheduled Castes, Scheduled Tribe candidates would also be aligible for consideration in the event of non-availability of suitable Scheduled Caste candidates This arrangement will likewise apply also in the case of vacancies reserved for Scheduled Tribes. Accordingly in the third year of carry forward candidates both from Scheduled Castes and Scheduled Tribes will be considered against reserved vacancies.
  - 5. The above instructions will take effect from 25th March, 1970.

    TRUE COPY

    ATTESTED



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Serial No.5153 .-- Circular No.831-E/63/2-IX(EIV), dated 12-12-1970.

Sub: Promotion to Selection posts.

A copy of D.O. letter No.E(NG) I=69PMI/200, dated 4=11-70 from Shri B.S.D. Baliga, Member (Staff) Railway Board, to Shri M.N. Bery, together with its enclosures, is forwarded heregith for information and strict compliance of the instructions contained therein.

The necessity of timely formation of panels so as to avoid local ad-hoc arrangements has been emphasised many a time in the past. The last instructions on this subject were issued vide this office letter No.831 E/63/2-IX (EIV), dated 10-11-70 (P.S.No.5138). It is felt that if the total requirements for formation of panels for promotion to selection posts are worked o out correctly and the existing instructions EEXTERESTANCE adminst for holding the selections followed strictly, there may not be many occasions to resort to ad-hoc local arrangements. It is reiterated that all cases of local ad-hoc arrangments which are liekly to continue behond 3 months should be referred to the Headquarters Office for Botaining prior approval of the General Manager. Such ad-hoc arrangement should not, however, be continued beyond 6 months in any case, unless the promoteen have in the meantime qualified in the selection.

Copy together with its enclusures forwarded for information and necessary action to all Extra Divisional Officers of Northern Railway.

B.S.D. BALIGA. Member (Staff). Government of India Ministry of Railways (Railway Board).

D.O. No.E(NG)1-69PMI/200.

New Delhi, dated the 4th Nov, 1970

My dear Bery,

Sub. -- Promotion to 'Selection Posts'.

A standing complaint of Labour has been that Railway Administrations make ad-hoc arrangements for promotion to

.....2.)

"Selection Posts" for one reason or the other and that these persons are allowed to officiate for several years without being put to selection. It has also been represented that these ad-hoc promotees are comparatively junior men and the claims of seniors are not being considered, Another type of complaint has been that after officiating satisfactorily for even several years at a stretch, the persons are reverted as a result of selections held after a considerable lapse of time.

I find that instructions have been issued from this office & from time to time vide letter No.E (NG) 168PMI/64, dated1-5-68. No.E (NG)168PMI/118, herewith. It will we observed therefrom that there have been earlier instructions also to the same effect in previous years.

It is again empahasised that penels for 'Selection Posts' sho -uld ordinarily be available. The relaxation given in March. 1970, that the number of vacancies equivalent to the number of persons in the instant selection grade already empahelled for promptopm to a grade higher than the grade for which selection is being made will give some more flexibility. If, however it becomes inevitable to make ad-hoc arrangements, these should be made for a-s short a period as possible but not more than three months for periods exceeding this, it should be with General Manager's specific sanction. In making these ad-hoc promotions, the claims of seniors should be given full consideration and it should be ensured that such ad-hoc promotees are comparatively senior mem. The ad-hoc promotees must be from within the list of men in order of senority, comprising 4 times the number of a ad-hoc promotees. The fact that such ad-hoc promotions have been made should be forthwithbrought to the notice of the Head of Department and the Chief Personnel Officer who will bring it to the notice of General Managerin the periodical Heads of Departments meeting. In this connection, you will appreciate that it is absolutely essent -tial that senior...
so that necessary selections can be ordered without avoidable

Copy of Letter No. S(NG)168 PMI/118, dated 30-7-1968 from Railway Board to General Manager, Eastern Railway and copy to G. Ms, all Indian Railways, CLW, DLW, ICF, DG/RDSO etc.

Sub: - Procedure for promotion to Selection Posts-Continuance of unselected persons against Selection Posts-4/4 A.S.Ms.

Reference your Dy.CPO's letter No. E 61/2/3/T & Y CL(R) dated 1.7.68 on the above subject, In this connection, your attention is invited to Board's letter officiating arrangements should not be continued for long periods. The Board further desire that panels should be formed in good time so that 'ad-hoc' arrangements are not n eccssary. Necessary instructions in this regard should be issued locally to all concerned officers in order to ensure that these are strictly followed.

- The Board also desire to impress that it shall be the 2. personal responsibility of the CPO, the DY, CPO and the POs to ensure rigid enforcement of these orders.
- The receipt of this letter may be acknowledged. 3. Copy of Railway Board's letter No.E(NG)168PML/118, dated 25.9.1969 to the General Manager, all Indian Railways, CLW? DLW? ICF, DG/RDSO.

SUB: Continuance of unselected persons against selection of non-gazetted posts.

It has come to the notice of the Board that on a particular railway an employee had been promoted to officiate in a higher grade non-gazetted post as an adhoc measure and was almowed to continue in that capacity for several years. Subsequently the employee concerned had to be reverted to the lower grade due to his non selection for the post.

Your attention is invited to Board's letter Nos. E(NG) 168 PML-64, dated 1-5-68 and E (NG) 168 PML -118,

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dated 30-7-68 wherein the need for local officiating arrangements not being continued for long periods had been stressed. Board are averse to such adhoc promotions being continued for considerable periods. They desire that suitable instructions should be issued tower than the appropriate time promotions are made in accordance with the extant procedure and ad-hoc arrangements are avoided. In case it is absolutely necessary to do so, ad-hoc promotions should not be continued beyond 3 months.

TRUE COPY ATTESTED

शारदा प्रसाद कैसरवाली

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२४, सम्मेलन मार्ग, इलाहाबाद

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Serial No 5279. - Circular No. 831-E/63/2-IX(EIV)dt.29.3.1971

SUB: Procedure for filling up selection posts non-gazetted.

A copy of Railway Board's letter No. E(NG)I-67PMI/212 dated 25.2.71 is forwarded for information and guidance. The Board's letter No. E(NG)-57PMI/24, dated 8.10.58 referred to therein was circulated under this office letter of even number dated 4.11.58 (S.No.387).

Copy of Railway Board's letter No. E(NG) I-67 PMI/212, dated 25.2.1971.

SUB: As above.

Reference orders contained in Board's letter No. E(NG)57-PMI/24, dted 8th October, 1958 detailing procedure in regard to constitution and functioning of Selection Boards for filling non-gazetted selection posts on the Railways. The Board have reviewed the matter and decided that :-

- (i) The responsibility for selection will be collective on all members of the Selection Board.
- (ii) An officer of the concerned department of appropriate rank must be authorised to set the question paper for the written test. Where possible another officer should be nominated to evaluate the answer books, for determining the professional ability of the candidates called for selection.
- (iii) Moderation by way of Awarding grace marks to candidates shall not be resorted to without the authority of the Selection board.
- 2. Necessary modification in the existing orders laying down the procedure for filling up non-gazetted selection posts may be made accordingly.

कारदा इसाद केसरवानी





Serial No. 5740- Circular N .831-E/321-III/EIV, dated 27.9.72.

SUB: Advance correction slip No. 78 to the Indian Railway
Establishment Mannual(2nd Edition) regarding Procedure
for filling up selection posts from amongst eligible
staff of different categories Amendment to Indian
Railways Establishment Manual.

A copy of Railway Board's letter No. E(NG)1-72PMI/158, dated 21.8.72 is sent herewith for information and guidance. Copy of Railway Board's letter No. E(NG),1-72PM1-158, dt. 21.8.72.

SUB: Procedure for filling up selection posts from amongst eligible staff of different categories Amendment to Indian Railways Establishment Manual.

An advance correction slip to para 216 (g) of Chapter

II of the Indian Railway Establishment Manual (Second Edition)

is sent herewith for information and guidance.

INDIAN RAILWAYS ESTABLISHMENT MANUAL ADVANCE CORRECTION SLIP NO. 78.

Para 216(g) of Chapter II;
Substitute the following for the existing para;

- "(g) For general posts i.e. those outside the normal chamnel of promotion for which candidates are called from different categories whether in the same Departments, or from different dept, the selection procedure should be as under:
  - (i) All eligible staff irrespective of the Department in which they may be working who satisfy the prescribed canditions of eligibility and volunteer/for the post should be subject to a selection which should consist

(41)

of both written test and viva-voca test;

and



(ii) The selection board should call for, viva voca test all candidates who secure not less than 60% marks in the written test. The final panel should be drown up on the basis of marks obtained in the written and vivavoca test in accordance with the procedure for filling selection posts referred to in paras 216 (e) & (h)"

(Railway Board's letter No. E(NG)I-72 BMI-158 dated 21.8.1972.

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शारदा एसाद कैसरवाली

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२४, सम्मेलन मार्ग, इलाहाबाद

Serial No.4445 Circular No.831-E/63/2-VIII(Eiv)dated 09-10-68.

Sub. Representations against selections-non gasetted.

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A copy of Railway Board's letter  $N_0$ . E(NG) 168PMI-60 dated 29.8.68 is forwarded for information and guidance.

Please acknowledge receipt.

DA/As above. (Below).

Copy of Railway Board's letter referred to above.

Sub. As above.

Frequent representations are being received from staff about their non-selection to selection posts and alleging irregularities in the conduct of selection proceedings. When a procedural irregularity is established and the selection in question is cancelled, hardship is caused to those promoted as a result of the selection and more representations are received. With a view to avoiding these complications, Board desire that the Railway Administrations should ensure that there is no procedural irregularity whatsoever in the conduct of selections. The inclusion of a Personal Officer in every Selection Board is mandatory and there should be no room for any procedural irregularity, as the Personal Officer-is by the very nature of his duties-expected to ensure that the proper procedure and rules are adhered to. Before a panel is published, the approving authority should satisfy himself that there has been no procedural irregularity in the formation of the panel.

2. Board have also decided that representation, if any, against a panel should be submitted to the competent authority within a period of 2 months from the date of publication of the final panel, Any representation received after that period should normally not be entertained. However, it will be open to the competent authority who approved the panel or a higher authority to use his satisfied that an irregularity has occurred necessary if he some staff have been put to hardship.

शादा प्रसाद केसरदावी

Serial No. 4780.- Circular No. 831-E/63/2-VIII(Eiv), dated 5.9.1969.

Sub.:- Procedure for filling up Selection Posts- Non-gazetted.

Copies of Railway Board's letters No.E(NG)168PMI/192, dated 12/13-11-1968 and 30.4.1969 are sent herewith for information and guidance. Railway Board's letter No.E(NG) 62 PMI/91, dated 9.8.1969, referred to therein was circulated vide this office letter No. 831-E/63/2/-VII(EIV), dated 4.9.1965 (Printed Serial No.3111).

Since complaints have been received on the score of

imperfect reckoning of the number of vacancies leading to the

field of eligibility being either unduly enlarged or unduly. restricted, it is impressed that greatest care should be bestowed on the question of assessing the number of existing and anticipated vacancies and keeping a permanent record of how the vacancies are reckoned in each case. The number of existing vacancies should be thoroughly checked up and got approved from the S.P.O./D.P.O. as the case may be and the number of anticipated vacancies should be carefully worked out in consultation with the Executive Officer (Senior Scale) concerned. Then the total number of persons to be placed on the panel should be determined taking into account unforeseen vacancies equal to 25% of the existing and anticipated vacancies as laid down in Board's letter No. E(NG)62PMI/91, dated 10.7.1964(Printed Serial No. 2615 and as further clarified vide Board's letter No. E(NG) 62PMI/91, dated 9.8.1965 P.S.(No.3111) referred to above, where the number of existing plus amticipated vacancies is less than 4 atleast one person more than the number of existing plus anticipated vacancies should be placed on the panel to provide for unforeseen vacancies which are likely to arise due to normal wastage during the currency of the panel, i.e. two years from the date of approval of the panel by the competent authority.

Please acknowledge receipt.

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Copy of Railway Board's letter No. E(NG)I68PM1/192. dated 30.4.1969 from Jt. Director, Establishment, Railway Board, New Delhi to all G.Ms and other.

Sub: Procedure for filling up Selection posts-Non gazetted.

It is clarified that the instructions contained in Board's letter No.E(NG)168PMI/192, dated 12/13-11-1968 are in supersession of item (a) of Board's letter No. E(NG)62PMI/91, dated 9.8.1965 regarding the nature of anticipated vacancies to be taken into account for the purpose of selection Posts.

This disposes of South Eastern Railway's letter  $N_0$ . P/R/14/314/3, dated 7.12.1968 and Western Railway's letter  $N_0$ . EP/1025/9, dated 11.3.1969.

Copy of letter No. E(NG)168 PM1/192, dated 12/13-11-1968 PM from joint Director, Establishment, Railway Board, New Delhi addressed to the General Managers all Indian Railways.

Sub: - As above.

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According to extant instructions, eligible staff up to four times the number of existing and anticipated vacancies plus 25 per cent thereof for unforeseen vacancies should be called for written and/or viva-voce test in respect of selection posts, anticipated vacancies being defined to connote only those vacancies as are likely to arise due to normal wastage during the currency of the panel. The Board have, however, not laid down any specific procedure for keeping a record of the manner in which the number of vacancies have been asse sed. In view of the fact that complaints have been received on the score of imperfect reckoning of the number of vacancies leading to the field of eligibility being either unduly enlarged or unduly estricted, it is considered necessary that the ereatest ge should be bestowed on the question of assessing the number (acancies and keeping a permanent record of how the number cancies have been reckoned. You may accordingly issue led instructions specifying how the number of vacancies be assessed and by whom it should be finally approved vandidates are called for selection.

Serial No.4998.- Circular No. 831-E/63/2-VIII(Eiv), dated8.5.1970

Sub: Procedure for filling up selecion Post-non-gazetted.

In continuation of this office letter of even No.dated 5.9.69 (Serial No.4780) a copy of Railway Board's letter No. E(NG)169 PMI/200 dated 18.3.70 is forwarded for information and guidance.

Please acknowledge receipt.

Copy of Rly. Bds, letter No.E(NG) 169 PMI/200, dated 18.3.1970.

Sub: Procedure for filling up selection -Posts-non-gazetted.

According to the extant instructions, anticipated vacancies

connote only those vacancies as are likely to arise due to normal wastage during the currency of the panel. It has been brought to the notice of the Board that sometimes panels formed on the basis of the above calculation get exhausted before their currency bacause persons working in the instant selection grade get promotion to higher grades. In order to meet this situation, the Board have decided that in addition to the existing vacancies and anticipated vacancies as at present recokned, the number of vacancies equivalent to the number of person in the instant selection grade already empanelled for promotion to a grade higher than the grade for which selection is being made, may also be taken into account against "anticipated vacancies" and then 25% thereof may be added to arrive at the number of vacancies for which the panel is to be drown up.

वादा वसह केरह

२४, सम्मेलन मार्ग, इलाहाजाद

K &

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD

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APPLICATION

IN

REGISTRATION NO. 625 of 1987

IN

WRIT PETITION NO. 5086 of 1983

Vishambhar Prasad Saxena and others

---- Petitieners

Versus

union of India and others

---- Opp-Parties

Sir, Hen'ble Sir,

The humble application on behalf of the applicant is as under:

That the enclosed papers are very much material for the purposes of the adjudication of the case which are under the power and passession of the opposite party. A list of the papers required by the government is attached herewith.

PRAYER

It is, therefore, prayed that the papers
which are in the custody of the government be summoned
for the adjudication of the case in the ends of justice.

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( SHARDA PRASAD KESARWANI ) COUNSEL FOR THE PETITIONERS.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT

ALLAHABAD

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Registration No. 625 of 1987

IN

Writ Petition No. 5086 of 1983

Vishambhar Prasad Saxena and others

---- Petitioners

Versus

Unienof India and others

---- Opp-Parties

#### LIST OF PAPERS REQUIRED FROM THE GOVERNMENT

- 1. File No. 145E/C/33543/L-Stores/SSB(W)

  including letter ibid dated 27.10.1978

  It will prove that four persons have been impannelled out of way without any order of completent authority.
- 2. File No. 522E/369/42 (Eii) including
  letter No. 522E/369/42 dated 28.1.1980
  which will prove that the G.M. refused to
  extend the Panel published on 4.11.1977.

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- 3. File No. 145-E/C/33543-L-Stores/SSB/(W)
  letter dated 15.3.1980
  It will prove that nine persons have been included illegally in the panel published on 4.11.1977.
- 4. Selection proceedings for promotion from class IV to Class III for the year 1977 to prove that four persons and nine persons included in the panel published on 4.11.1977 were failed in vivo-test even then they were included in the panel dated 4.11.1977.
- dated 4.4.1978 issued for p inclusion of three persons belonging to Scheduled Caste which will prove one for Chhotey Lal T.N.595 declared unsuitable.
- 6. Seniority list of class III Staff (ministrial and non-ministrial) for the year 1971 to 1986 to prove number of vacancies which were in existence in each year.

8\_\_\_



- 7. Senierity list of Claes IV Staff from
  1972 to 1986 to prove that class IV
  employees declared suitable in the selection
  from IV to Class II) without declaring the
  result of those persons according to
  seniority.
- 8. Class IV to Class III) authority for promotion on ad-hoc basis vide office order No. E/11 dated 14.1.1985 continued beyond 3 and 6 months without any competent authority.
- 9. Case No. 20-E for the year 1971 to 1986

  which will prove the illegality committed by the department.
- 10. Total vacancies of class II Staff from
  1972 to 1986 yearly to prove that the vacancies
  were available from class IV to Class VII
  but the panel of successful candidate has not
  been declared.

Sk.

सम्बद्धाः न्यायलय शाखाः इलाहा हादा

पंजी बरण सं0

625

सन 1987 टी.

विश्वकार प्रसाद छोग्ह

बनाम भारत तरकार वगरह

लेलगन शसम पत्र में दिये गये कारणों के आधार पर आदरणीय न्यायलय से यह प्रार्थ ना किया जाता है कि हे प्रतिवादी नं0 2 डिप्टी कन्द्रोलर आर्थ स्टोर्स , उत्तर रेली आलम बाग, लकाऊ की न्यायलय के समझ व्यक्तिगत स्म में उपस्थित होने का निर्देश हैं जितते कि जिरह के द्वारा तत्य बात का धता लगाया जा सके।

दिनीकि 9-5-88

प्राधी अधिवन्ता

शारदा प्रताद केलरवानी

एडवी वेट

सम्बन्यायलय शाला हलाहाबाद।

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पंजी करणे तं0 629 तन 87 टी.

विश्वम्म प्रसाद सासेना वगरह बनाम भारत सरकार वगैरह

शमथ्यत्र भिनजानित विरेन्द्र बहादुर सक्सेना उम् ४१ वर्ष पिता कुल शी रंगी लाल निवासी मं0 नं0 । हाथीखाना

लखनक 004

्रामधन्ता में, /धर्म व ईमान ते सम्मध निम्न बयान करता हूँ ।

- ।- यह कि शमथकर्ता उपरोक्त वाद में वादी है और सभी वादियों की तरफ से पैरोकारी करता है। इस निये शमथकर्ता है सभी तथ्यों से भांत भारत परिचित है।
- 2- यह कि आदरणीय द्रिबुनल ने प्रतिवादीनणों को यह निर्देश दिया था। कि वे लोग सलेकान प्रीतिडी गिंस व सभी अभिया थियों का रिजल्ट जो सेम्बर के हिसाब से कई प्रतिनिधियों में बनाया जाता है। को द्विन्त के तामने प्रस्तुत करें। श्रा
- उ- यह कि प्रैतिवादी गणी ने द्रिबुनन के आदेश की कोई परवाह नहीं की व जानबूझकर बदनियति से उपरोक्त कागजाती को दाखिल नहीं कर रहे है।
- 4- यह कि प्रतिवादी गणी ने अपना हलफना मा भी नहीं द्र वा खिल किया है और में भी कहीं नहीं कहा कि उपरोक्त का गजात को गये है या चौरी हो गये है।
- 5- यह कि उपरोक्त सलेकान कोटी में 3 मैम्बर थे जिनके हर एक के लिये एक-2 काची तैयार की होगी व आ किस के लिये

भी एक कापी अवस्य बनायी गयी होगी।

5- यह कि प्रायम्भा की पूर्ण जानकारी में है कि उपरोज्त हैं काबजात, प्रतिवादी के कड़ने में है जो वे जानबूझ कर जमा नहीं कर रहे है।

में, शमथ जता उपरोक्त धर्म व ईमान
से यह तसदीक रता हूँ कि शमथ पत्र की धारा । लगायाता 6 तक
भेरे जातीय उल्म में सच व सही है। इसमें न जुछ मठ है और न डी
कुछ छिपाया गया है।

शाय कर्ता

दिना'क 9-5-88

विरेन्द्र बहादुर सन्तेना

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# Registration No.625 of 1987

## Inre

W.F. No. 5086 of 1993

Va.

Application for amendment of the Writ Petition.

The Petitioners most humbly beg to state as under :-

- 1. That the above noted Writ Putition was filled for a Writ of mandamus, commanding the opposite posities to declare the result of all the candidates from Serial No. 53 of Annexure No. 2 of the Writ Petition, who appeared in the Written Test and interview for promotion from Class IV Staff to Class III staff, held in the year 1977.
- 2. That according to the allegations of the Writ Patition, the opposite parties arbitrarily and illegally only declared the result upto Serial No.52 of the list of successful candldates and subsequently by illegally enlarging the panel again promoted these candidates who were declared unsuccessful while declaring the result upto serial No. 52.
- 3. That according to the Writ Petition allegation the panel has been illegally enlarged ----

from amongst the candidates tested from serial No.1 to serial No.1 to serial No.52 without declaring the result of the candidates beyond serial No.52 which included the names of the petitioners.

- 4. That the opposite parties have a illegally increased the panel by means of Annexure No. 4, 5, and 6 of the Writ Petition.
- tered at registration (T.A.) No.626 of 1987 this Hon'ble
  Tribunal has already quashed the annexure No.6 of the Writ
  Petition by which the Panel was illegally enlarged by promoting on the more persons from amongst the candidates upto serial
  No.52. These nine persons were also the party to the said case decided by this Hon'ble Tribunal.
- 6. That though in the instant writ Petition, all the annexures No.4, 5 and 7 have been challenged but due to some inadvertence the persons covered by these annexures have not been empleaded as opposite parties to the case.

-<

7. That for the reasons stated above, only the persons covered by annexure No. 4 and 5 are required to be impleaded as opposite parties as the annexure No. 3 has already been quashed by this Honeble Tribunal in a connected case. The names and descriptions of the persons covered by annexure No. 4, and 5 to the instant Writ Petition are as under i-

	A	- Tringent of the total the the filles to	
(1)	Pankaj Kumar	Pandey. westing as a clark of / But Defet	
(2)	Triloki Nath	Tewari.	
(3)	Sankatha Prasad. wisking on a cloub of LB Debot		
(4)	Mohan Lal.	wroling on a clocks at Mr Depor	
(5)	Bhai Lal	- els-	
(6)	Ram Nath.	lo-	
(7)	Parasu Ram.		

8. That after this amendment in the Writ Petition, it would also be relevant to add two more prayer No.

(I.A) and(I.B) in the Writ Petition, which should read as under :-

Ky y

- (I-A) That by means of an appropriate Writ, order or direction in the nature of certearssi, the promotion in p pursuance of the impugned orders contained in annexures

  No. 4 and 5 and 6 to the Writ Petition be quashed.
- (I-B) That by mean of an appropriate Writ, order, or direction in the nature of mandamus the opposite parties be commanded to promote the petitioners in all these vacancies created by means of Annexures No.

  4, 5 and 6, after the promotions of the persons covered by the said annexures have been set aside.

Lucknow: Dated

Petitioners

## Verification

I, the petitioner No. | to 2| do hereby

application for amendment including the proposed

amendments contained paras No. 5 and 6 are true to

my own knowledge. Nothing material has been concealed.

No. Part of it is false so help me god.

Lucknow: Dated

Bishambher Pol Saxena

Petitioner No.

Moralin 12d1 Del Chard. Vocandra Baladon Saxma 121 2 2 2 2 Gayer Brosed maken Pol Soons Mohdomin Rolland Ramkowskans Ham Ram Paneley Ram Saggr Chardre Prákah Tewari Egil Raid

219 HGTT PIGNIRMY PERA Babu Del yadau Gyan crand

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Before the Central Administrative Tribunal

Circuit Bench , Aucknow

Registration No. 625 of 1987

Bishembhar and others Vs. Union of India

AND

Chanden & others

Vs. Union of India

IN

Registration No. 624 of 1987

Written Arguments on behalf of Union of India is as under:

That there were four Writ petitions arose out 1of one panel. Out of four cases two cases has already been decided by the Hon'ble Tribunal namely Hart Shanker Maurya and Ram Shiromani and others. Since in all the four petitions the petitioners challenged additions of the names of the candidates beyond two years in the penal. The Hon'ble Bench has adjudicated that additions beyond two years in the penal are illegal, hence these two petitions has automatically became infructuous in view of the decision of the esmiler two petitions decided by Hon'ble Smi Zaheer Hasan and Hon'ble Sri Ajai Jauhari in December 1988. In the above two petitions Chandan and Hishabhar Panel and in Chanden case they have challenged the pa have sought the relief " To produce the records in riginal and to declare the results of all the cendidates from Serial No.53 onwards of Annexure No. 2 and to fill in all existing 28 vacancies from the candidates If sted from Serial No. 63 onwards of

Annexive No. 2". As per decision of Hon'ble Mr. Zeheur
Hasan and Hon'ble Mr. Ajai Janhari the pencil came
to an end after two years, so inspite of the
declaration of the results and being declared
successful, the petitioners names be not added
in dead panel, so the relief sought by the petitioners
has become infractors.

- 2. That it has already been given in afficavit that the results are not traceable, so the same cannot be filed under any circumstances.
- 3- That in Highembhar and others case the relief sought by the petitioners is almost the same and the same arguments is advanced, so the petition be rejected.

Presenting office for Union of India

22/1/80

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In the Gurt of Central Administrative Tribunal,
Allahabad

Registration No. 625 of 1937

Mishambhar Pradasd Saxens and others Ve.

Unen og India

Objection against the angularit application is as under :-

- In the case as is apparent from the order sheet itself.
- 2- That the case had been adjourned only for documents, the respondent Union of India had already given in writing that the said documents are not tracable, hence the same cannot be filed.
- 3- That the sagnament by which the petitioners want all to gether a new case which is gnossly barred by time and the same cannot be under any circumstances be allowed as has been held in 1987 A.T. R. Vol. Till page 507.
- 4. That since the petitioner has got a stay order so they by one pretext or the other want to only avoid not to be decided the petition, hence petition be rejected. Let lion heed already become refreedumed be rejected. Reg. No. 6269627 [2]

Presenting officer Union of India

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BEICH ALLAHABAD.

K/32

REG. NO. 625 of 1987

Vishambhar Prasad Saxena and 15 others - Petitioners

Vs.

Union of India and others ---- Respondents.

The humble application on behalf of 1. Mahash Telemani James James Prased Saxena 2. Chandra Prakash, 3. Jeeuan Mapurya, T.No.242, 4. Babulal Yadav, T.No.840, 5. Devi Prasad Yadav T.No.715, 6. Gyan Chand T.No.126 and N.K.Gupta T.No.493 for impleadment as petitioners in the above noted case is as under:

- 1- That the above Writ petition has been filed by Sri Vishambhar Saxena and 15 others in the Hon High Court, Lucknow Bench on the basis of selection for promotion to class IV to class III and restate a respondents to hold fresh relection and to the results
- 2- That the said Writ petition has been register and admitted as No. 5086 of 1983.
- 3- That there are many persons including the applicants who were similarly situated and equally interested along with the petitioners in the relief claimed and prayed for in the petition.
- 4- That the matters of the above noted case and that of the present applicants are the same, and the question involved is the same and the interest of the applicants are the same as prayed for by the petitioners Vishambhar Prasad Saxena and others.

A

5- That it is expedient in the ends of justice that the applicants be allowed to be impleaded as petitioners in the abovenoted case as common interest has been involved in the case along with the petitioners.

#### PRAYER.

It is, therefore, most humbly and respectfully prayed that the Hon'ble Tribunal may be pleased to allow the applicants to be impleaded in the abovenoted case Reg. No. 625 of 1987 Vishambhar Pd. Saxeana and 15 others vs. Union of India and others as petitioners in the interest of justice otherwise the interest of the applicants shall be highly jeopardised.

Nome 92 Mahesh Pol Saxena Gamesh Parosa Saxera. 51 Dy cos Am. War (2) Chandra brakach 40 DCOS.CB Lko Cha A. Bal Kisham Tiwan' Jeewan Maurya TNO, 242 " R.S. Marrya 40 Babu hal yadan Late France Lal yadan US Late Changa Ram 57 Dosses. Lko. Sho: Takon 47 Acos (ETD) NRW allo with Kampur. Gycen Rhand N. K. Guple TNO.493 8m. L.P. Gupler YEOZ/ETO/ARM Applicants - 1. Mahesh Pd. Saxena and others.

Separa Chandra Brokan Juwan manya Salvital Joulan. Sen la Jodan, gyan Chan & r. fr. Suplas tonnan enver lopes & who have bestarray fignatation me sharlabaral Enternal fignatation.

२५, हम्मेलन मार्ग, इलाहाजाद



अभिभाषक पत्र (वकालतनामा)

# समक्ष न्यायलयः केन्द्रीय प्रशासनिक माधकररा।

अतिरिक्त बेंच इलाहाबाद

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शारत्। प्रसाद केसरवानी
रेप, सम्मेलन मार्ग, इलाहानाव

हैं प्रमितन मार्ग, इताहाबाद & Lemesh Ch andres freiserlava Alx

को निश्चित गुल्क (महनताना) नियत करके अपना अभिभाषकएवं (वकील) नियुक्त करते हैं और यह स्वीकार करते हैं कि उक्त सज्जन हमारों ओर से वाद-गत (अर्जीदावा), प्रतिवाद-पत (बयान तहरीरी) वाद स्वीकार पत, विवाद पत, पुनरीक्षण एवं परिशोधन प्रार्थना-पत्न (रिव्यू/रिवीजन) भाषियक कथन (हलफनामा), प्रवर्तन पत्न (दरख्वास्त इजराय), मूजवात अपील निगरानी इत्यादि हर प्रकार के अन्य प्रार्थना पत्नादि, लेखादि की प्रतिलिपियां अपने हस्ताक्षर करके न्यायालय में प्रस्तुत करें अथवा किसी पत्न पर आवश्यकतानुसार भाषियक पुष्टिकरण करें और आवश्यक सवाल जवाव करें और लेखादि की प्रतिलिपियां एवं हमारे प्राप्य धन को अपनी हस्ताक्षरी पावती देकर प्राप्त करें, हमारी ओर से किसी को मध्यस्थ तथा साक्षी (गवाह) माने और उससे सम्बन्धित प्रार्थना-पत्न प्रस्तुत करें तथा उसका समर्थन करे तथा तसदीक करे, वाद-पत्न उठावें छोड़ें अथवा समझौता करें तथा सुलहग्नामा दाखिल करे तथा उसके सम्बन्ध में प्रार्थना-पत्न दाखिल करके उसका समर्थन करे अर्थात प्रकरण से सम्बन्ध रखने वाली कुल कार्यवाही डिग्नी के भर पाई हाने के समय तक स्वत: अथवा सयुक्त करे। आवश्यकता होने पर किसी अन्य वकील महोदय को वकील कर।

उक्त सभी कार्यवाही जो उक्त सज्जन करेंगे प्रत्येक दशा में अपने किये की भाँति हमको सर्वथा स्वीकार होगी। अगर निश्चित शुक्क अथवा किसी अन्य रकम का कोई भी अंश किसी समय भी हमारी ओर पावना रहे, तो उन्हें अधिकार होगा कि वह हमें कोई नोटिस दिये बिना ही हमारी ओर से मुकदमें की की पैरवी न करें। वैसी दशा में उनका हमारे प्रति कोई उत्तरदायित्व न होगा। यदि वे किसी अन्य कार्य में व्यस्त रहने के कारण मेरे मुकदमें की समय पर पैरवी न कर सकें और मुकदमा एकतरफा हो जाय तो भी उनका उत्तरदायित्व न होगा। उक्त सज्जन को जब और जितनी फीस अदा करूँगा/करेंगे उसकी पक्की रसीद प्राप्त कर लेंगे और पक्की रसीद के अभाव में उक्त सज्जन की फीस की कोई अदायगी न समझी जायगी।

अतएव यह अभिभाषक-पत्न लिख दिया और अपने पास इसकी एक प्रति रख लिया जिससे कि समय

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Shandofrank Kesharisan

शारदा प्रसाद केस्रवानी

२४, सम्मेलन मार्ग, इलाहाबाद

साक्षा

Reply regarding Non Production of Selection
Proceeding in C.A.T/ALD., as desired in Cases of
hambhar Prasad and Chandan Lal Reg. No: 625 of 87 T. (Care 7. AN)

That selection from Class IV to Class III was held in 1977 for 40 Vacancies and provisional pannel of 37 employees was announced and names of 3 S.Cs were included after de-seservation of vacancies of S/T.

That selection proceedings were required by Hd.Qrs. Office for considering inclusion of names of certain Class IV employees and were sent in 1978 and formation of panel on review basis was in process till March 180.

105

That efferts were made by this office to obtain the proceedings from Hd. rs. Office, but inspite of vigorous chasing it has been revealed that now selection proceedings are not traceable in Headquarters office, mainly due to change of many officers and dealing the case in different sections of G.M.(P), i.e. Union Cell. De-reservation Cell, Grissance Cell and destruction of old records.

Dy. Controller of Stores, N.Rly. Alambagh/Lucknow.

# Before the Central Administrative Tribunal, Allahabad Registration No. 624 of 1987

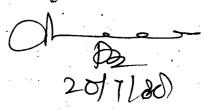
Chanden Va. Union of India

36

Objection against the amendment application is as under :-

- 1- That both the sides i.e. the petitioner as well as respondent have concluded their arguments in the case as is apparent from the order sheet itself.
- comments, the respondent Union of India had already given in writing that the said frements are not tracerble, hence the same counct be filed.
- 3- That the amendment by which the petitioner wants all together a new case which is grossly berred by time and the same cannot be under any circumstances be allowed as has been held in 1987 A.T. & William page 507.
- met since the petitioner has get a stay order to they by one pretext or the other ment to only evoid not, to be reduced the petition, hence the petition he rejected felilion had already be come respective on account of diameter soft and so 6264627 187.

  Preporting offices Union of India.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHADAD

Post Eag No. 013
23-A. Thornhill Road, Allahabad -211 001
Citty of Lico Clown Beach Lico
Candhi Bharan Lico

No.CAT/Alld/Jud/34623 Dated the/2/12

10:11 11 11

Registration T.A.No. 625 of 198 4T) Connected with T. A. 624-87

Vishamblar Pol sprana Applicant's

Umian & Sording an Respondent's

Ir Si S. P. Senha Counsel fro Holicant D Si G. P. Agran-a Gort Cornel

6- Uncha Mandi; Allahabad.

Whereas the marginally noted cases has been Transferred by High G. A. 1462 under the provision of the Administrative Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. 5086-830 The Tribunal has fixed date of 198 of 23-13-88 1988.

For the hearing of the matter. Court at If no appearence is made of on your behalf by you or some arising out of order dated ∜ one duly authorised **\*\*\*** Act passed by in

on your behalf, the matter will be heard and decided in your absence.

Given under my hand and seal of the Tribunal day of <u>@10180</u> 1988.

In the Contral Administrative to burner Allahabad. With Petitin m. 625/1907 Applicant 1/03 Violambhar Brasad Laveur and others Money certification and successful a Respondant. ollies Application for transfer to circuit Beuch at tuchmo F.F 24,10.1900 With due honour, I keg to state that the above will letition filed in 1983 in the Hon'ble High Court - Luduring Beuch - Luchning and the said case has been transferred from the High court - Ludner to this Horible tribunal got must mad the I ame is under trial. The Applicants. my full and the counsels are the resident of tuding my fully as such it will be more consinient to attend the Marie Rough Beach - tudings.

There Dan it is a south to the more thanks. above noted case may bindly be thoughtered to circuit Bench at tuchum, Thousand you Therefore it is requested that the your faith pill Il Sinho Crusel for Petilinus, D/3/18/19 DD (Applicants)

उमेश कुमार श्रीवास्तव

**८३,** गुईन रोड, लखनऊ

Umesh Kumar Srivastava

Phone: 4864/50

83, Gwynne Road

Lucknow-226018

Date 25-11-87.

Before the Central Administrative Trabunal Albhabad

Regestration NO 625 of 1987.

Writ petition 100 5086 of 1983.

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Viskambhar Procehad fareura and

Vetetioness.

union of India and others

apposete pastere

F.T. 27.11.87

My lorde,

In the above noted ease, I appear as a Counsel for the petitioners. However these days I am down with fever, and am confined to bed, and as lack it is empossible for me to Come to Allahabad on 27.11.87 to ausque the

above ease. 9 themfore humbly request your Nordehils to adjourn the above lace fixed on 27-11-87 to enable me to recover, andangue the above case on the next date.

Lucknow. Dated 25-11-27.

Connect for the pitetioner

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

23-A Threshill Road, Allehabad-211001

Vishambar Prasad Sexena and others  Vishambar Prasad Sexena and others  APPLICANT  Vishambar Prasad Sexena and others  APPLICANT  Vishambar Prasad Sexena and others  RESPONDENTS  1. Vishambar Prasad Saxena s/o Bharron Prasad Ticket No.855  2. Ham Kishan son of Kanhai Ticket No.929.  3. Hans Rem s/o Sarju Prasad Pandey Ticket No.206  5. Mahabir Prasad s/o Chanlal Ticket No.206  5. Mahabir Prasad s/o Bhaguan Das Ticket No.123.  6. Mohd-Temin s/o Bajrang Bali Ticket No.940.  7. Raj Marains/o Bajrang Bali Ticket No.940.  2. High Court of Lucknow. Under the Provisions of the Administrative Tribunal act (No. 13 of 1905) and registered in the Administrative Tribunal act (No. 13 of 1905) and registered in the Administrative Tribunal act (No. 13 of 1905) and registered in the Administrative Tribunal act (No. 13 of 1905) and registered in the Administrative Tribunal act (No. 13 of 1905) and registered in the Administrative Tribunal act (No. 13 of 1905) and registered in the Administrative Tribunal act (No. 13 of 1905) and registered in the Administrative Tribunal act (No. 13 of 1905) and registered in the Administrative Tribunal act (No. 13 of 1905) and registered in the Administrative Tribunal act (No. 13 of 1905) and registered in the Administrative Tribunal act (No. 13 of 1905) and registered in the Tribunal act (No. 13 of 1905) and registered in the Tribunal act (No. 13 of 1905) and registered in the Tribunal the Administrative Tribunal the Administrative Tribunal this the No.594.  10. Durga Prasad s/o Sadal Ticket No.954.  11. Ham Sandar s/o Maheshar Ticket No.954.  12. Dal Cagnad s/o Kalliti Ticket No.954.  13. Gaya Prasad Awasthi s/o Baboo Lal Ticket No.666.		11 Hoad, All Shabad-211001.
Vishambar Prasad Sexena and others  Vishambar Prasad Sexena and others  APPLICANT  Vishambar Prasad Sexena and others  Union of India( N.Rly) and others  Exponents  1. Vishambar Prasad Saxena s/o Bhairon Prasad TicketNo.855  2. Ham Kishan son of Kanhai Ticket No.929.  3. Hane Rem s/o Sarju Prasad Pandey Ticket No.207.  4. Shiv Dutt s/o Schanlal Ticket No.9206  5. Rahabir Prasad s/o Bhairon Prasad For Shauan Das Ticket No.123.  6. Mohd. Temin s/o Bhairon Bali Ticket No.940.  1. Wishambar Prasad So Shauan Das Ticket No.940.  4. Shiv Dutt s/o Sapina Bali Ticket No.940.  4. Shiv Das Jagerins O Bajrang Bali Ticket No.940.  4. High Court of Lucknow. Under the Provisions of the Administrative Tribunal Act (No. 13 of 1905) and registered in the Administrative Tribunal Act (No. 13 of 1905) and registered in the Administrative Tribunal Act (No. 13 of 1905) and registered in the Administrative Tribunal Act (No. 13 of 1905) and registered in the Administrative Tribunal Act (No. 13 of 1905) and registered in the Administrative Tribunal Act (No. 13 of 1905) and registered in the Administrative Tribunal Act (No. 13 of 1905) and registered in the Administrative Tribunal Act (No. 13 of 1905) and registered in the Administrative Tribunal Act (No. 13 of 1905) and registered in the Administrative Tribunal has fixed the Adat of 14-8-87198  4. P. 5086 / 1983 of 19 The Tribunal has fixed the Material Act (No. 13 of 1905) and registered in the Administrative Tribunal this act of the Tribunal thi	CAT/ALID	
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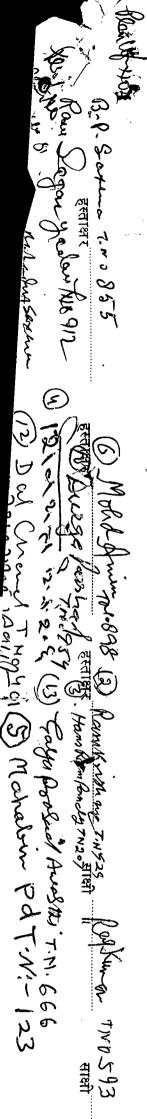
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#### अभिभाषक पत्र (वकालतनामा)

# समक्ष न्यायलय: केन्द्रीय प्रशासनिक माधिकररा। अतिरिक्त बेंच इलाहाबाद

सन् १६८ रजिस्ट्रेशन/वाद संख्या वादी/प्रतिवादी अपीलान्ट union so sulvi वादी/प्रतिवादी रेस्पान्डेंट

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# SP. Sinha Adv

को निश्चित शुल्क (मेहनताना) नियत करके अपना अभिभाषकएवं(वकील) नियुक्त करते हैं और यह स्वीकार करते हैं कि उक्त सज्जन हमारी ओर से वाद-पत्न (अर्जीदावा), प्रतिवाद-पत्न (बयान तहरीरी) वाद स्वीकार पत्न, विवाद पत्न, पूनरीक्षण एवं परिशोधन प्रार्थना-पत्र (रिव्यू/रिवीजन) गपिथ्यक कथन (हलफनामा), प्रवर्तन पत्न (दरख्वास्तः इजराय), मूजवात अपील निगरानी इत्यादि हर प्रकार के अन्य प्रार्थना पत्नादि, लेखादि की प्रतिलिपियां अपने हस्ताक्षर करके <del>ग</del>्यायालय **सें प्र**स्तुत करें अथवा किसी **प**त्न पर आवश्यकतानुसार शापथ्यिक पृष्टिकरण क**रें औ**र आवश्यक सवाल जवाव करें और लेखादि की प्रतिलिपियां एवं हमारे प्राप्य धन को अपनी हस्ताक्षरी पावती देकर प्राप्त करें, हमारी ओर से किसी को मध्यस्थ तथा साक्षी (गवाह) माने और उससे सम्बन्धित प्रार्थना-पत्न प्रस्तुत करे तथा उसका समर्थन करे तथा तसदीक करे, वाद-पत्र उठावें छोड़ें अथवा समझौता करें तथा सुलहुरनामा दाखिल करे तथा उसके सम्बन्ध में प्रार्थना-पत्न दाखिल करके उसका समर्थन करे अर्थात प्रकरण से सम्बन्ध रखने वाली कुल कार्यवाही डिग्नी के भर पाई हाने के समय तक स्वतः अथवा सयुक्त करे । आवश्यकता होने पर किसी अन्य वकील महोदय को वकील कर।

उक्त सभी कार्यवाही जो उक्त सज्जन करेंगे प्रत्येकै दशा में अपने<sub>र</sub>िकये<sup>'</sup>की भॉति हमको सर्वथा स्वीकार होगी । अगर निश्चित ग़ुल्क अथवा किसी अन्य रकम का कोई भी अंग किसी समय भी हमारी ओर पावना रहे, तो **उ**न्हें अधिकार होगा कि वह हमें कोई नोटिस दिये बिना ही हमारी ओर से मुकदमें की की पैरवी न करें । वैसी दशा में उनका हमारे प्रति कोई उत्तरदायित्व न होगा। यदि वे किसी अन्य कार्य में व्यस्त रहने के कारण मेरे मुकदमें की समय पर पैरवी न कर सकें और मुकदमा एकतरफा हो जाय तो भी उनका उत्तरदायित्व न होगा। उक्त सज्जन को जब और जितनी फीस अदा करूँगा/करेंगे उसकी पक्की रसीद प्राप्त कर लेंगे और पक्की रसीद के अभाव में उक्त सज्जन की फीस की कोई अदायगी न समझी जायगी।

अतएव यह अभिभाषक-पत्न लिख दिया और अपने पास इसकी एक प्रति रख लिया जिससे कि समय पर कामं आये।

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### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCINION

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OxAxdiax T.A No.625 of 1997 (L)

DATE OF DECISION\_26/4/1989.

Vishambar Prasad & Ors. Petitioners

S.P. Sinha

Advocate for the Petitioner(s)

Versus -

Union of India & another Respondents

G.P.Agarwal

\_\_Advocate for the Respondent(s)

#### CORAM:

The Hon hle Mr.D.S. Misra, A.M.

The Hon hle Mr. D.K. Agarwal, J.M.

- 1. Whether Reporters of Accel papers may be allowed to see the Judgement?
- 1/2. To be referred to the Reporter or not?
- Mhether their Lordships with to see the fair copy of the Judgement?
- $\nearrow$  4. Whether to be circulated to other Benches ?

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### CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW CIRCUIT BENCH

Registration T.A No.625 of 1987 (Writ Petition No. 5086 of 1983)

Vishambar Prasad & others ..... Petitioners. Versus.

... Opposite parties. Union of India & another

Hon'ble D.S.Misra, A.M. Hon ble D.K. Agarwal, J.M.

(By Hon. D.K. Agarwall.M)

The aforesaid application was registered consequent to the transfer of Writ Petition No.5086 o 1983 filed in the High Court of Judicature at Allahab Lucknow Bench, Lucknow under the provisions of the section 29 of Administrative Tribunals Act. The relief sought is that the respondents namely the Union of Ind through General Manager, Northern Railway, Baroda Hous New Delhi and Deputy Controller of Stores, Northern Rail Alambagh Lucknow be directed to decalre the complete re sults of the test held in the year 1977 for selection to the post of Clerks in the Pay Scale of Rs. 260-400.

The facts, in brief are that in accordance with 2. provisions of Indian Railway Establishment Manual 33.3% vacancies to the category of Clerks in the Pay Scale of Rs. 260-400, are be filled by promotting suitable candidates of Class-IV Staff. The competent authority decided to hold the test in the year 1977. The applicant were also eligible to appear at the test. The test consisted of a written examination and viva-voce. The petitioners were successful in the Written Test.



Therefore they were made to appear at the viva-voce. Thereafter the respondent No.2 declared a provisional panel, successful in the Written Test & viva-voce. The petitioners were not selected and hence their names did not appear in the list of successful candidates announced on 4.11.1977 vide Annexure-3 of the Writ Petition. Thereafter the names of 3 candidates belonging to the Scheduled Caste were included in the panel in exchange of vacancies which were reserved for Scheduled Tribes, so no Scheduled Caste Candidate was available vide Annexure-4 of the Writ Petition. It is also a admitted fact that the names of 4 candidates were further empanelled on 27.10.'78 by the competent authority vide Annesure-5 to the Writ Petition. It is again admitted that names of 9 candidates were included in the panel against 33.3% quota covering vacancies upto 31.12.1981 vide Annexure-7 to the Writ Petition. However it is also a fact that aforesaid 13 candidates included in the panelvide Annexure-5 & 7 were senior to the petitioners.

3. The grievance of the petitioners, to our mind is mis-conceived. The reason is that once they were un-successful in the test, they had no right to claim that their names be included in the panel. Moreover it would appear that the candidates empanelled vide Annexure 5 & 7 were senior to the petitioners. The candidates empanelled vide Annexure 4 were brought in exchange against the Scheduled Tribe quota from Scheduled Caste quota as Scheduled Tribe candidates were not available as alleged by the respondents. The respondents have also alleged that it was not possible to extend the panel further and that a selection was again under process against 33.3% quota which had to be postponed on account of a Writ Petition

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filed by one Chandan Lal in the High Court of Judicature at Allahab ad, Lucknow Bench, Lucknow the Writ Petition Number being 69/82. Thus it appears to us that the petitioners having been un-successful in the process of selection came forward with the above Writ Petition without any basis. It is true that the respondents failed to produce before us the record of selection on the ground that the same was not traceable. It is unfortunate that the record of selection should have been lost from the office of the respondents, all the same, it is a material fact that the petitioners having failed to persuade the competent authority to extend the panel to include their names, they came forward with the above Writ Petition in the year 1983( six years after the selection) alleging without any basis that complete result was not declared and that the inclusion of the names of the 13 candidates from time to time was against the rule. We have not been pointed-out any rule which prohibited the extension of panel by the competent authority. We are also of the opinion that since the names of candidates senior to the petitioners were included in the panel after the declaration of result, no prejudice was caused to the petitioners.

4. In the above circumstances we are of the opinion that the Writ Petition is liable to be dismissed. It is accordingly dismissed. We make no order as to costs.

Dx (5) 26.4.89 Member(J)

Member(

April 26th.

,1989.

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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

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Registration (T.A.) No.627 of 1987

Ram Siromani Pandey & another ... Petitioner-Applicants

Versus

Union of India & others ..... Respondents.

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Hon'ble S. Zaheer Hasan, V.C. Hon'ble Ajay Johri, A.M.

(Delivered by Hon. Ajay Johri, A.M.)

Writ Petition No.1027 of 1982, Ram Siromani Pandey & another v. Union of India & others, has been received on transfer from the High Court of Judicature at Allahabad, Lucknow Bench, Lucknow under Section 29 of the Administrative Tribunals Act XIII of 1985. In this writ petition the order dated 28.1.1982 passed by respondent no.2 determining the seniority of the petitioners vis-a-vis the respondents 5 to 18 (private respondents) and the order dated 18.2.1982 rejecting the petitioners' representations against the order of 28.1.82 and another order dated 15.2.1982 calling persons to appear in the suitability test for the post of Sr. Clerk have been challenged. The petitioners' case is that the petitioner no.1 was promoted to the post of Clerk on ad hoc basis in September, 1972 and since then he has been continuously working on this post. He was regularised in 1977 by a selection in which he along with others appeared and qualified and he was put on the panel

announced on 4.11.1977. In the case of petitioner no.2,

he was promoted in December, 1974 as a Clerk and was also

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regularised in the panel of 4.11.1977. The private respondents were promoted to the post of Clerk from the post of Khallasi long after the promotions of the petitioners. Respondent nos. 5 to 10 were promoted in November, 1977 while respondents 11 to 18 on 18.3.1980. These private respondents had also been called to appear in the selection held in 1977 and were declared successful, as a result of which their names were also included in the panel announced on 4.11.1977. The Governmentrespondents, however, have not held any test earlier to 1977, though the petitioner no.1 was put to officiate in 1972 and the petitioner no.2 in 1974. By the impugned order dated 28.1.1932 respondents 5 to 18 were made senia to petitioners nos. 1 and 2. Feeling aggrieved by the aforesaid impugned order they represented on 16.12.1982 for the correction of the seniority list, but their representations were rejected. Thereafter respondents 5 to 18 have been called to appear in the suitability test for promotion to the post of Sr. Clerk on 4.3.1982, while the petitioners have not been called, though they claimed themselves to be senior to the private respondents 5 to 18. According to the petitioners the post of Sr. Clerk is a non-selection post and the persons senior in service have a preferencial right to be considered for promotion. The claim of seniority by the petitioners is on the grounds that they were promoted long before the promotion of private respondents 5 to 18. Under para 302 of the Indian Railway Establishment Manual seniority should be determined with reference to the date of promotion, but the Government-respondents ignored this criteria. They have, therefore, prayed for the

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impugned order dated 28.1.1982 and the orders dated 18.2.1982 and 15.2.1982 (Annexures 'I', 'II' & 'III' to the writ petition), and for the issue of a mandamus commanding the answering recondents to determine the seniority of the petitioners vis-a-vis respondents 5 to 18 in accordance with the provisions contained in para 302 of the Indian Mailway Establishment Manual and to consider the petitioners and to allow them to appear in the suitability test for promotion of Sr. Clerks.

2. According to the respondent no.1 the semiority of all the 53 employees, who had been finally brought on the panel declared on 4.11.1977 has been maintained vide Office Order No. E/20, dated 28.1.1982 and the persons called to appear in the suitability test for promotion of Sr. Clerk were not junior to the petitioners. The promotion of petitioner no.1 made in September, 1972 was a temporary ad hoc arrangement and the petitioner no.2 was made in December, 1974. Both the petitioners continued to work on ad hoc basis and were allowed to draw increments. According to them about 300 class IV employees were called for written test for selection as Clerks against the vacancies reserved for promotees in the year 1977. 103 persons qualified in the written test but of which 37 were placed on the provisional panel of promotee quota by a duly constituted selection Boards Subsequently 3 Scheduled Caste candidates' names were added against the de-reservation of posts reserved for wheduled Tribes and four more persons were placed on panel on the representation of the recognised Union

and their interview. In March, 1980 the General Manager

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extended the panel and thus all the remaining persons were put on the panel and their names were interpolated. in accordance with their basic seniority. Petitioner no.1 was too junior and petitioner no.2 was still lower in the list, therefore, the claim of the petitioners that xxxxx they are seniors is incorrect and without basis. They have denied that para 302 of the Indian Railway Fstablishment Manual applied to their case. According to the Government-respondents the inter se seniority cannot be ailtered, therefore, the respondents 5 to 18, who were seniors to the petitioners, were placed senior to them. The work on ad hoc basis since 1972 for petitioner no.1 or 1974 for petitioner no.2 does not give them seniority because respondents 5 to 18 are senior by virtue of their date of appointments and their inter se seniority could not be disturbed by the ad hoc temporary officiating arrangements in which the petitioners were put/ The seniority has been fixed strictly in terms of para 302 of the Indian Reilway Establishment Manual. The petitioners had appeared in the test held in 1977 without any claim about their having already acquired seniorityon the basis of ad hoc promotion.

parties. Sri R.C. Saxena, learned counsel for the parties. Sri R.C. Saxena, learned counsel for the parties. Sri R.C. Saxena, learned counsel for the parties of the parties of the submission that respondents 5 to 18 had failed in the test held in 1977 and the inclusion of their names even by review of the results on the request of the Union cannot be accepted. The panel had exhausted. Its currency was two years and it had become non-existent. There was also no administrative error in the formation of the panel and the names were included in March, 1980. The officiating period of the petitioners should also



count for seniority in the same manner as confirmation is counted for seniority. Sri R.K. Nigem, the learned counsel for some of the privat. respondents, however, mentioned that there were five tran-sections before which the panel formed in 1977 was finalised. Initially 31 persons were promoted, thereafter another 6 S.C. candidates were added and then another 7 persons were added during 1978 and finally 9 more were added before the panel became final.

- Respondents had repelled the contentions on the grounds that officiating promotion could not give the benefit of seniority to the petitioners as they had not become the members of the service. He has relied on the case of P.D. Agarwal & others v. State of U.P. & others (1987) (4) SLR 134).
- In this writ petition what has been challenged is an order dated 28.1.1982 which says that the employees whose names were included in the panel declared on 4.11.1977 are not eligible for proforma fixation as they were promoted as Clerks in the grade of Rs. 260-400 (RS) after their cases were considered and names included in the panel as a result of the special request made by the Union and not due to administrative error. The letter further says that all the men who have now finally been included will retain their original inser se seniority in the panel and accordingly the Office Order dated 30.10.78 is modified and they listed 53 names on the basis of the inter se seniority. This order apply to certain persons who were included in the panel declared on 4.10.1977 on the special request made by the Union and it denied them proforma fixation. The other order that has been

dated impugned is/18.2.1982 on the representations made h the petitioners on 16.2.1982 saying that the ad hoc promotions gives no claim and the persons who have brought on one and the same panel will maintain their original seniority, the inter se seniority not being disturbed. The third impugned order that has been challenged by the petitioners is dated 15.2.1982 which gives a list of the clerks working in the grade of Rs. 260-400 (RS), who were required to appear in the suitability test for promotion as Senior Clerks. The petitioners have zk further asked for determination of the seniority in accordance with the provisions contained in para 302 of the Indian Railway Establishment Manual. In the grounds for prefering the writ petition they have only mentioned that seniority given to respondents 5 to 18 was in contravenof the statutory provisions of para 302 of the Indian Railway Establishment Manual because the petitioner were promoted much earlier than the respondents 5 to 18 and because their representations for giving them seniority from the date they started officiating have been rejected.

Manual is on the subject of Seniority in Initial Recruitment Grade. It says that seniority among the incumbents of a post in a grade is governed by the date of appointment to the grade. It further goes on to say that in categories of posts partially filled by direct recruitment and partially by promotion, seniority should be determined by the date of promotion in the case of a promotee and date of joining of the working post in the case of direct recruit subject to maintenance of inter se seniority of promotees and direct recruits among themselves

The petitioners' claim is that since they started working on ad hoc basis in 1972 and 1974 they should be given senibrity from those dates.

7. In the case of Ashok Gulati v. D.S. Jain (AIR 1987 S.C. 424) the Hon'ble Supreme Court had observed thus :-

"According to the accepted canons of service jurisprudence seniority of a person appointed must be reckoned from the date he becomes a member of the service......It is well settled that an ad hoc or fortuitous appointment on a temporary or stop-gap basis cannot be taken into account for the purpose of seniority even if the appointee was qualified to hold the post of a regular basis, as such temporary tenure hardly counts for seniority in any system of service jurisprudence."

of U.P. & others (1987 (4) SLR 134) in para 27 of the judgment the Hon'ble Supreme Court had observed thus :-

"27. Similar observations were also made by this Court in the case of State of Gujrat v. C.G. Desai, (1974), 2 SCR 255. Therefore we make it clear that the period of service rendered by the ad hoc appointees before their service has been duly regularised in accordance with the regularisation rules cannot be taken into account in reckoning their seniority in service. Their seniority in service will be counted only from the date when such ad hoc appointees after regularisation in accordance with concerned rules have become members of the service."

9. The above ratios maker it clear that the period of service rendered by the ad hoc appointees before their services have been duly regularised in accordance with the regularisation rules cannot be taken

### IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,

LUCKNOW BENCH, LUCKNOW.

Vishambhar Prasad Saxena and others

--- Petitioners

Versus

Union of India and others

Opp-Parties.

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3.	Annexure	No. 1	(Photostat copy of the order dated 28.2.77)	11 - 11
<b>.</b> 4.	11	No. 2	(Photostat copy of order dt. 22.6.77)	12-12-
5.	**	No. 3	(Photostate copy of order at. 4.11.197	7) 13 - 13
6.	<b>11</b>	-	(True copy of order dt. 4.4.1978)	14-14
<b>7.</b> ,		No. 5	(True copy of order dt. 27.10.1978)	15 - 16
8.	**	No.6	(True copy of the order dated 28.1.19)	78)
9•	Ħ.	No. 7	(True copy of order dt. 15.3.80)	18 - 19
10.	11	No. 8	(True copy of the represntation)	20 -2)
11.	<b>n</b>	No. 9	)( True copy of order dt. 21.11.1981)	22 - 23
12.	Stay app.	licati	on	
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Lucknow, dated; 19.9.83

(S. K. Misra)

Advocate Counsel for the Petitioners



In the Hon'ble High Court of Judicature At Allahabad. 1 2mp = 100h Ran 23-2-03 (Lueknow Beneh) Knek moro.

of 1903.

V. P. Saxena and others Petitioners vls.

union of Incha andollers \_\_\_\_\_ of. Pailies.

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- 12. Dal Chand aged about 33 years son of Kallii Ticket No.
- 13. Gaya Prasad Awasthi aged about 37 years son of Baboo Lal Ticket No.666.
- 14. Raj Kumar aged about 45 years son of Sri Pooran Chand Ticket No. 593.
- 15. Jagdish Narain Tewari aged about 45 years son of
  Sri Ram Govind Tewari Ticket No. 844.

  16. Ram Sagar yadar aged about 44 years son of

All working under Deputy Controller of Stores
Northern Railway, Alambagh Lucknow.

### --- Petitioners

### Versus

- 1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
- 2. Deputy Controller of Stores, Northern Railway Alambagh Lucknow.

#---Opposite-Parties

# WRIT PETITION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA.

The above-named petitioners respectfully state as under:-

1. That the petitioners were appointed as Khalasi on 20.2.1958, 2.7.1963, 4.1.1973, 21.2.1958, 6.8.1973, 14.6.1958, 18.9.1963, 5.6.1960, 10.3.1958, 21.1.1954, 21.11.1952, 23.8.1972, July 1973, 5.6.1960 respectively and been working permanently since then under the opp-party no.2 without any complaint from any one and no adverse entry was ever communicated against one of them.



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- 2. That the petitioners have ever sincere, honest and hard working which were realised and appreciated by all the officers under whom they worked.
- 3. That according to rule given in para 169 of Chapter I and Section B of Sub-Section I of Indian Railway
  Establishment Manual 33.3 of the vacancies to the category of clerks in pay scale of Rs. 250-Rs. 400/are filled by promoting suitable candidates of class IV staff.
- 4. That according to rules given in para 109 and 110 of sub Section IV of Section B of Indian Railway
  Establishment Manual aforesaid percentage of vacancies be filled by promotion from amongst class IV
  Railway servants who have put in 3 years service and all promotions be made on the basis of selection.
- 5. That according to the aforesaid rules the selection be made on the basis of written test followed by interviews where considered necessary.
- held for the promotion from amongst class IV railway servants to the aforesaid grade of clerk in the office of the opp-party no. 2 and as such the opp-party reserved 50% of vacancies for class III employees and he vide his order dated 28.2.77 directed that the written test for selection to the post of clerk grade Rs. 260-400 against the vacancies reserved for class IV and class III lower grade would be held and consequently the written test was held on



Bishombler Pd Soxence ANNEXURE I

27.3.1977 and 26.4.77. The photostat copy of the aforesaid order is marked as an Annexure 1 to this writ petition.

- 7. That the petitioners were found eligible along with other 208 persons for sitting at the aforesaid written test.
- 8. That the petitioners vide the order dated 22.6.77 were declared successful in the written test the photostat copy of which is marked as Annexure No.2 to this writ petition.

ANNEXURE 2

9. That the petitioners accordingly appeared in the interview but the opp-party no. 2 has not so far declared the result of the petitioners and also of the candidates after the serial number 52 of Annexure 2.

10. That the opp-party no. 2 vide his order dated 4.11.1977

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ANNEXURE 3

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framed a panel of 31 candidates from General quota and six from Schedule caste quota, the photostat copy of which is marked as an Annexure 3 to this writ petition. The petitioners herewith submit that the opp-party no. 2 framed a panel from amongst the candidates stood from serial no. 1 to serial no. 52 of Annexure 2. He did not declare the results of candidates from serial no. 53 onwards in which the petitioners came.

11. That the opp-party no. 2 committed illegality in framing the panel without declaring the results of all the candidates including the petitioners.

- 12. That all the persons mentioned in Annexure 3 (letter dated 4.11.77) were immediately absorbed in the month of November 1977 and as such the opp-party no.2 committed an illegality in not framing the panel for all the vacancies including anticipated ones. The petitioners herewith submit that the panel is formed for existing and anticipated vacancies as well.
- 13. That the opp-party no. 2 vide his office order No.

  E/102 dated 4.4.1978 added three names more i.e.

  SarvaSri Bhailal, Ram Nath and Parshu Ram in aforesaid panel which exhausted in November 1977 ignoring
  the fact that they were neither the members of
  Schedule Tribes nor they were included amongst the
  announced names mentioned in letter dated 4.11.1977
  (annexure 3). The true copy of the aforesaid order
  is marked as an Annexure 4 to this writ petition.
  - 4. That the opp-party no. 1 vide his office order No. 145-E/G/33543/I-Stores/SSB(M) dated 27.10.1978 brought four names more i.e. SarvaSri Pankaj Kumar Pandey, T. N. Tewari, Sankata Prasad and Mohanlal Singh at the bottom of the panel announced vide letter dated 4.11.1977 (annexure 3) ignoring the fact that they were not amongst the announced persons. The true copy of the aforesaid order is marked as annexure No.5 to this writ petition.

### ANNEXURE 5

Byhandhan Pd Soxena

15. That the opp-party no.1 vide his office letter No.

522-E/369/42/Eiid dated 28.1.1980 directed the opp-party no.2 not to increase the panel. The true



### ANNEXURE 6

copy of the aforesaid order is marked as Annexure No.6 to this writ petition.

16. That in constravention of his own order (Annexure 6) the opp-party no. 1 again placed nine persons more in the aforesaid panel formed vide order embodied as annexure no. 3. The true copy of the aforesaid order is marked as Annexure No. 7 to this writ petition.

### ANNEXURE 7

17. That the opp-parties have been increasing the names from amongst the candidates tested from serial no.01 to serial no. 52 without declaring the results of the petitioners including other candidates from serial no.53 onwards.

18. That the petitioners made representations personally and through the recognised Unions. True copy of one

of the representations made through Union is marked as Annexure no. 8 to this writ petition.

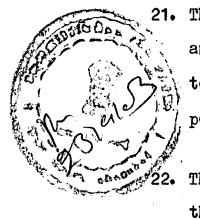
19. That there are more than 28 vacancies at present which may be filled by the candidates of IVth class but the opp-party no. 2 has neither declared result nor has empanelled the petitioners. The true copy of office order no. 20/E dated 21.11.1981 issued by the opp-party no. 2 is marked as Annexure no. 9 to this writ petition.

### ANNEXURE 9

Annexure 8

20. That annexure no. 2 contains the list of candidates who were declared successful in written test and Soxena their names have been given according to seniority.





That the candidates mentioned in annexures 4 and 5 and 7 were not even declared passed in viva voce test but they have been appointed and the petitioners' case was not even considered.

That there being no other alternate remedy left the petitioners prefer this writ petition on the following amongst other grounds.

Bostomber Pd Saxona

### GROUNDS:

- A) Because the opp-parties committed an illegality in forming the panel without announcing the results of all the candidates including that of the petitioners.
- B) Because the opp-parties committed an illegality in not graming the panel for all the vacancies including of the anticipated ones.
- C) Because the opp-parties committed an illegality in not filling all the vacancies existing when the opp-party no. 1 increased nine names more in the panel and extended its life.
- D) Because the opp-parties committed an illegality in not filling 28 vacancies from amongst the successful candidates including of the petitioners

WHEREFORE the petitioners pray for the following reliefs:-

(i) that a writ, order, direction or command in the nature of mandamus be issued

directing the opp-parties to produce the record in original and to declare the result of all the candidates from serial no.53 of annexure 2 and to fill in all the existing 28 vacancies from the candidates tested from serial no.53 of annexure no.2. proof to holding of any test.

- ii) Any other order which the Hon'ble Court deems
  it just and proper in the circumstances be also
  passed.
- iii) Entire cost of the petition be awarded to the petitioners.

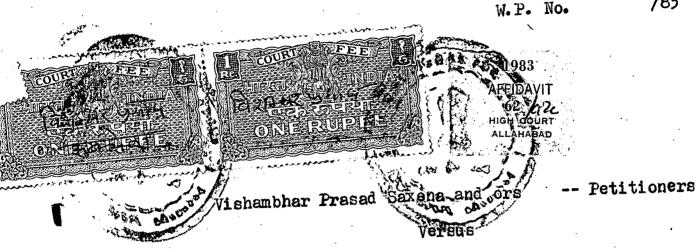
(S. K. Misra) AM

Lucknow, dated; September 19, 1983.

Advocate Counsel for the Petitioners.

In the Hon'ble High Court of Judicature at Allahabad, ,Lucknow. LucknowBeach

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Union of India and others

Opp-Parties.

### AFFIDAVIT

I, Vishambhar Prasad Saxena aged about 50 years son of Bhairon Prasad, Ticket No. 855, working as an employee under Deputy Controller of Stores, Northern Railway, Alambagh Lucknow, do hereby solemnly affirm and state as under :-

- That the deponent is petitioner no. 1 and as Pairokar 1. of petitioners nos. 2 to 15, is fully conversant with the facts of the case.
- That the contents of this the writ petition paragraphs 1 to 10, 13, 14, 15, 16, 17, 18, 19, 20 and 21 are true to my knowledge.

Lucknow, dated; September 49, 1983. Bestambles Pd Saxora Deponent.

I, the abovenamed deponent do

hereby verify that the contents of this affidavit paragraphs 1 and 2 are

12 10

true to my own knowledge. No part of it is false and nothing material has been concealed; so help me God.

Bytembter Pol Saxona Deponent.

I identify the deponent who has signed before me.

SKW25a Advocate.

at 11-15 a.m./p.m. by V-P-S the deponent who is identified by

Advocate, High Court, Allahabad.

I have satisfied myself by examining the the deponent that he understands the contents of this affidavit which has been read out, and explained by me.

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58." Chandon Lal, Kh/811/44V.
59." Lekin Bajringh, Kh/811/44V.
60." Babu Lal Kh./840/CB.
61." Jaglish Marain, Eh/344/44V.
62." Mohd Israr, KH/206/44V.
63." Theo Dutt, KH/806/44V.
64." Bishambhar Pd. KH/855/44V.
65." Thyam Funder, 610/CF.
66." A.F. Pandey, KH/716/CB.
67." Mohd. Amin. KH/898/AMV.
68." Laxmi Narain, KH/898/AMV.
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70." Chhotey Lal, KH/595/4MV.
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72." Padam Lal, KH/357/AMV.
73." Bhai Lal, KH/357/AMV.
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76." Ram Fagar, KH/912/ CB. 57." M.K.Lal, Pecn /Vill. 17." Puttu Lal Yaday off g. Clerk/CB. 18. Ram Chanker, off ge Clerk/TPP. Ham Chanker, off ge Clerk/TPP.

19.0 R.D. Saxena, "" CB.

20.0 Ram Milan, KH. 232/AMV.

21.0 B.N. Rhattacharya, KH/144/AMV.

22.0 Theo Balak, KH/689/AMV.

23.0 L.H. Charma, off g. Clerk/CB.

7.24.0 Jagdish Pd. Kh. 556/AMV.

25.0 Rima Shankar off g. Clerk/CNB. 76. 7 Ram Fagar, NI /012/ CH. 77. Ram Krishan, KH/929/CB.
78. Raj Narain, KH/940/MVa/ 726." Baba Findi, Ki. 97/CB. × 27.0 Ram Adhar Singh, Kh. 701/CB& 28.0 Radhay Lal Yadav, Kh. /49/AHV. 78." Ram Funder, KH/347/4MV 29." J.B. Makla Kh. 193/ANV. 24." Durga Pd. KH.954/ANV. 81." Fita Ram, KH/103/63.
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83." Gian Chand, KH/123/58. 31. Con. Tripathi, Ki. 114
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37. Knisul Rahman, Paon/Capuro
38. Kamta Pd. Kh. 565/ANV. 88. M. K. Gupta, Kil Kapuro
39. S. N. Trivedi KH. 149/ANV. 89. Manchar Lal, Kil. 742/AGP.
40. Parasu Ram singh, off g. Clerk/CB. 90. C.P. Tewari, El/440/CB.
41. Kishori Lal, Kh. 775/CB. 91. Dal Chand, El/440/CB.
42. Mohan Lal Singh, off g. Clerk
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43. Dal Yadav, Kh. 715/CB. 92. Hans Raj P. Mey, Kil/207/CB.
43. Dal Yadav, Kh. 715/CB. 93. J. K. Maurya, Kil. 242/CII.
44. Chandra Mani Yadav, Kh. 116/ANV. 94. Radhey thyam, Kil/205/ANV.
44. Pandey, Misra, Kh. 83 ANV. 96. Gaya Pd. Kil/CO/API.
47. Pandey, Misra, Kh. 83 ANV. 96. Gaya Pd. Kil/CO/API.
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In the Hourt	chetyou Bench)	Liealuro d'Allahabad. Lieknow. \$17 (52)
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office of the dv.coitroller of Stores, naly, licknow.

office order No. 8 (321)

Datads 4th Novr. '77

As a result of selection (written test and vive-voco test) held on 27.3.77. 23.4.77, 6.7.77, 7.7.77 & 9.9.77, the following employees are placed on the panel of clerks grade hexagon. The panel is provisional.

### General quoto

E. Shri Rachche Lal Daftry TTD/CNB.

2. Shri Ram Uhulam Yadav, Olfg. Typist, TTD/CNB.

4. Shri Tei Pahadur Singh, S/Mazdoor, VYN.

5. Shri Radhey Shyam, T. No. 500, AMV.

5. Shri Panna Lal, T. No. 497, AMV.

5. Shri Bal Kishore, T. No. 570, AMV.

5. Shri B. D. Misra, T. No. 525, Amv.

6. Shri B. D. Misra, T. No. 525, Amv.

6. Shri B. D. Misra, T. No. 525, Amv. 20.Sh. K.N. Melviya, Offg. Clerk, AMV o .41.Sh. Gulshan Lal, T. No.79, AMV. 12.Sh. Puttu Lal Yadav, Offg. Clerk/CB-4.Sh. Rem Shanker Srivestave, Offg. Clerk/TPP. 24.Sh. R.D. Saxens, Offg. Clerk/CB. 15.Sh. B.N. Shat acharya, T. No. 144, AMV. G.Sh. L.N.Sharma, Offg.Clerk, CB. 7.5h. Rama Shanker, Cffg.Clerk. TTD/CNB.
18.5h. Rudhey Lal Yadav, T.No.49, AMV.
19.5h. J.B. Shukla, T.No.193, AMV.
19.5h. C.N. Tripathi, T.No.114, Sharbagh. 11.Sh. Te; Narain Shukla, Offg. Clerk/CB.
22.Sira Ram Siromani Fandey, Offg. Clerk, TPP/Amv. er.Sh. Nand Pal Singh, Offg. Clerk/CB. 27.Sh. Paresu Ram Singh, Offg. Clerk/CB.
27.Sh. L.S. Pandey, T. No. 407, Amv.
28.Sh. Sohan Lal, T. No. 5/4, Aliv.
139.Sh. Chandra Pal Singh, Offg. Clerk/CB.

## El. Sh. Kailash Pander, Orig. Clerk BTD/CNBo Scurculed Caste Quota

O.Sh. Mannu Ram, T. No. 19/VYN.

eg.Jimi Tulai Rom, T. No. 390, AM7. cathel drainer that oreg Weterk. E.Shri Erntu Ider din 650 / Amy 6 which deproper hely of the Chark And o the girls are writted that b

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Bohamblerpa Saxera,					

In the Hon'ble High Court of Judicature at Allahapad,

( Lucknow Bench) Lucknow.

Ay

Writ Petition No.

of 1983.

V.P. Saxena and others --

Petitioners.

Versus

Union of India and anothers

Opp- Parties.

### Annexure no. 4.

Northern Railway, Office Order No. E/ 102.

Dated 4.4.1978.

In continuation of Office order no. / 321 dated
4.11.77. the following persons are placed on the
panel of clerk grade Rs. 260- 400 against the vacancies
reserved for s/ Tribes candidates.

The panal is provisional.

1. Shri Bhailal

T. No. 53

2. Shri Ram Nath

T. No. 696

3. Sri Parshu Ram

T. No. 106

Sd. For Dy Controller of Stores
Alambagh, Lucknow.

Copy to the following for information and necessary action.

1. Dy. CWO (W) Alambagh, Lucknow.

2. Parties Concerned.

Sd. M.M. Bhalla for Dy Controller of Stores, Alambagh, Lucknow.

True Copy.

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In the hon one High Court of Judicature at Allahabad.

( Lucknow Bench), Lucknow.



Writ Petition No.

of 1983.

V.P. Saxena and others-

Petitioners.

Versus

Union of India and others

Opp- Parties.

### Annexure No. 5.

Northern Railway.

No. 145- E/ G 33543 / I- Stores / SSB (M)

Head quarters Office Baroda House, New Delhi.

Dated 27.10.78.

Worthern Railway
Head Quarters Office,
Baroda House,
New Delhi.

Sub; - Representation from Class IV stall of Amv Stores/ LKO for promotion as clerks.

Ref :- Your office letter No. S- 381/9 Amv/dated 30-5-1976.

It has been decided by C.P.O. and C.O.S that the name of the following four persons may be brought at the bottom on the panel of clerks gradeRs. 260-400 (RS) against class IV quota declared vide Notice no. S- 321 dated 4.11.77 They may be promoted against existing vacancies of clerks

Some

- 2 -

be counted against the future vacancies against class

IV quota.

- 1. Shri Pankaj Kumar Pandey
- 2. Shri T. N. Tewari
- 3. Shri Sankata Prasad
- 4. Shri Mohan Lal Singh

Sd. Dev Raj For General Manager.

Copy to S. P.O (HQ) Northern Railway Hd Qrs office Baroda House New Delhi for information.

Buhambhar Pol Saxena.



In the Hon'ble High Court of Judicature at Allahabad,

(Lucknow Bench), Lucknow.

Writ Petition No. of 1983.

V.P. Saxena and others

-- Petitioners

Versus

Union of India and others

-- Opp-Parties.

### Annexure No.6

Northern Railway Head Quarters Office Baroda House, New Delhi.

No. 522-E/369/42/Eiid)

Dated 28.1.80

The Dy C.O. S/Alambagh Lucknow.

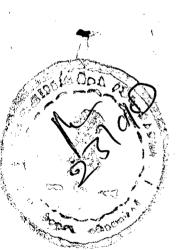
Sub: Increase of Panel of Clerks from 40 to 50.

Ref: Your letter No. 20-E dated 20.3.1978.

Your request for increasing panel from 40 to 50 can not be acceeded to. You may make adhoc promotion from class IV, if required, but according to seniority.

Sã.

For G.M. (P)



26

In the Hon'ble High Court of Judicature at Allahabad,

Lucknow Bench, Lucknow.

Writ Petition No.

of 1983

V.P. Saxena and others

--- Petitioners

Versus

Union of India and another --- Opp. Parties.

### ANNEXURE NO. 7

Northern Railway
Head Quarters Office,
Baroda House,
New Delhi.

New Delui.

No. 145-E/C/33543-L-Stores/SSB/W dated 15.3.1980.

The Dy Controller of Stores
Northern Railway
Alambagh Lucknow.

Sub: Promotion of class IV staff to class III

Ministerial post of clerks in scale Rs. 260-400

who have already qualified in the written

test but could not quality in viva-voice test.

Ref: Your Office confidential letters no. Conf/Gen1/2 dated 23.5.79 and no. E-Misc/Amv dated 10.3.80

Belowller Pol Saxera

In continuation of this office letter of even nodated 27.10.1978 G.M. has approved the proposal

...2





2/

of the Controller of Stores, to include thennames of the following 9 persons in panel of clerks grade R. 260-400 (RSO declared vide notice no.-21 dated 4.11.1977 in the strict order of seniority. They may be promoted against existing vacancies of clerks utilised on account of promotion of the following persons and be counted against the existing/future vacancies against class IV quota.

1.	Shri	Uma Shanker	T. No.	754
2.	**	Ram Milan	**	232
3.	11	Sheo Balak	í.	689
4.	## .	Jagdish Prasad.	**	5 <b>5</b> 6
.5•	11	Zanxadka Babu Singh	**	97
6.	řt.	Ram Adhar	11	791
7.	Ħ	Sidh Nath Trivedi	**	140
8.	9.8	Kishori Lal	+1	796
9.	11	Puran Mashi.	. 11	3



Sd.

(Miss. A. Bakshi)

For General Manager (P).

Brohambha Pol Saxena

In The Hon'ble High Court of Judicature at Allahabad. Lucknow Bench Lucknow.

Writ Petition No .

of 1983.

V. P. Saxena and others.

Petitioner

Versus

Union of India and another.

Opp-Parties.

### ANNEXURE No. 8

Reg: Promotion of Class IV staff to Class III Ministerial posts of clerk Gr. Rs. 260-400(RS) in DY COS's office, Alambagh, Lucknow.

Initially the above issue was represented by the Divisional Secretary/U.R.M.U under his letter No.URMU/ Stores/AMV/80 dated 14.7.1980 in which it was pointed out that since 16 employees of the panel of Ol IV staff formed in 1977, have been promoted as Clerk and placed on the panel. The cases of other employees, who are senior to these may also be considered to meet the end of justice.

The above issue was also represented by Genl. Secy/ NRMU on 27.2.1980 and comments were furnished by DYC.O.S. Alambagh vide his letter no. 20 -E Dated 23. 7. 1980 as desired by G.M(P) New Delhi under his communication No. 522-E/360/43 (Eiid) dated 27.1.1981.

General Secy U.R.MU requested you under his letter No. URMU-WJD-813 dated 2.4.81 to examine the case sympathetically and since both the union are agreable to consider the case of promotion of the remaining staff of the panel to the extent of vacancies available in

aad c

Sakan

Dy. C. O. S. 's office, Alambagh as these employees have already qualified in the suitability test and their cases should be considered and relaxed standard as done in the cases of other 16 employees who have been promoted and placed on the panel of clerk Grade R260-400 (RS) as per orders issued by you. Some time back in July 8a the S. P. O (W)/had called for the detailed information from DY C. O. S/AMV and the some has been furnished to Hd. Qrs. office, but no decision in the above respect has been communicationed so far.

I, would therefore request you to please take up the issue for discussion in the informal meeting with both the Unions early as the issue is very vital and resentment amongst the staff is increasing, due to disparity and injustice done with these employees.

TRUE COPY

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24

In the Hon'ble High Court of Judicature at Allahabad Incknow Bench, Incknow.

Writ Petition No.

of 198**3.** 

V. P. Saxena and others

Petitioner

Versus

Union of India and another.

Opp-Parties.

## ANNEXURE No. 9

Dy. Controller of Stores' office Alambagh/Lucknow.

### T. N. Puri

DY. COS. #Amv/Iko.

D. O. No. 20/E

Dated: 21-11-1921

Shri R. D. Malhotra

Addl. C.P.O

N. Rly. B. House

New Delhi.

Dear Shri Malhotra,

Sub: Provision of R.S.C. selected clerks Grade Rs. 260-400 (RS)

Ref: Addl. COS/NDLS letter no. 92-S/I/AMV/Pt. V (Loose)81
Dated 15.10.81.

Beshowliher Id Saxena. My predecessor, Shri S.C. Goel had requested for provision of 14 R.S.C selected clerks for filling up the vacancies of this depots vide his D.O. letter of even number dated 21.9.81 to Shri H.C. Jagarwal and



since then two vacancies have further occurred due to retirement of staff from 1.10.81. Moreover two posts temporary work charged have also been sanctioned for ETD/CNB. Thus 18 RSC selected candidates are urgently required in this office and therefore, I request you kindly be arrange for providing 18 clerks very early because due to shortage of such a huge number of clerks, very badly effects on the work in these deposts.

Kindly look into this personally so that a panel of 18 clerks is sent to this office early. with kind regards,

Yours sincerely,

Sd. T. N. Puri

Copy to:

Shri Naubat Lal. Addl. COS(I)/N. Rly. Baroda House, New Delhi, for information and necessary action.

Sd.

Dy Controller of Stores, N. Rly, Alambagh, Lucknow.

TRUE COPY

Bohambher Pd

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वादी/अपीलान्ट

प्रतिवादी/रेस्पान्डेन्ट



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ऊपर लिखे मुकद्दमा में अपनी ओर से श्री-

एडवोकेट

महोदय को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्व कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा ब्रा इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त [दस्तवाति] रसीद से लेवें

या पंच नियुक्त करें वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा अगर मुकद्दमा

अदम पैरवी में एक तरका मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी

मेरे वकील पर नहीं होगी । इसलिए यह बकालतनामा लिख दिया कि

प्रमाण रहे और समय पर काम आवे। रिवास प्रदेश 66 Bishambher Pd Saxen Lal Chan Trio401 TN 666 an TNOSS3 Show TH. 929 Hons Ram Pamley 71.907 साक्षो [गवाह]

क्रीना रिक् हामी मन १६ इ किर्मित स्था हामी मूब 839 @ Durge Parshad 7 954 Virondra Bahadur Saxenay Nr 598 11 Rain Saxedax T.N. 947



of the petitioners and also of the candidates after serial no.52 of annexure no.2.

- filled in from amongst the candidates who were declared successful in written test (Annexure 2) but the opp-party no. 2 illegally did not empanel the petitioners and other candidates so the petitioners filed the above noted writ petition with a prayer that an order, direction or command in the nature of mandamus be issued directing the opp-parties to empanel the petitioners in the then 28 existing vacancies to be filled in from amongst the candidates mentioned after serial no. 52 of annexure no. 2.
- of India and was admitted on 17.3.82 and on 13.7.82 Hon'ble Mr. Justice U.C. Srivastava passed an order that the opp-parties may hold the test, but ever shall be k left vacant for the present.
- 7. That the opp-party no. 2 vide his office letter no.

  20 E dated 30.7.83 has decided to forma panel of clerks from amongst the class III employees holding a test and has invited the applications. The test will be held any 27, 25, 27, the photostat copy of the said order is filed with the petition.
- 8. That the petitioners will suffer an irreparable loss if the then existing vacancies of 28 are filled by holding another test.

9. That the balance of convenience lies in staying the holding of test again.

It is therefore prayed that the opp-parties be directed not to hold the test again on the basis of the order dated 29.5.82 and 30.7.83 issued by opp-party no.2 for filling up vacancies reserved for class IV employees till the pendency of the noted writ petition in this Hon'ble Court.

Lucknow,dated; September 23,1983. (S. K. Misra)
Adveaote.

Counsel for the Petitioners.

Before the add. Registrer, Hon'ble High Court, Lucknow Bench (Lucknow).

Respected Sir,

Feeling affrieved by the tragic reply of the Officials, the Applicant most respectfully begs to submit as under:

- That I submitted an Urgent application on 28.10.83 1. duly stamped for certified copy of the order dated 26.10.83% at/Allahabad, Lucknow Bench, Lucknow in the Civil W.P. No. 5086/83 B.P. Saxena & Others, Vs. Thion of India & Others.
- 2. That the said application for certified copy of order dated 26.10.83 was registered at 3. No. 3897 dated 28.10.83.
- That as per information received from the officials that application was sent to the Writ Section for supply of record.
- That the applicant went to the copying Department as well as Writ Section several times to know the progress in this matter but except tragic reply nothing was known to the applicant.
- That due to carelessness and negligence of the officials the said certified copy of confirmation of stay order could not at all be supplied to the applicant.
- That whenever the applicant approached to the concerning sections in this regard, very rude and ignoring attitude was adopted by the officials.

Bishambher Pd.

S.O. Wort

Pl. sen, the requisitioned,

N.R.

# VAKALATNAMA



Refere In the Itemble &	high Court of	y Indicature	at Allahabad,
	whenon bench	40.5086 of 1	983
Sri Bishamkhar Prasad Saxena	Plaintiff Defendant		Claiment Appellant Petitioner
		Versus	*
Union of India and old	Defendant Plaintiff		Respondent Obb-parties
The President of India do hereby appoi	nt and authorise Shri.	siddhastr.Ver	ma, Advocata.
C. 16, K-Road, Mahana		· ·	
Union of India to file and take back docu Counsel, Advocate or Pleader, to withdraw at above described suit/appeal/proceedings and Pleading and prosecuting for the Union of India uthority in that behalf has previously been of said Counsel/Advocate/Pleader or any Counse withdraw from or abandon wholly or defendants/respondents/appellant/plaintiff/opp whereby the suit /appeal/proceeding is/are who in dispute therein to arbitration PROVIDED consult such appropriate Officer of the Governdentially prejudicial to the interest of the Governdential any agreement, settlement or compromise and in every such ease the said Counsel/Advocate special reasons for entering into the agree.	ments, to accept process and deposit moneys and go to do all things incidia SUBJECT NEVERT beained from the approprial, Advocate or Pleader partly the suit/appeal/cosite parties or enter into colly or partly adjusted or THAT in exceptional circument of India and an evernment of India and a whereby the suit/appeal cate/Fleader shall record a	ses of the Court, to a concrally to represent the U idental to such appearing HELESS to the condition interpretate of the Governappointed by him shall alm/defence/proceedings of any agreement, settlem refer all or any matter or reumstances when there is omission to settle or consid Pleader/Advocate of l/proceeding is/are wholly and communicate forthwith	uppoint and instruct Union of India in the ung, acting, applying that unless express nment of India, the ill not withdraw or against all or any nent, or compromise r matters arising or not sufficient time to impromise would be 'Counsel may enter y or partly adjusted
The President hereby agrees to ratifyA. CLUO CALC. in pursuace of this authority.			
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Dated .. 10 - ........ 1983.

N.R.-149/1-June, 1981-75,00 F.

ACCEPTED

SIDDHARTH VERMA)

Designation of the Executive Officer

Mill. Charles and my

••••(2)•••••

Wherefore, it is most respectfully prayed that your highness may very kindly be pleased to look into the matter and the said certified copy of confirmation of Stay Order dated 26.10.83 be supplied to the applicant immediately.

Thanking you,

(B.P. Jauhari)
Advocate.

Civil Courts, Incknow.

Lucknow:

Dated: 22nd November 1983.

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हाईकोर्ट इलाहाबाट लान्यक नेन्य	बखनऊ
हाईकोर्ट इलाहाबाद, लखनऊ बेन्च, ( अध्याय १२, नियम १ और ७ ) दीवानी विभाग	76.
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# हाईकोर्ट इलाहाबाद, लखनऊ बेन्च, लखनऊ . ( अध्याय १२, नियम १ और ७ )

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हाईकोर्ट इलाहाबाद, लखनऊ बेन्च, लखनऊ ल्यू हिंदिर्ग (अध्याय १२, नियम १ और ७) दीवानी विभाग
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विदित हो कि आप उपर किसे दिनांक पर या उससे पहले स्वयं अथवा किसी रण्डवोकेट या रेसे व्यक्तित द्वारा, जो आपकों ओर से कार्य करने के किर कानूनन अधिकृत हों उपस्थित न होंगे तो उस प्रार्थना-पण्ण की सुनवाई और निर्णय आपको अनुपस्थित में हो जार्येगे।  मेरें हस्ताक्षर और न्यायालय की मोहर से आज दिनांक माह सन १६०
को जारी किया गया।

ढिप्टी रजिस्द्रार इकाहाबाद/कखनऊ

सूचना — इस न्यायाद्य की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त त्तलवाना मिल गया। सळवाना प्राप्त करने वाळे कळक के हरेसाझर

# हाईकोट इलाहाबाद, लखनऊ बेन्च, लखनऊ ( जध्याय १२, नियम १ और ७)

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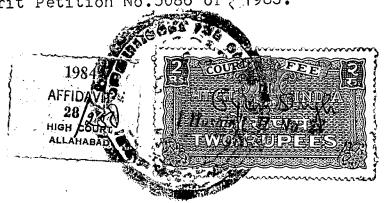
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क अध्याय ३७ नियम २ के अधीन प्राप्त सूचना —इस न्यायालय की तलवाना मिल गया।

तलवाना प्राप्त करने वाले कलकं के हस्ताझर

ढिप्टी रजिस्ट्रार काहाबाद∤कखनऊ In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No.5086 of 2 1983.



Sri Vishambhar Prasad Saxena & others.----Petitioner
Versus

Union of India and another.

----Öpp-parties

# Counter affidavit on behalf of opp-parties.

I, Gyan Singh, aged about 31 years, s/o Sri
Durjan Singh, r/o Bunglow No.IV 34-G Mahatma Gandhi
Marg, Bandaria Eagh, Lucknow, do hereby affirm
and state on oath as under:-

- 1. That the deponent is presently working as Assistant Controller of Stores in the office of Deputy Controller of Stores, Northern Railway, Lucknow, and is well conversant with the facts deposed hereunder. The deponent is authorised to file this affidavit on behalf of opp-parties.
- 2. That the contents of paragraph 1 of the writ petition are denied. It is most respectfully submitted that the petitioners were initially appointed as Temporary Khalasis on respective dates and were confirmed on later dates.





- 3. That the contents of paragraph 2 of the writ petition need no comment.
- 4. That the contents of paragraph 3 of the writ petition are admitted with a clarification that prior to 1.10.1975, 25% of the vacancies of Clerks grade Rs.260-400 (Revised Scale, hereinafter referred to as RS) were required to be filled from Class IV Staff and this limit was raised to 33-1/3% from 1.10.1975.
- 5. That the contents of paragraph 4 of the writ petition are admitted.
- 6. That the contents of paragraph 5 of the writ petition are not admitted. It is most respectfully stated that the earlier selection for the post of Clerk Grade Rs.110-180(Authorised Scale)/Rs.260-400 (RS) from Class IV Staff against 25% of vacancies was conducted in the year 1970 by the Divisional Superintendent, Lúcknow, (the then Competent Authority) for his pool, including stores, and consequently, employees of this Depot. were also selected.

For the vacancies arising from 1.7.1971, Divisional Superintendent, Lucknow, was asked to hold selection after inviting applications from the eligible staff. In the mean time, a recognised Union represented that the selection be postponed and it may be conducted by the Deputy Controller of Stores, Alambagh, Lucknow, and not by the Divisional Superintendent, Lucknow, and that the



[ [ 1.03.06]



employees of the R.D.S.O. and the Railway Board should not be included in the proposed test.

After receipt of the orders from the Competent Authority that the selection be conducted in the office of the Deputy Controller of Stores, Northern Railway, Alambagh, Lucknow, the dates of that selection had to be postponed, a number of times due to interventions of recognised Union/s. It was only in the year 1977 that the selections could be held against 33-1/3% vacancies which were reserved for the serving Class IV and Class III employees in lower grade.

- 7. That the contents of paragraph 6 of the write petition are admitted only to the extent that the petitioners were eligible to appear in the selection and were called to appear in the same.
- 8. That the contents of paragraph 7 of the writ petition are admitted only to the extent that the petitioners qualified in the written test, which was a part of selection.
- 9. That the contents of paragraphs 8 and 9 of the writ petition, as stated, are not admitted. Only this much is admitted that the petitioners appeared in the said interview. The rest of the contents are denied as the result of the selection was declared provisionally after approval of the Competent Authority, and the kerks names of the selected candidates were placed on the panel provisionally, but the petitioners were not brought

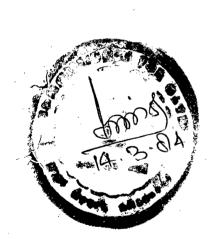


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on the panel. It is a matter of practice that only the selected candidates are brought on the panel and the list of unselected candidates is not published, neither they are individually informed of their result. Here, in the present case, only the names of selected candidates were brought on the provisional panel.

- 10. That the contents of paragraph 10 of the writ petition are denied. It is most respectfully submitted that the result of selection (written and viva-vocæ) was declared vide Annexure No.3 of the writ petition and a provisional panel of clerks Grade Rs.260-400(RS) was drawn.
- 11. That the contents of paragraph 11 of the writ petition are denied as the panel was correctly framed after following all the formalities.
- 12. That the contents of paragraph 12 of the writ petition are not admitted. It is most respectfully submitted that the panel was formed for all the vacancies, existing as well.as anticipated. All the successful candidates brought on the panel vide Annexure No.3 of the writ petition were promoted on 9.11.1977 and junior most candidates on this panel were promoted against the vacancies of General Quota of 66-2/3% fixed for the persons who were to be selected by the Railway Service Commission and such candidates were duly warned that they will be replaced as soon as selected



J. 2. 9.1



candidates from the Railway Service Commission were available.

13. That the contents of paragraph 13 of the writ petition, as stated, are denied. It is most respectfully submitted that the names of Sarva Sri Bhai Lal, Ram Nath and Parashu Ram, who belong to the Scheduled Caste community were included in the panel in exchange of vacancies which were reserved for Scheduled Tribes, as no Scheduled Tribe candidate was available.

14. That the contents of paragraph 14 of the writ petition, as stated, are not admitted. However, it is admitted that four senior candidates, Sarva Sri Pankaj Kumar, T.N.Tewari, Sankata Prasad and Mohan Lal were also brought on the panel in October, 1978 against the future vacancies by the Competent Authority. It is to be noted that these persons were Senior to the petitioners.

15. That the contents of paragraph 15 of the writ petition are admitted with a clarification that the request for increasing the size of panel was not acceded to by the General Manager(P) as the vacancies reserved against 33-1/3% quota for Class IV Staff upto 31.12.1980 was filled up and therefore, it was not considered proper to further increase the panel.

16. That the contents of paragraph 16 of the writ petition, as stated, are not admitted.



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It is most respectfully stated that on the request of recognised Union, names of 9 persons as mentioned in the Annexure No.7 of the writ petition were added in the panel against 33-1/3% quota covering vacancies upto 31.12.1981. The inclusion of these 9 persons was in order of their seniority. It should be noted that all these 9 persons are senior to the petitioners.

That the contents of paragraph 17 of the writ petition, as stated, are denied. It is clarified that after announcement of the result and panel on 4.11.1977, which is Annexure No.3 to the writ petition, the names of 16 employees have been included in the panel in order of seniority by the Competent Authority, except 4 Schedulæd Caste employees, who were empanelled in exchange of vacancies reserved for Scheduled Tribe Candidates, as no Scheduled Tribe Candidates were available at that time. It would be evident from the submissions in the foregoing paragraphs, that the names of the empanelled candidates were duly announced and the panel of selected candidates was increased from time to time, as the contingency arose, by the Competent Authority.

18. That the contents of paragraph 18 of the writ petition are admitted only to the extent that representation was received in the office concerned. But since, many other persons had become eligible for the post of Clerk Grade Rs. 260-400(RS)





it was not considered proper to increase the panel any further, because such action must have deprived them from their chance for promotion and it was decided that for filling up of vacancies, fresh selection should be held.

writ petitionaxe are denied. It is most respectfully stated that for vacancies occuring from 1.11.1982 and onwards, a selection was under process against 33-1/3% quota and notice for written examination was issued vide Notice No.20-E dated 29.7.1982, but one person, Sri Chandan Lal filed Writ Petition No.69 of 1982 before this Hon'ble Court and the same is pending. On the application for stay, bearing Civil Misd.Application No.5870(W) of 1982 in re: Writ Petition No.69 of 1982, Hon'ble Mr.Justice U.C.Srivastava Passed following order on 13.7.1982:-

"Issue Notice. In the meantime the opp-party may hold the test, but one post shall be left vacant for the petitioner."

In compliance of the aforesaid orders of this Hon'ble Court, the test was scheduled to be held on 9.10.1983 after keeping one post reserved for the petitioner Sri Chandan Lal vide Notice
No.20-E dated 30.7.1983.

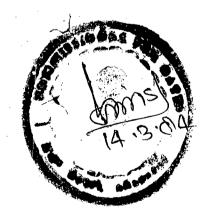
The petitioners in the present writ petition, who were not brought on the panel earlier, had full opportunity to apply afresh in persuance of the said Notice No.20-E dated 30.7.1983, and





no harm or injury would have been caused to them had they appeared in test which was to be held on 9.10.1983.

20. That the contents of paragraph 20 of the writ petition are admitted only to the extent the list of empanelled candidates are shown in the Annexure No.2 of the writ petition. It is further submitted that this panel was enlarged from time to time to cover the vacancies upto certain dates by the Competent Authority. It is submitted that the test (written and viva voce) for promotion to Clerk grade Rs. 260-400(RS) from Class IV Employees and Class III employees working in lower grade against their 33-1/3% quota is a sort of suitability test and the persons who qualify in this test are promoted in order of their seniority. The Annexure No. of the writ petition gives the names of candidates who qualified in written test in order of their seniority and the candidates empanelled vide Annexure No.5 and 7 are senior to the petitioners. The candidates empanelled vide Annexure No.4 were brought in exchange against the Scheduled Tribe quota from Scheduled Caste quota as Scheduled Tribe candidates were not available at that time.



21. That in view of the submissions made in the foregoing paragraphs, the contents of paragraph 21 of the writ petition are denied. It is most perfectfully submitted that the candidates mentioned in Annexure No.4, 5 and 7 of the writ

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declared on 4.11.1977 vide Annexure No.3 of the Writ petition according to their seniority and after undergoing proper selection process by the Competent Authority and petitioners in the present writ petition are junior to these candidates. (It is noteworthy that none of the persons who were empanelled vide Annexure No.4, 5 and 7 of the writ petition have been made party in the present writ petition. It is most respectfully stated that they are necessary party as their inclusion in the panel formed on 4.11.1977 vide Annexure No.3 is under challange, in this writ petition and this writ petition is liable to be dismissed on this very ground).

22. That the contents of paragraph 22 of the writ petition need no comment. However, it is most respectfully submitted that none of the grounds mentioned in the grounds (A) to (D) are tenable and the petitioners are not entitled to reliefs (i) to (iii) as claimed by them and the writ petition is liable to be dismissed with cost.

Lucknow, dated, 14:3.84

# Deponent 1.3.47

#### Verification

I, the deponent abovenamed do hereby verify that the contents of paragraph 1 of this affidavit is true to my personal knowledge and those of paragraphs 2 to 20 and unbracketted portion of paragraph 21 are based on the



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record made available to the deponent and the same are believed to be true and the contents of bracketted portion of paragraphs 21 and 22 are based on legal advice and the same are believed to be true by the deponent. That no part of this affidavit is false and nothing material has been concealed so help me God.

Lucknow, dated,

Deponent Lu.3.87

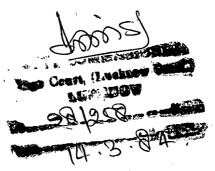
I identify the deponent who has signed before me.

Siddharth Verma Advocate.

at 11:10 a.m./p.m. by Show Syam Singh the deponent who is identified by Shri Sidharth Varma.

"dvocate High Court Allahabad.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read out and explained by me.





entitled to be empanelled as they were qualified and successful in written test (Annexure 2) but the opp-party no.2 illegally did not empanel the petitioners and other candidates. So the petitioners and other candidates. So the petitioners emakance filed the above noted writ petition with a prayer that an order, direction or command be issued directing the opp-parties to empanel the petitioners inthe then existing 28 vacancies to be filled in from amongst the candidates mentioned after serial no.52 of annexure no.2.

- of that the opp-party no.2 vide his letter no.20E dated 30.7.83 decided to form a panel of clerks from amongst the class VII employees by holding a test and has invited the applications. The test was to be held on 25.9.83.
- order dated 27.9.1983 directed that no further test shall be held unless the result of the previous test has been declared. The order dated 27.9.1983 is reproduced below:

"Admit. Issue notice returnable by 26th
October 1983. Till then no further test
shall be held unless the result of the
previous test has been declared."

- 7. That the notices were issued and the opp-parties were duly served.
- 8. That on 26.10.83 the aforesaid stay order was

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confirmed by this Hon'ble Court.

9. That now again the opp-party no.2 vide his office order no.20-E dated 14.6.84 has directed to hold the test again and has invited the applications by 30-6-84. Thereafter it is learnt that they may hold the test any day after 30-6-84.

10. That the petitioners will suffer an irreparable loss if the then existing 28 vacancies are filled by holding the proposed test again.

11. That the balance of convenience lies in staying the holding of test again.

It is therefore prayed withat the opp-parties be directed not to hold the test again on the basis of the order dated 14.6.84 issued by opp-party no.2 for filling up vacancies reserved for class IV employees till the pendency of the above noted writ petition in this Hon'ble Court.

Lucknow, dated:
June 29, 1984.

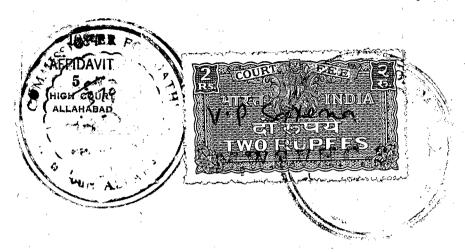
(S. K. Misra)
Advocate
Counsel for the Petitioners.



In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Luckhow.



W.P. No.5086 of 1983



Vishambhar Prasad Saxena and others --- Petitioners Versus

Union of India and another

Opp-Parties.

#### AFFIDAVIT

I, Vishambhar Prasad Saxena aged 50 years, son of Bhairon Prasad, T. No. 855 working as an employee under Deputy Controller of Stores, Northern Railway, Alambagh, Lucknow, do hereby solemnly affirm and state as under :-

- That the deponent is petitioner no.1 and Pairokar of remaining petitioners and is fully convergant with the facts of the case.
- 2• That the contents of the stay application paragraphs 1 to 9 are true to my own knowledge and those of paragraphs 10 and 11 are believed by me to be true.

B.P. Saxera.
Deponent.

Lucknow,dated:

June 28, 1984.

I, the above named deponent do hereby



BUB

verify that the contentsof this affidavit

paragraphs 1 and 2 are true to my own knowledge.

No part of it is false and nothing material has been concealed; so help meGod.

Bil. Saxena.

Deponent.

I identify the deponent who has signed before me.

Advocate.

solemnly affirmed before me on 28/184 at 8-3c a.m./p.m. by Vishendskun Pd. Sarpered, the deponent who is identified by Shri S.K. Musta, clerk to Shri Advocate, High Court, Allahabad.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read out, and explained by me.

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In the Hon'ble High Court of Judicature at Allahabad,
Tucknow Bench, Lucknow.

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W.P. No. 5086 of 1983

Vishambhar Prasad Saxena & ors. --- Petitioners

Versus

Union of India and others -- Opp-Parties.

#### ANNEXURE No.

Office of the Dy. Controller of Stores, N.Rly. Lucknow.

No 20 -E

Dated: 14.6.84

Applications are invited from Class IV employees of AMV, CB,DSL/ETD/CNB/VYN and MGS depots who have put in at least three years service on the date of issue of this notice and are eligible to read and write English well and literate enough to perform duties of Junior clerk grade Rs. 260-400(RS).

The applicants should note that employees found eligible anxistemperarxxxxx would be put to work as Ty.clerks in Grade R.260-400 (RS) purely as a temporary and adhoc stop gap arrangement and will not confer upon them any prospective right for similar promotions in preference to their seniors in future or continuance as such. They can also be posted in any stores depots under the control of Dy. COS/AMV, any request for change of posting or any other condition will not be considered.

The applications should reach Estt. Section

DER FOR

B.P. Saxena

by 30.6.84 and applications received after 30.6.84 will not be entertained.

The application should contain the following information:

- 1. Name, T.No. and designation.
- 2. Father's name
- 3. Place of duty
- 4. Date of Apptt.
- 5. Date of birth
- 6. Educational qualification

Sd . Illegible For Dy. Controll er ofStores, Alambagh, Lucknow.

Copy forwarded to :

- 1.DCOS/CB
- 2. ACOS/DSL
- 3. ACOS/ETD/CNB
  4. ACOS/VYN & MGS
  5. ACOS(I)/AMV
  6. ACOS(II)/AMV
  7. ACOS(III)/AMV

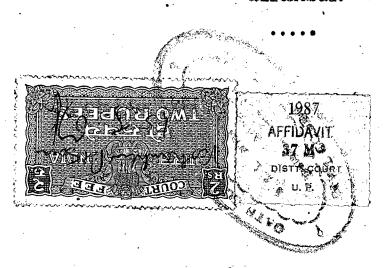
- 8. Notice Board/AMV.

TRUE COPY

有意。 . . .



Before the Central Administrative Tribunal at Allahabad.



Registration

Reference No.625 of 1987

In

Writ Petition No. 5086 of 1983

Vishambhar Prasad Saxena and others ... Petitioners

Versus

Union of India and others

· · · Opp.Parties.

Rejoinder Affidavit on behalf of the petitioners
to the Counter Affidavit filed on behalf of the

opposite parties

I, Vishambhar Prasad Saxena, aged about 54 years, son of Late Bhairon Prasad, Ticket No.855, Khalasi, Stores Depot, Alambagh, Lukknow, the deponent, do hereby solemnly affirm and state on oath as under:-

Bishowbher Pd.

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1. That the deponent is the petitioner No.1 in Writ Petition No. 5086 of 1983, the record of

1/-



which has been transferred to the Central
Administrative Tribunal at Allahabad and which
has now been registered as Claim No. 625 of 1987.
The deponent has been explained the contents of
the counter affidavit filed on behalf of the
opposite parties, which he has fully understood.
As such he is in a position to submit the following
parawise reply to the said counter affidavit.
The deponent is filing this rejoinder affidavit
on behalf of the other petitioners also.

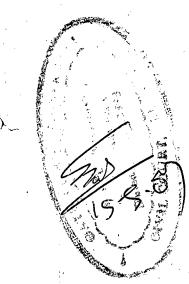
2. That the contents of paras 1, 2 and 3 of the counter affidavit need no reply from the petitioners.

That the contents of para 4 of the 3. counter affidavit are not disputed. However, it is further stated that in the year 1970 a test for promotion from Class IV and lower Class III to Class III was conducted by the Divisional Superintendent, now designated as Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow after taking into account the vacancies of all the offices of Division, Workshops, and Stores etc. to fill up the vacancies. It is further stated that at the time of the said test held in the year 1970 the promotion quota of Class IV employees to Class III was 25 per cent which has been raised to 33 1/3 per cent with effect from 1.10.1975.

Beshoulter Pd



- 4. That the contents of para 5 of the counter affidavit need no reply as it admits the contents of para 4 of the petition.
- 5. That the contents of para 6 of the counter affidavit as written are denied. In reply to this para, it is stated that in the year 1971 and 1972 the District Controller of Stores, now designated as Deputy Controller of Stores, Northern Railway, Alambagh, Lucknow invited applications from Class IV staff having qualification of High School and 3 years service in Class IV cadre, for promotion to Class III cadre on ad hoc basis in his Unit only. Class IV employees working in Alambagh, Charbagh, Vyas Nagar and Diesel Depot Mugal Sarai and Electric Traction Depot Kanpur, and who possessed the requisite qualifications of High School and 3 years service in Class IV cadre, had applied against the said notice for promotion from Class IV to Class III gra-de R.110-180 (authorised scale) on ad hoc basis. This process continued up to 1975, and when the petitioners chance came for promotion from Class IV to Class III, the said irregular practice was discontinued. However, in the meantime on receipt of the order from the competent authority, the Deputy Controller of Stores, Northern Railway, Alambagh, Lucknow invited applications from Class IV and



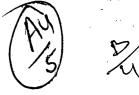
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promotion to Class III for promotion to Class III
for holding the departmental selection for the
promotion to Class III against 33 1/3 per cent quota.
The said notice did not indicate the number of
vacancies of Class III to be filled in from
Class IV and lower Class III. It also did not
indicate the exact number of vacancies of the
promotion quota of 33 1/3 per cent. In reply
to this para, it is further stated that no
academic qualifications are prescribed for promotion
from Class IV to Class III as per recommendations
of Class IV Staff Promotion Committee. The procedure

Mor promotion from Class IV to Class III is laid my lage W under heading promotion to higher grades in class IV and down in para 110/of the Indian Railway Establishment me In the relevant provisions of this Manual Manual. also, no academic qualifications for promotion of Class IV employees to Class III has been laid down. Thus, the procedure adopted by the Deputy Controller of Stores, Northern Railway, Alambagh, Lucknow was irregular and was wrongly adopted merely with a view to give benefit to some persons of Class IV staff. The said notices invitaing applications for promotion some Class IV staff to Class III also did not indicate the actual number of existing and anticipated vacancies. These notices £1976 were issued during the year 1975-76 and 1978 The written test was conducted on 27.3.77 and supplementary test was conducted on 26.4.77. The Class IV and lower Class III staff who appeared and qualified in the written test, was called for

Bishoulder Pd



interview vide letter dated 22.6.77, a copy of which has already been annexed as Annexure No.2 to the petition. The interview was held on 6.7.77, 7.7.77 and supplementary interview was also held on 9.9.77. In reply to this para, it is further stated that the Class IV and lower Class III staff who were declared successful in between Sl. No. 1 to 52 and the scheduled caste employees whose names appeared at S1. No. 65, 69 and 72 of the Annexure No. 2 to the writ petition, were brought on the provisional panel published by the opposite party No. 2 vide Office order No. E/321 dated 4.11.77, a copy of which has been annexed as Annexure No.3 The names of Sri Baija, Ram Nath to the petition. and Parasu Ram appearing at S1. No. 73, 84 and 85 of Annexure No.2 of the petition were included in the said provisional panel, vide Office order No. E/102 dated 4.4.78, a copy of which has already been annexed as Annexure No.4 to the These names were included in exchange petition. of the vacancies from scheduled tribe to scheduled caste. This procedure again was also illegal, inasmuch as such exchange of vacancies m is only admissible in the IIIrd Recruitment year. morder. In reply, it is further stated that the names of persons appearing at S1. No. 11, 30, 32 and 42 of the list of selected candidates in the written test, a copy of which is contained as Annexure No. 2 to the petition, were also included

Bestomble Pd.



in the panel published vide letter No. 145-EB/C-33543/L-Stores/S.S.B. (W) dated 27.10.78, a copy of which has already been annexed as Annexure No.5 to the petition. In reply to this para, it is further stated that the panel published by the opposite party No.2 vide office order No. E/321 dated 4.11.77 was further increased by adding the names of 9 more candidates of Annexure No.2 to the petition and who were placed at S1.No.4, 10, 20, 22, 24, 26, 27, 39 and 41 vide letter No. 115-E/C-33543/L-Stores/S.S.B. (W) dated 15.3.80, a true copy of the said office order has already been annexed as Annexure No.7 to the petition.

- 6. That the contents of para 7 of the counter affidavit are admitted to the extent that the petitioners were found eligible alongwith other candidates and accordingly they were called to appear in the written test for promotion from Class IV to Class III.
- of the counter affidavit, it is stated that the petitioners were qualified in the written test as well as in the viva voce test also. In reply to this para, it is further stated that on the basis of the written test alone the petitioners were eligible for promotion to Class III as Clerk Grade Rs. 110-180 (authorised scale)/

Robber Pd.



Rs. 260-400 (regular scale), which is fully established by the fact that the enlargement of the panel from time to time up to S1. No.52 clearly indicated that only a written test was taken into account to bring them on the panel except S1. No. 44-46 and 49 as they were transferred to Deputy Printing Press, Northern Railway, Alambagh, Lucknow before inclusion of the names of 9 persons vide Annexure No. 7 to the petition.

Tricket

That the contents of para 9 of the counter affidavit are denied and in reply to the same, the contents of paras 8 and 9 of the petition are reasserted to be correct. to this para, it is made clear that the entire result was not declared as the names of Class IV employees appearing in between S1. No. 1 to 52 except scheduled caste candidates of the Annexure No. 2 were placed on the panel to the extent of vacancies available upto 4.11.77. In reply to this para, it is denied that the names of candidates appearing after S1. No.52 of the Annexure No.2 of the petition were not se le cted. The resrect fact is that the result of the petitioners beyond S1. No. 52 of Annexure No. 2 was not declared.

9. That the contents of para 10 of the counter affidavit are denied and in reply to the same, the contents of para 10 of the petition

Beshaubbr Pd Saxua



are reasserted to be correct. In reply to this para, it is further stated that the existing and anticipated vacancies were not worked out at the time of the formation of the original panel. This is established by the fact that in the notice inviting applications for promotion, the total number of vacancies were not indicated. Thus, it is stated that that without ascertaining the actual position of the existing and anticipated vacancies, the formation of the original panel as alleged by the opposite party No.2 is totally arbitrary and unacceptable.

of the counter affidavit are denied and in reply to the same, the contents of paras 11 and 12 of the petition are reasserted to be correct. In reply to these paras, it is again stated that the panel was not correctly formed to the extent of the vacancies existing and anticipated including the vacancies of the promotion quota to the extent of 33 1/3 per cent. In reply to the paras, it is also stated that in regard to the candidates selected and appointed against the direct quota of 66 2/3 per cent, no specific approval of the Railway Board was obtained.

11. That the contents of para 13 of the counter affidavit are denied and in reply to the same, the contents of para 13 of the petition

Bishoubber Pol Satura.



are reasserted to be correct. In reply to his

para, it is further stated that the exchange of the state of t

counter affidavit as written are denied and in reply to the same, the contents of para 14 of the petition are reasserted to be correct. In reply to this para, it is further stated that the names of S/Sri Pankaj Kumar Pandey, T.N. Tewari, Sankata Prasad and Mohan Lal were illegally included in the panel in the month of October 1978 as they were not found suitable in the viva voce test. In reply to this para, it is further stated that the seniority is not the only criteria for promotion of Class IV staff to Class III. These promotions are made on the basis of selection by means of written and viva voce test.

In reply to 13. That/the contents of para 15 of the counter affidavit, it is stated that though the General Manager (P) rejected the request for increasing the panel from 40 to 50, but the names of only 37 persons were published vide Annexure No.3 to the petition. The direction of the General Manager contained in his letter

Bishaulter Pd.

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dated 28.1.80 contained in Annexure No.6 to the petition has also been flouted by the opposite party No.2 when the panel was enlarged from time to time.

of the counter affidavit, it is stated that the function of Selection Board to form a panel, to increase it or to amend it cannot be guided by the request of a Union. A Union has no power to interfere in the proceedings of selection.

Thus, in reply to this para, it is clear that the opposite party No.2 was influenced by some Union officials and consequently included the names of certain candidates in the panel published on 4.11.77. If the request of one Union was accepted, then the request of other Union should also have been accepted.

counter affidavit as written are denied and in reply to the same, the contents of para 17 of the petition are reasserted to be correct.

In reply to this para, it is further stated that even the principle of seniority has not been correctly followed as the names of several other senior persons have been ignored. In reply to this para, it is further stated that Sri Parasu Ram who is placed at \$1.No.85 of Annexure No.2

Bulanbler Pd.



while the persons senior to him appearing at \$1. No. 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 66, 68, 70, 71, 74, 75, 76, 77, 78, 79, 80, 81,82, 83 of Annexure No. 2 of the petition have not been considered for inclusion in the panel of Clerk Grade III published vide Office Order No. E/321 dated 4.11.77. In reply to this para, it is further stated that though there were 18 vacancies in existence in the Stores Depot Alambagh and its associated Depots and thus, there was extreme contingency for enlargement of panel, but evem then it was not considered to increase the panel.

16. That the contents of para 18 of the counter affidavit are denied and in reply to the same, the contents of para 18 of the petition Dare reasserted to be correct. In reply to this para, it is further stated that in terms of para 217 of the Indian Railway Establishment Manual, the panel issued vide office order No. E-321 dated 4.11.77 expired on 9.11.77 and a fresh selection should have been sponsored immediately, but the opposite party No. 2 illegally waited till the inclusion of names of 16 persons a-nd thus deliberately the process for selection for promotion from Class IV to Class III had not been adopted. In reply to this para, it is further stated that by this inaction the opposite party No. 2

Behowher Pd Saxena



has further prejudiced the petitioners and due to which a large number of other employees who have completed 3 years of service in Class IV and become entitled for promotion to Class III to the disadvantage of the petitioners even though they did not appear in the earlier selection held for This injustice done to promotion to Class III. the petitioners can only be compensated by increasing the panel to the extent of vacancies available. It may be stated that presently the vacancies have been continued by making ad hoc promotions. Thus, the ad hoc promotees who have been promoted to Class III are liable to be reverted and in their place the petitioners who are senior persons deserve to be promoted.

of the counter affida-vit, it is stated that on inclusion of the names of 16 persons in the panel, Sri Babu Lal applied to increase the panel vide application dated 4.4.80, but in-space of taking any action on the same, the opposite party No.2 issued a notice to conduct the selection for promotion of class IV employees to Class III without declaring the entire result of general candidates beyond Sl. No. 52 of Annexure No.2 of the petition. Thus, Sri Chandan Lal was compelled to file writ petition No. 69 of 1982

in the High Court in which the High Court granted

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Berhombber Pd Saxena.



a stay order restraining the opposite party No.2 from holding any fresh selection till the entire result of the earlier selection was not declared.

That the contents of para 20 of the 18. counter affidavit as written are denied and in reply to the same, the contents of para 20 of the petition are reasserted to be correct. to this para, it is further stated't that the panel issued wide office orde-r No. E/321 dated 4.11.77 and was increased from time to time to cover the vacancies up to 31.12.80. It is a matter of step-motherly treatment with the petitioners as they were not considered for promotion to Class III on availability of vacancies during the years 1981 and 1982 and the process for a fresh selection was started even without declaring the entire result of the earlier selection. In reply to this para, it is further stated that a notice No. 20-E dated 25.9.82 was issued after a lapse of 2 years from the date of the enlargement of the panel. clearly indicated that the opposite party No.2 in an arbitrary and perverse manner desired to give undue benefit to the junior most Class IV employees, inasmuch as a large number of other candidates who in the meantime completed 3 years of service also became eligible for promotion to Class III to the disadvantage of the petitioner. In reply to this para, it is not disputed that the

Beshambher Pd Sayera.



candidates in panel vide Annexures No. x5xxx6; are senior to the petitioners, but their names were not brought on the provisional panel issued vide office order No. E/321 dated 4.11.77. the admitted case of the opposite parties in para 12 of the counter affidavit that the names of all the successful candidates were brought on the panel vide Annexure No.3 to the petition. Thus, from the contents of para 12 of the petition, it appears that the candidates shown in para 14 of the counter affidavit were not qualified in the viva voce test but still their names have been brought in the panel and the result of the candidates beyond \$1. No. 52 of Annexure No.2 and who qualified in written as well as viva voce test, has not been declared and/have not been considered for being brought on the panel taxks published vide Office order No. E/321 dated 4.11.77.

19. That the contents of para 21 of the counter affidavit as written are denied and in reply to the same, the contents of para 21 of the petition are reasserted to be correct. In reply to this para, it is further stated that the inclusion of the candidates mentioned in Annexures

No. 4, 5 and 7 in the panel published vide office order No. E/321 dated 4.11.77 clearly indicate that there was no necessity to hold the viva voce test as the entire panel was formed on the basis of written

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test alone. In reply to this para, it is further stated that the petitioners are entitled to be empanelled for promotion to Class III prior to the candidates declared unsuitable in vivo voce test earlier, and some of whom have subsequently been In reply to this para, the deponent empanelled. is advised to state that it is not necessary to imple ad those persons who have been empanelled vide Annexures No. 4, 5 and 7 to the writ petition. In the original writ petition, the petitioners have not made any pra-yer for quashing the names of such xxxx persons who have been empanelled by means of Annexures No. 4, 5 and 7 to the petition, but on the other hand the only prayer is that the opposite party No.2 should be directed to declare the results of all the candidates beyond S1. No. 53 of Annexure No.2 and to fill in all the existing 28 vacancies from the candidates whose names are placed be wond S1. No.53 of Annexure No.2 before holding any other test. Thus, the contention of the opposite parties that the writ petition is not maintainable due to non-joinder of mecessary parties, is misconceived on facts and law both.

of the counter affidavit, the deponent is advised to state that all the grounds taken in para 22 of the petition are legal and borne out from the entire facts and circumstances of the case and the petition preferred by the petitioners deserves to be allowed with costs.

Dated:Lucknow:

Alpha Man Pale



## Verification

verify	that the contents of paras 1 to 15, 17,	
Fand	of paragraph 18of this	

I, the above named deponent, do hereby

rejoinder affidavit are true to my own knowledge, while the contents of paras 16, 19, and of para 20,

of this

rejoinder affidavit are based on legal advice and information and are believed by me to be true.

Signed and verified by me on this the 14th day, of September, 1987 at Allaha-bad.

Recharder Polsering.

Deponent

Dabd: Lucknow September 5,1987.

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Before the Central Administrative Tribunal Circuit Bench, Aucknow

Registration No. 625 of 1987

Bishambhar and others Vs. Union of India

Chandan & others

Vs. Union of India

IN

Registration No. 624 of 1987

Written Arguments on behalf of Union of India is as under:-

1- . That there were four Writ petitions arose out of one panel. Out of four cases two cases have already been decided by the Hon'ble Tribunal namely Hari Shanker Maurya and Ram Shiromani and others. Since in all the four petitions the petitioners challenged additions of the names of the candidates beyond two years in the penal. The Hon'ble Bench has adjudicated that additions beyond two years in the panel are illegal, hence these two petitions has automatically became infructuous in view of the decision of the esrlier two petitions decided by Hon'ble Sri Zaheer Hasan and Hon'ble Sri Ajai Jauhari in December 1988. In the above two petitions Chandan and Bishabhar have challenged the panel and in Chandan case they have sought the relief " To produce the records in original and to declare the results of all the candidates from Serial No.53 onwards of Annexure No.2 and to fill in all existing 28 vacancies from the candidates listed from Serial No.63 onwards of





Annexure No. 2". As per decision of Hon'ble Mr. Zaheer Hasan and Hon'ble Mr. Ajai Jauhari the penel came to an end after two years, so inspite of the declaration of the results and being declared successful, the petitioners names be not added in dead panel, so the relief sought by the petitioners has become infructous.

- 2- That it has allready been given in affidavit that the results are not traceable, so the same cannot be filed under any circumstances.
- 3- That in Bishambhar and others case the relief sought by the petitioners is almost the same and the same arguments is advanced, so the petition be rejected.

Presenting office for Union of India



In the court of Central Administrative Tribunal,
Allahabad

Registration No. 625 of 1987

Bi shambhar Pradasd Saxena end others

Unon of India

Objection against the amendment application is as under:

- That the both the sides i.e. petitioners as well as respondents have concluded their arguments in the case as is apparent from the order sheet itself.
- 2- That the case had been adjourned only for documents, the respondent Union of India had already given in writing that the said documents are not tracable, hence the same cannot be filled.
- 3- That the amendment by which the petitioners want alltogether a new case which is grossly barred by time and the same cannot be under any circumstances be allowed as has been held in 1987 A.T. E. Vol. Typage 507.
- 4. That since the petitioner has got a stay order so they by one pretext or the other want to only avoid not to be decided the petition, hence petition be rejected. Petition has already become infractivous due h diceAlon in RegNO6363627/8)

Presenting officer Union

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from amongst the candidates tested from serial No.1 to serial No.52 without declaring the result of the candidates beyond serial No.52 which included the names of the petitioners.

- 4. That the opposite parties have a illegally increased the panel by means of Annexure No. 4, 5, and 7 of the Writ Petition.
- tered as registration (T.A.) No.626 of 1987 this Hon'ble
  Tribunal has already quashed the annexure No.6 of the Writ
  Petition by which the Panel was illegally enlarged by promotin
  -g nine more persons from amongst the candidates upto serial
  No.52. These nine persons were also the party to the said
  case decided by this Hon'ble Tribunal.
- 6. That though in the instant Writ Petition, all the annexures No.4, 5 and 6 have been challenged but due to some inadvertence the persons covered by these annexures have not been empleaded as opposite parties to the case.
- 7. That for the reasons stated above, only the persons covered by annexure No. 4 and 5 are required to be impleaded as opposite parties as the annexure No. 7 has already been quashed by this Hon'ble Tribunal in a connected case. The names and descriptions of the persons covered by annexure. No.4, and 5 to the instant Writ Petition are as under :-

(1)	Pankaj Kumar Pandey. working on a clove at /Am / Defeat
	Triloki Nath Tewari.
(3)	Sankatha Prasad. working as a classe, of all Defer-
	Mohan Ial. working as a Clock at Am Depot
(5)	Bhai Lalla
<b>(6)</b>	Ram Nath.
(7)	Parasu Ram.



- 8. That after this amendment in the Writ Petition, it would also be relevant to add two more prayer No.

  (I.A) and(I.B) in the Writ Petition, which should read as under :-
- (I-A) That by means of an appropriate Writ, order or direction in the nature of contearssi, the promotion in p pursuance of the impugned orders contained in annexures

  No. 4 and 5 and 7 to the Writ Petition be quashed.
- (I-B) That by mean of an appropriate Writ, order, or direction in the nature of mandamus the opposite parties be commanded to promote the petitioners in all these vacancies created by means of Annexures No.

  4, 5 and 7, after the promotions of the persons covered by the said annexures have been set aside.

Lucknow: Dated

Myayara Bishombharld. Saxen

## Verification

I, the petitioner No. 1521 do hereby

verify that the contents of Paras 1 to 6 of this application for amendment including the proposed amendments contained paras No. 5 and 6 are true to my own knowledge. Nothing material has been concealed. No. Part of it is false so help me god.

Berkamber Pd Saxena

Petitioner No.

3 know and identify soil Bishambhar Pd Saken Petitioner Holi, whof has reigned

I also know and identify the seignatures of Perliandon rolato 20 who re signed before me at my occasilence

THAK! 'RGAN!

Lucknow: Dated

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10 - Ramkovana

11 - Hans Rom Paraley

12 - Ram Sagg

13-Chandra Prakady Fewer 14- EARSHULFULES

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18 - 2 Monarum BZG

19 - Rabu Pal yadau

20 - Gyam chand



5- That it is expedient in the ends of justice that the applicants be allowed to be impleaded as petitioners in the abovenoted case as common interest has been involved in the case along with the petitioners.

## PRAYER.

It is, therefore, most humbly and respectfully prayed that the Hon'ble Tribunal may be pleased to allow the applicants to be impleaded in the abovenoted case Reg. No. 625 of 1987 Vishambhar Pd. Saxeana and 15 others vs. Union of India and others as petitioners in the interest of justice otherwise the interest of the applicants shall be highly jeopardised.

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Applicants - 1. Mahesh Pd. Saxena and others.

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इवमा प्रसाद सङ्सेना वगैरह बनाम भारत सरकार वगैरह

भाष्यात्र मिनजा निव तिरेन्द्रं बहादुर सक्सेना उम 49 वर्ष पिता कि श्री रंगी लाल निवासी मंं) नं । हाथी खाना

शपथकर्ता में, /धर्म व ईमान से संशपथ निम्न बयान करता हूँ ा

यह कि शपथकर्ता उपरोक्त वाद में वादी है और सभो वादियों की तरफ से पैरोकारी करता है। इस निये शपथकर्ता के सभी तथ्यो से भालि भाति परिचित है।

यह कि आदरणीय द्रिबुंनल ने प्रतिवादी गंणी को यह निर्देश दिया था। कि वे लोग सेलेक्शन प्रोसिडी गिंस व सभी अभिया थियो का रिजल्ट जो मेम्बर के हिसाब से कई प्रतिलिपियों में बनाया जाता है। को द्रिबुनन के सामने प्रस्तुत करें। ब्रा

यह कि प्रतिवादीगणों ने द्रिबुनल के आदेश की कोई परवाह नहीं की व जानबूझकर बदनियति से उपरोक्त कागजातों को दाखिल नहीं कर रहे हैं।

यह कि प्रतिवादीगणों ने अपना हलफनामा भी नहीं द्व दा खिल किया है और ये भी कहीं नहीं कहा कि उपरोक्त कागजात खों गये है या चोरी हो गये है।

यह कि उपरो कत सलेक्शन कमेटी में 3 मैम्बर थे जिनके हर एक के लिये एक-2 कापी, तैयार की होगी व् आ फिस के लिये



भी एक कापी अवश्य बनायी गयी होगी।

6- यह कि शपथकर्ता की पूर्ण जानकारी में है कि उपरोक्त क्र काबजात, प्रतिवादी के कब्जे में है जो वे जानबूझ कर जमा नहीं कर रहे है।

में, शमथा कर्ता उपरोक्त धर्म व ईमान

से यह तसदीक करता हूँ कि शपथ पत्र की धारा । लगायाता 6 तक मेरे जातीय इल्म में सच व सही है। इसमें न कुछ इठ है और न ही कुछ छिपाया गया है।

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शपथ कर्ता और १ वह 190 किस्ती विरेन्द्र बहा दुर सक्सेना

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